

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

ORIGINAL APPLICATION NO. 434 OF 2025

IN THE MATTER OF:

AKSHAY TIWARI

... APPLICANT

VERSUS

**DEFENCE OFFICIALS WELFARE
ORGANISATION (DOWO) & ORS.**

... RESPONDENTS

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THROUGH
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**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

ORIGINAL APPLICATION NO. 434 OF 2025

(Under Section 14 read with Section 18(1) of the National Green Tribunal Act, 2010)

IN THE MATTER OF:

AKSHAY TIWARI

... APPLICANT

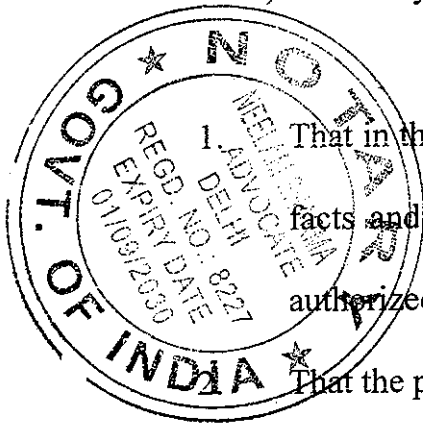
VERSUS

**DEFENCE OFFICIALS WELFARE
ORGANISATION (DOWO) & ORS.**

... RESPONDENTS

**REPLY ON BEHALF OF RESPONDENT NO. 1 - ALLOW ME FIRST
BUILDCON PVT. LTD., IN RESPONSE TO THE ORIGINAL
APPLICATION FILED BY THE APPLICANT**

I, Sh. Sagar Sharma s/o Sh. Bhudatt Sharma, Salempur Gujar, Greater Noida Gautam Buddha Nagar, U.P. 203202 the authorised representative of Respondent No. 2, Allow Me First Buildcon Pvt. Ltd., hereinafter referred to as 'R2', do hereby solemnly affirm and state on oath as under:



That in the official capacity mentioned above, I am acquainted with the facts and circumstances of the case and as such I am competent and authorized to swear this affidavit.

That the present Reply is filed on behalf of Respondent No. 2, Allow Me First Buildcon Pvt. Ltd. ("R2" / "the Answering Respondent"), a duly incorporated Private Limited Company registered under the Companies Act, 2013, engaged in the entirely lawful, transparent, and document-

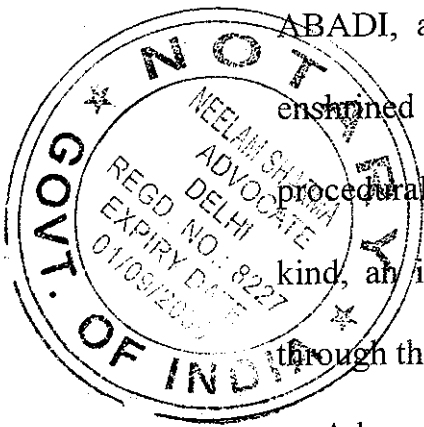
backed business of development and sale of land. The Answering Respondent craves leave to this document as forming one composite, cohesive, and mutually reinforcing defence.

3. That the Answering Respondent, at the very threshold, emphatically, categorically, and unequivocally denies each and every allegation, averment, insinuation, and imputation levelled against it in the present Original Application ("OA"), save and except such facts as are matters of admitted public records. The OA is, in its essential character, a *calculated misrepresentation of facts, a deliberate and mischievous conflation of two entirely distinct legal entities*, Respondent No. 1, Defence Officials Welfare Organisation ("DOWO"), a registered society under the Societies Registration Act, 1860, and Respondent No. 2, Allow Me First Buildcon Pvt. Ltd., a Private Limited Company, and a legally untenable attempt to invoke the jurisdiction of this Hon'ble Tribunal over matters that are conspicuously and irretrievably outside its statutory remit. The

Application is actuated not by any genuine environmental concern but by a manifest desire to harass bonafide commercial entities, to disrupt lawful transactions already concluded by 22 individual purchasers who hold registered title to their plots, and to extort money and gain unwarranted publicity, all as a self-confessed "activist" who admittedly resides in the district of Etah, bearing no direct, personal, or legally cognisable connection to the project site in Mathura.



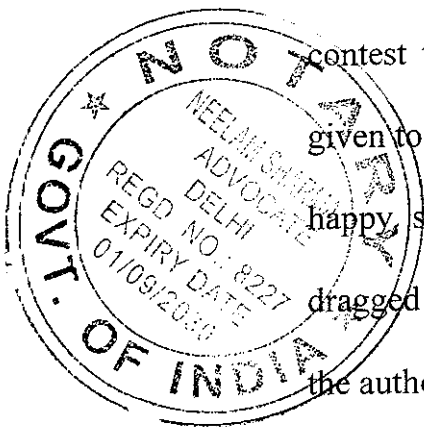
4. That YEIDA (Yamuna Expressway Industrial Development Authority), issued a show-cause notice No. 582 dated 22.04.2025 bearing Case No. 508/2025 under Section 10 of the U.P. Industrial Area Development Act, 1976 and also vide Letter No. 1042 dated 01.01.2026 to Sh. Bhagwan Singh and not to the real owner/s of their respective lands. The recipient Sh. Bhagwan Singh replied to the said Letter No. 1042 dated 01.01.2026, however, the bonafide real owner/s did not even get the chance to present their respective case, and before the said real owner could understand or gather any information regarding the allegation/charge put upon them, the YEIDA proceeded to demolish the structures of R2, its 22 individual purchasers and 32 others with whom the R2 is standing under separate respective Agreement, on 04.02.2026. This demolition, carried out in flagrant breach of the *audi alteram partem* principle, without proven territorial jurisdiction, in complete disregard of the Sub-Divisional Magistrate's binding order dated 02.08.2008 declaring the land as ABADI, and in direct violation of the fundamental right to shelter enshrined in Article 21 of the Constitution of India, is not a mere procedural irregularity but a gross abuse of power of the most serious kind, an illegal act by the people in Government service being paid through the public exchequer, in collusion with BHU-Mafias, fraudsters, an Advocate, a local Journalist and other conspirators, and this Hon'ble Tribunal must take grave cognizance of it.



The Hon'ble Supreme Court has recently in WRIT PETITION (CIVIL) NO. 295 OF 2022 Re: Directions in the matter of demolition of structures (2024 INSC 866), this Court, on 13.12.2024, has enumerated several guidelines with respect to demolition of construction, reproduced herein below:

IX. DIRECTIONS

90. In order to allay the fears in the minds of the citizens with regard to arbitrary exercise of power by the officers/officials of the State, we find it necessary to issue certain directions in exercise of our power under Article 142 of the Constitution. We are also of the view that even after orders of demolition are passed, the affected party needs to be given some time so as to challenge the order of demolition before an appropriate forum. We are further of the view that even in cases of persons who do not wish to contest the demolition order, sufficient time needs to be given to them to vacate and arrange their affairs. It is not a happy sight to see women, children and aged persons dragged to the streets overnight. Heavens would not fall on the authorities if they hold their hands for some period.



91. At the outset, we clarify that these directions will not be applicable if there is an unauthorized structure in any public

place such as road, street, footpath, abutting railway line or any river body or water bodies and also to cases where there is an order for demolition made by a Court of law.

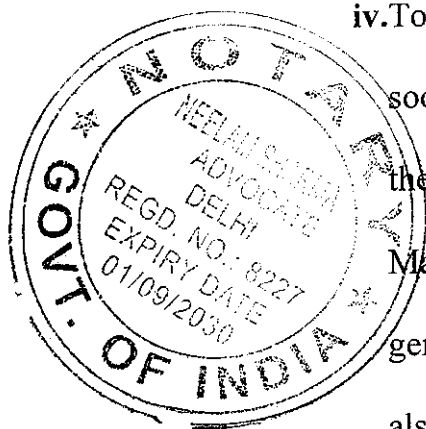
A. NOTICE

i.No demolition should be carried out without a prior show cause notice returnable either in accordance with the time provided by the local municipal laws or within 15 days' time from the date of service of such notice, whichever is later.

ii.The notice shall be served upon the owner/occupier by a registered post A.D. Additionally, the notice shall also be affixed conspicuously on the outer portion of the structure in question.

iii.The time of 15 days, stated herein above, shall start from the date of receipt of the said notice.

iv.To prevent any allegation of backdating, we direct that as soon as the show cause notice is duly served, intimation thereof shall be sent to the office of Collector/District Magistrate of the district digitally by email and an auto generated reply acknowledging receipt of the mail should also be issued from the office of the Collector/District Magistrate. The Collector/DM shall designate a nodal



officer and also assign an email address and communicate the same to all the municipal and other authorities in charge of building regulations and demolition within one month from today.

v. The notice shall contain the details regarding:

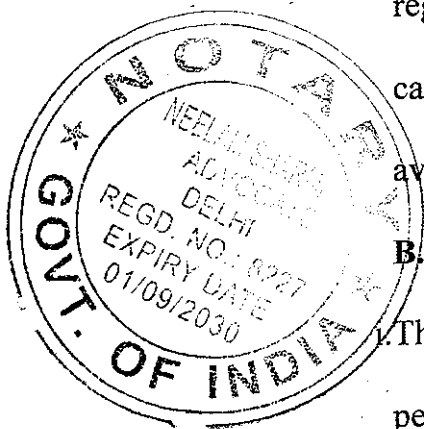
- a. the nature of the unauthorized construction.
- b. the details of the specific violation and the grounds of demolition.
- c. a list of documents that the noticee is required to furnish along with his reply.
- d. The notice should also specify the date on which the personal hearing is fixed and the designated authority before whom the hearing will take place;

vi. Every municipal/local authority shall assign a designated digital portal, within 3 months from today wherein details regarding service/pasting of the notice, the reply, the show cause notice and the order passed thereon would be available.

B. PERSONAL HEARING

i. The designated authority shall give an opportunity of personal hearing to the person concerned.

ii. The minutes of such a hearing shall also be recorded.



C. FINAL ORDER

i. Upon hearing, the designated authority shall pass a final order.

ii. The final order shall contain:

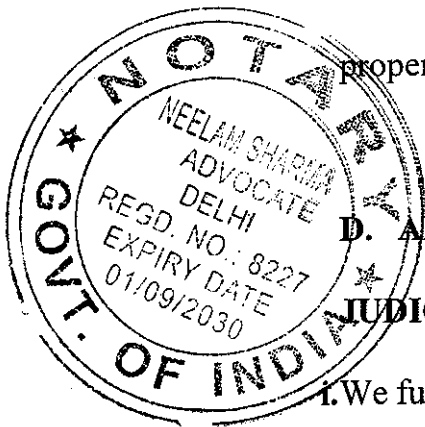
a. the contentions of the noticee, and if the designated authority disagrees with the same, the reasons thereof;

b. as to whether the unauthorized construction is compoundable, if it is not so, the reasons therefor;

c. if the designated authority finds that only part of the construction is unauthorized/noncompoundable, then the details thereof.

d. as to why the extreme step of demolition is the only option available and other options like compounding and demolishing only part of the

property are not available.

**D. AN OPPORTUNITY OF APPELLATE AND JUDICIAL SCRUTINY OF THE FINAL ORDER.**

i. We further direct that if the statute provides for an appellate opportunity and time for filing the same, or even if it does not so, the order will not be implemented for a period of 15

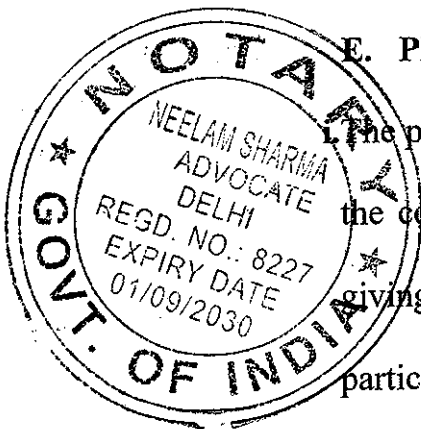
days from the date of receipt thereof. The order shall also be displayed on the digital portal as stated above.

ii. An opportunity should be given to the owner/occupier to remove the unauthorized construction or demolish the same within a period of 15 days. Only after the period of 15 days from the date of receipt of the notice has expired and the owner/occupier has not removed/demolished the unauthorized construction, and if the same is not stayed by any appellate authority or a court, the concerned authority shall take steps to demolish the same. It is only such construction which is found to be unauthorized and not compoundable shall be demolished.

iii. Before demolition, a detailed inspection report shall be prepared by the concerned authority signed by two Panchas.

E. PROCEEDINGS OF DEMOLITION

The proceedings of demolition shall be video-graphed, and the concerned authority shall prepare a demolition report giving the list of police officials and civil personnel that participated in the demolition process. Video recording to be duly preserved.



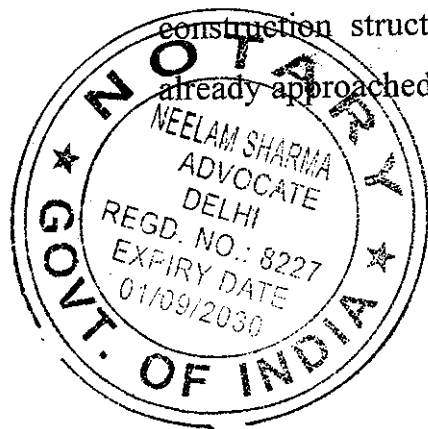
ii. The said demolition report should be forwarded to the Municipal Commissioner by email and shall also be displayed on the digital portal.

92. Needless to state that the authorities hereinafter shall strictly comply with the aforesaid directions issued by us.

93. It will also be informed that violation of any of the directions would lead to initiation of contempt proceedings in addition to the prosecution.

94. The officials should also be informed that if the demolition is found to be in violation of the orders of this Court, the officer/officers concerned will be held responsible for restitution of the demolished property at his/their personal cost in addition to payment of damages.

It is submitted that the few of the real owners/victims, whose under construction structures has been illegally demolished by YEIDA, has already approached the Hon'ble Supreme Court for appropriate reliefs.



PRELIMINARY OBJECTIONS

5. That the present OA is liable to be dismissed in limine on the following independent and cumulative grounds, each of which is separately fatal to the maintainability of the Application:

I. The Applicant describes himself as an "aggrieved resident and environmentalist" but admittedly resides at 98, Kailashganj School, Etah, Uttar Pradesh – 207001. Etah is geographically and ecologically distant from the project site at Khasra No. 139, Mauza Arruwa Khadar, Tehsil Mant, District Mathura. No direct, personal, proximate, or legally cognisable harm caused by R2's activities to the Applicant has been pleaded or proved. A vague, generic allegation of environmental concern, unaccompanied by any proof of personal injury or any clearly defined community interest, cannot constitute locus standi under Section 18 of the NGT Act, 2010, read with the consistent and settled jurisprudence of this Hon'ble Tribunal. The present OA is, in truth, a Public Interest Litigation masquerading as an aggrieved party's

application, and it deserves the heightened judicial scrutiny that

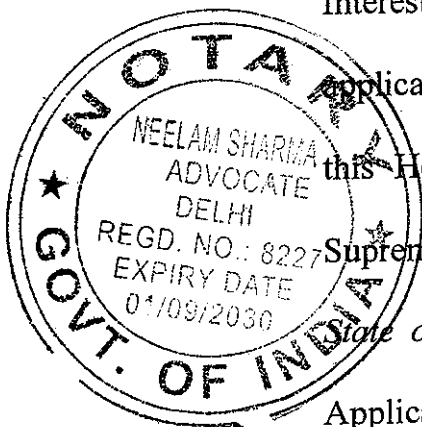
this Hon'ble Tribunal applies to such petitions. The Hon'ble

Supreme Court has authoritatively cautioned in *Subhash Kumar v.*

State of Bihar (1991) 1 SCC 598, the very judgment that the

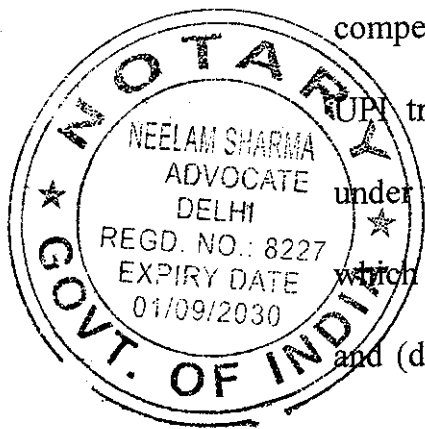
Applicant himself relies upon, that the constitutional right to a

clean environment must not be weaponised as a tool to settle



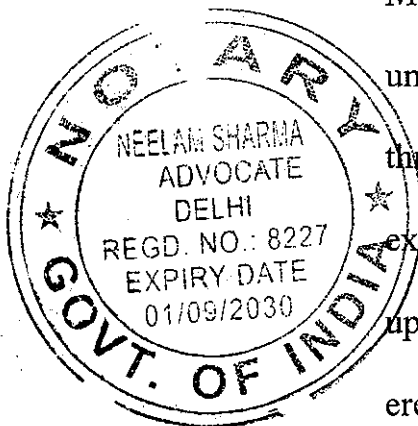
personal scores, to harass bonafide commercial entities, or to gain unwarranted publicity. The Applicant's conduct, in filing complaints before no fewer than twelve statutory bodies and receiving no adverse action against R2 from any of them, followed by this OA, is the paradigm example of misuse of public interest jurisdiction.

- II. This Hon'ble Tribunal under Section 14 of the National Green Tribunal Act, 2010, is empowered exclusively to adjudicate "substantial questions relating to the environment." The reliefs actually sought in the OA, (a) alleged absence of RERA registration, a matter exclusively within the jurisdiction of the UP Real Estate Regulatory Authority under the Real Estate (Regulation and Development) Act, 2016; (b) alleged misrepresentation as a "Defence Housing Scheme", a matter for the Registrar of Societies/Companies and, if criminal, for competent criminal courts; (c) alleged money laundering through UPI transactions, a matter for the Directorate of Enforcement under the Prevention of Money Laundering Act, 2002, a body to which the Applicant himself admits to having referred the matter; and (d) title and land-use disputes, matters for civil courts and revenue authorities. None of these, individually or collectively, constitutes a "substantial question relating to the environment" as

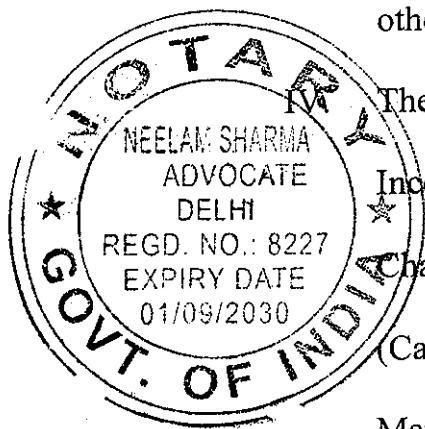


consistently and carefully interpreted by this Hon'ble Tribunal and the Hon'ble Supreme Court. The Applicant cannot transform this Tribunal into an omnibus remedial forum by packaging multiple unrelated grievances in environmental language.

III. The EIA Notification 2006 is wholly and unambiguously inapplicable as the prescribed area threshold is not remotely met. The foundational, load-bearing premise of the entire OA is that R2's project required prior Environmental Clearance ("EC") under Item 8(a) and/or 8(b) of the Schedule to the EIA Notification, 2006. This premise collapses entirely and irrecoverably upon a simple examination of undisputed facts. Item 8(a) mandates EC for building and construction projects where the built-up area is equal to or greater than 20,000 sq. meters. Item 8(b) mandates EC for townships covering an area of 50 hectares or more. R2's total land holding at Khasra No. 139 admeasures only 3,722.67 Square Meters, less than one-fifth of the minimum statutory threshold under Item 8(a), and less than one seventy-fifth of the township threshold under Item 8(b). The construction on the site consists exclusively of single-room/HKB structures upon approximately upon 30 square meters land out of 90 square meters plot each, erected by 22 individual purchasers and developed by the R2 by virtue of individual Construction Agreement and under the Builder

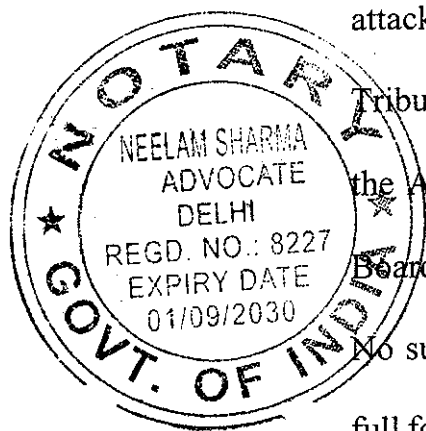


Buyer Agreement by rest 32 Agreement holders, to secure possession of their lawfully purchased plots. The aggregate built-up construction by R2 falls catastrophically short of any applicable threshold. The Applicant's assertion that the project spans "approximately 4.09 hectares comprising 139 plots" is a calculated and deliberate misrepresentation, achieved by the dishonest tactic of conflating R2's actual holding with the entirety of Khasra No. 139, a Khasra that admeasures approximately 5.5 acres (22,258 sq. meters) and belongs to multiple distinct owners having no connection with R2 whatsoever. It is a settled and unimpeachable principle of statutory construction that penal provisions and prescriptive regulatory thresholds must be strictly construed. Where the minimum threshold is not met, no legal obligation arises, and no violation can be alleged. This is not a grey area of law, the EIA Notification speaks in clear numbers, and R2's and other owners' numbers are not even close even in totality.



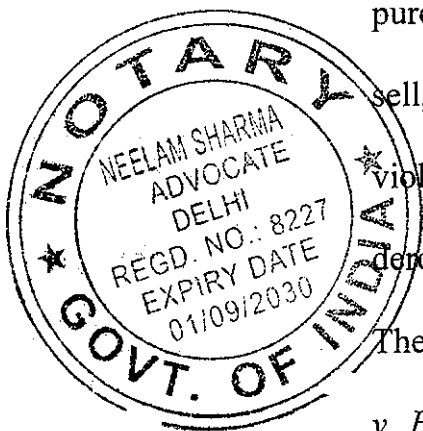
The SDM Order Dated 02.08.2008 is a Binding, Final, and Incontrovertible Statutory Determination of the Residential Character of the Subject Land. By an order dated 02.08.2008 (Case No. 21/2007-08) passed by the Sub-Divisional Magistrate, Mant, Mathura, in exercise of powers under Section 143 of the U.P. Zamindari Abolition and Land Reforms Act ("UPZALR Act") read

with Rule 145, the land at Khasra No. 139 (Min), Khata No. 64, Village Aaruwa Khadar, Tehsil Mant, District Mathura, admeasuring 1-011 Hectares, was duly inspected by the Survey Nayab Tehsildar, Mant on 19.07.2008, and upon the Tehsildar's recommendation, officially and irrevocably declared as "Land ABADI" (residential land). This order was passed by a competent statutory and quasi-judicial authority following a due statutory inquiry as mandated by Rule 145. It has attained finality and legal force, having not been challenged before any court, tribunal, or revenue authority in the eighteen years since its passing. An order under Section 143 UPZALR Act constitutes a *statutory conversion of land use*, conferring a legally recognised, officially declared, and judicially settled residential character upon the land. This order binds every person and every authority, including YEIDA, the Applicant, and this Hon'ble Tribunal, and cannot be collaterally attacked, bypassed, or nullified in proceedings before this Tribunal. The proper remedy for any party wishing to challenge the ABADI declaration was a revision before the U.P. Revenue Board or a writ petition before the Hon'ble Allahabad High Court. No such challenge has ever been filed. The 2008 order stands in full force and effect and has the binding character of a final judicial determination. Any construction by R2 or its 22 purchasers or



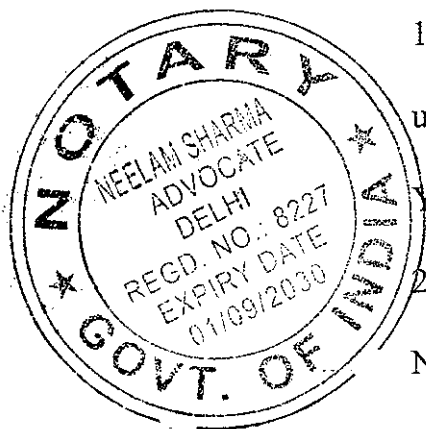
others upon land officially and finally declared as residential cannot, in any rational or legal framework, be characterised as "illegal construction" or "encroachment."

- V. The YEIDA Demolition, carried out without serving notice to the owner/s and without giving them opportunity of being heard, is void ab initio and of no legal effect. This is perhaps the most critical and constitutionally significant aspect of this case. YEIDA having issued a show-cause notice No. 582 dated 22.04.2025 bearing Case No. 508/2025 under Section 10 of the U.P. Industrial Area Development Act, 1976 and also vide Letter No. 1042 dated 01.01.2026 to Sh. Bhagwan Singh and not to the real owner/s of their respective lands. The bonafide owner(s)/Purchaser(s) did not even get the chance to present their respective case, and before the said real owner could understand or gather any information regarding the allegation/charge put upon them, the YEIDA proceeded to demolish the structures of R2, its 22 individual purchasers and 32 others with whom the R2 has an Agreement to sell, on 04.02.2026. This is a gross, unambiguous, and inexcusable violation of the *audi alteram partem* principle, which is a non-derogable component of Article 21 of the Constitution of India. The Hon'ble Supreme Court has unequivocally held in *Olga Tellis v. Bombay Municipal Corporation* (1985) 3 SCC 545 that even

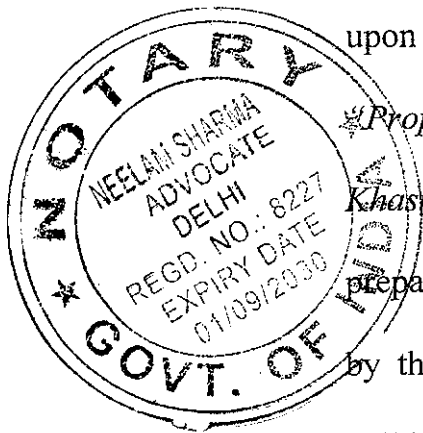


persons in unlawful occupation, a fortiori persons in lawful occupation under a valid ABADI order, are entitled to notice and hearing before demolition. The principles in *Sudama Singh v. Government of Delhi* (2010) 167 DLT 218 (DB) and *Ajay Maken v. Union of India* (2019) SCC OnLine Del 8842 further establish that demolition without prior notice, hearing, and an opportunity to present one's case is per se unconstitutional and void. The YEIDA demolition, having been carried out in contravention of the very framework of natural justice that YEIDA itself established by its own notice, is a constitutional nullity, void ab initio, of no legal effect, and incapable of being ratified, condoned, or relied upon as evidence of illegality by any party or authority.

VI. YEIDA's territorial jurisdiction over R2's specific land is unproven, disputed, and unresolved. Before any authority exercises the drastic statutory power of demolition or removal under Section 10 of the U.P. Industrial Area Development Act, 1976, it must first establish that it possesses proven and unambiguous territorial jurisdiction over the subject land. YEIDA's jurisdiction, as stated in their said notices dated 22.05.2025 and 01.01.2026, flows from the Government Notification dated 22.08.2001. That notification enumerates specific villages falling within YEIDA's jurisdiction. Upon careful



examination, the Answering Respondent has raised a genuine, substantive, and legally cognizable question as to whether the village in which R2's plots are situated, referred to as "Arruwa Khadar", is, in fact, nowhere mentioned in the 2001 notification. Nonetheless, by an order dated 02.08.2008 (Case No. 21/2007-08) passed by the Sub-Divisional Magistrate, Mant, Mathura, in exercise of powers under Section 143 of the U.P. Zamindari Abolition and Land Reforms Act ("UPZALR Act") read with Rule 145, the land at Khasra No. 139 (Min), Khata No. 64, Village Arruwa Khadar, Tehsil Mant, District Mathura, admeasuring 1-011 Hectares, was duly inspected by the Survey Nayab Tehsildar, Mant on 19.07.2008, and upon the Tehsildar's recommendation, officially and irrevocably declared as "Land ABADI" (residential land). Additionally, on 30.09.2019, the Block Development officer, Mant, Mathura, upon an application by one Sh. Sunil Kohli, granted approval for the development of a residential colony upon the land in question. The approved layout plan, titled **Propose Layout Plan of Radharani Kunj (Plots), Phase II, Khasra No. 139-Min, Village Arruwa Khadar, Tehsil Mant*", was prepared by a government registered architect and duly sanctioned by the Block Development Authority. This is not a technical quibble; it is a fundamental challenge to YEIDA's jurisdiction that

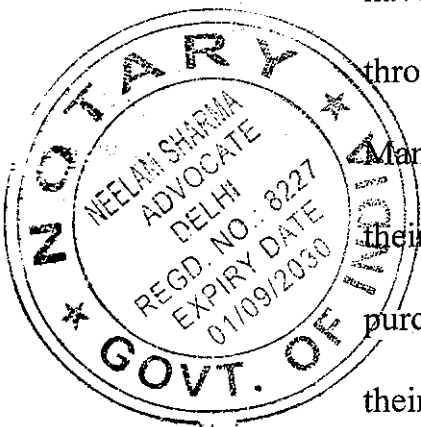


goes to the root of its authority. An authority that acts without jurisdiction, however well-intentioned it may be, acts as a usurper, and all acts of a usurper are void. Records confirm the absence of "Aruwa" from the YEIDA 2001 notification, which is a ground that is R2's right to contest before the competent forum, a right that was taken away by YEIDA's pre-hearing demolition.

A true and translated copy of order dated 02.08.2008 (Case No. 21/2007-08) passed by the Sub-Divisional Magistrate, Mant, Mathura is annexed herewith and marked as **Annexure R2/1**.

A true and translated copy of approval letter dated 30.09.2019 issued by Block Development Officer, Mant, Mathura along with approved Layout Plan and Khatuani Khasra No.139 is annexed herewith and marked as **Annexure R2/2 (Colly)**.

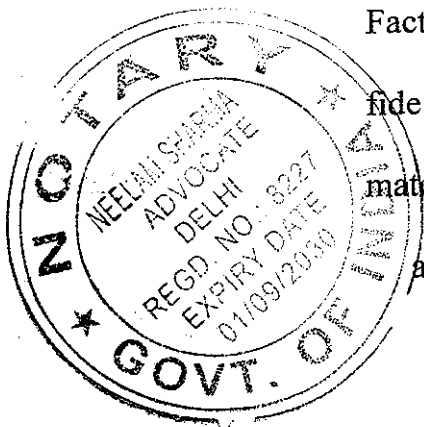
- VII. The Rights of 22 Bonafide Purchasers Cannot Be Obliterated Without Notice and Hearing. Twenty-two individual purchasers have invested their hard-earned savings in plots of land purchased through registered sale deeds executed before the Sub-Registrar, Mant, Mathura and 32 others prospective buyers are standing in their respective agreements of sell-purchase with R2. These purchasers hold indefeasible, registered, and unimpeached title to their respective plots and the others through R2 hold the similar rights under their respective agreements. They are not parties to



this OA. Any order of this Hon'ble Tribunal affecting their constitutional right to property and their fundamental right to shelter under Article 21, without notice to them and without affording them an opportunity of hearing, would be void ab initio as a violation of the principle of natural justice. It would also amount to taking away the property of persons who are not before this Court, which no court can legitimately do. Not a single purchaser has filed any complaint before any forum, RERA, consumer courts, civil courts, or any other authority, raising any grievance against R2. The Applicant has no standing to litigate on behalf of buyers who have not themselves raised any complaint and who, by all evidence available on record, are entirely satisfied with their transactions.

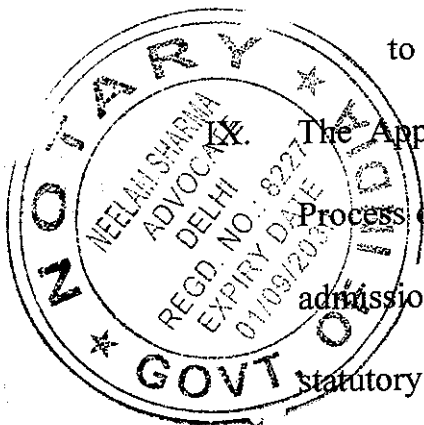
VIII. The Suit Is Vitiating by the Applicant's Suppression of Material Facts and Non-Disclosure. The Applicant has, with manifest mala fide intent, suppressed from this Hon'ble Tribunal the following material facts:

- a. that the subject land was officially and finally declared as Land ABADI by the SDM, Mant vide order dated 02.08.2008, a conversion that has attained finality and has not been challenged in any forum;



- b. that YEIDA demolished said structures without affording the owners including R2 the opportunity of hearing, which the Constitution of India provides to every individual without giving any heed to his/its caste, creed, Religion, gender, make etc.;
- c. that R2's total land holding at Khasra No. 139 is only 3,722.67 sq. meters, a fact that renders the Environment Clearance requirement wholly inapplicable; that the Yamuna Authority Master Plan 2031 recognises the subject area as the "Raya Urban Centre/Heritage Corridor," earmarked for planned urban residential development; and
- d. that no purchaser of R2 has ever raised any complaint before any forum. A litigant who approaches a court of law with unclean hands and suppresses material facts is not entitled to any relief, and this Hon'ble Tribunal is respectfully urged to take the most serious view of this suppression.

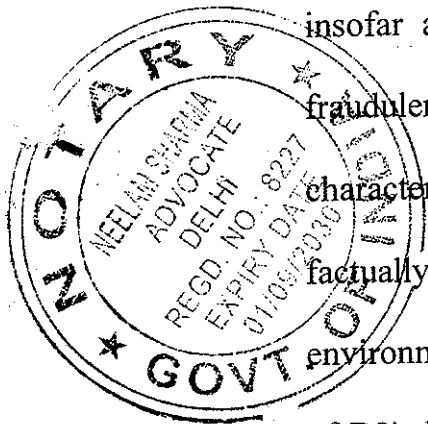
The Application Is Frivolous, Vexatious, and an Abuse of the Process of This Hon'ble Tribunal. The Applicant has, by his own admission in the OA, filed complaints before no fewer than twelve statutory bodies, DM Mathura, SSP Mathura, MVDA, SDM Mant, Registrar Mant, SHO P.S. Mant, Directorate of Enforcement, Ministry of Defence, UP RERA, YEIDA, UPPCB, MoEF&CC,



SEIAA, and DGDE. Not one of these authorities has issued any adverse order, prosecution, or finding against R2. The present OA is the latest episode in a coordinated campaign of legal harassment against bonafide commercial entities and their individual purchasers. The Hon'ble Supreme Court and this Tribunal have, in no uncertain terms, deprecated the filing of frivolous environmental petitions aimed at intimidating individuals or commercial entities. This Hon'ble Tribunal is respectfully urged to impose exemplary costs under Section 19(4) of the NGT Act, 2010 to deter such misuse of the Tribunal's limited and precious judicial time.

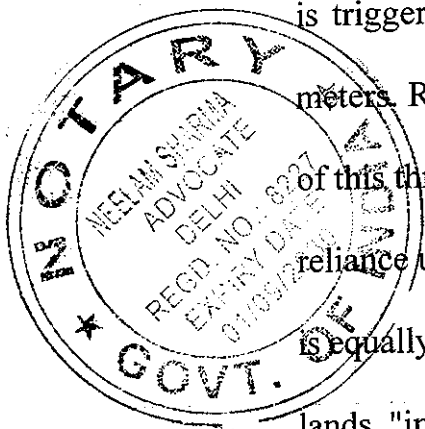
REPLY TO THE AVERMENTS IN THE ORIGINAL APPLICATION

6. In reply to Synopsis Para 1 of the OA: The Answering Respondent specifically and emphatically denies that the "Mulberry Cabana" project, insofar as R2's activities are concerned, is in any manner "illegal, fraudulent, and environmentally catastrophic." The Applicant's sweeping characterisation of R2's activities as "ecological vandalism" is not only factually baseless but also reckless advocacy that trivialises genuine environmental concerns. It is submitted that the project site, to the extent of R2's holding of 3,722.67 sq. meters, has been lawfully declared as residential ABADI land under Section 143 UPZALR Act vide the SDM,



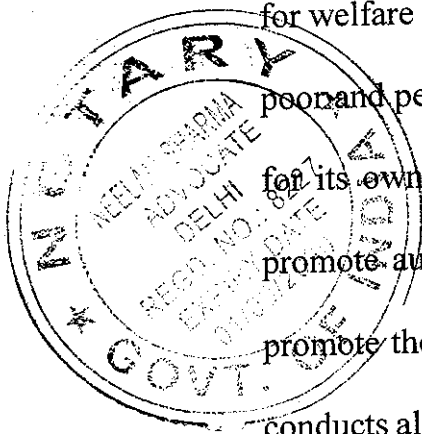
Mant's order dated 02.08.2008, an order that predates any of the Applicant's complaints, predates the Applicant's claimed interest in the matter, and stands as a binding judicial determination of the land's character. The Yamuna Khadar floodplain characterisation relied upon by the Applicant cannot prevail over a binding revenue order. The reference to Manoj Misra v. Union of India (2015 SCC OnLine NGT 36) is wholly inapplicable to R2's land, which has been officially converted to ABADI, and which the Applicant cannot characterise as "active floodplain" without first establishing the invalidity of the 2008 order, a question of revenue jurisdiction that lies beyond the competence of this Tribunal.

7. In reply to Synopsis Para 2 of the OA: The Answering Respondent denies the averment that the project has commenced without Environmental Clearance in violation of the EIA Notification, 2006. As set out in detail in Preliminary Objection III above, the EC requirement under Item 8(a) is triggered only when the built-up area equals or exceeds 20,000 sq. meters. R2's total land holding is 3,722.67 sq. meters, less than one-fifth of this threshold. The EIA Notification is simply inapplicable to R2. The reliance upon the U.P. Irrigation Department Directive dated 15.01.2015 is equally misplaced, as that directive pertains to permanent structures on lands "inundated in the last 50 years." R2's land has been officially declared as ABADI/residential, a finding reached by the SDM upon



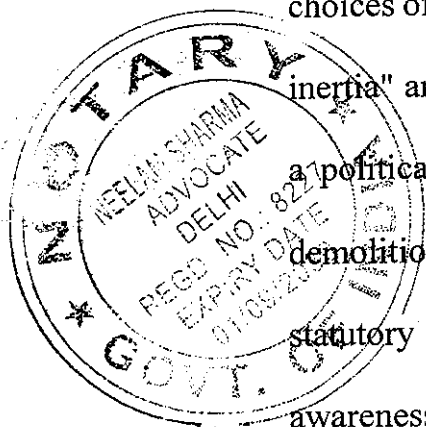
ground inspection in 2008 confirming the absence of any agricultural, dairy, or poultry activity. The land had already been in residential use since at least 2009, when earlier developers began developing the area. The Applicant's invocation of the 2015 directive as if it overrides the 2008 ABADI order is a fundamental inversion of the legal hierarchy of authoritative instruments.

8. In reply to Synopsis Para 3 of the OA: The Answering Respondent categorically and unequivocally denies any allegation of fraud, criminal dealing, or misrepresentation directed at R2. The UPI ID (11418078@cbn) cited by the Applicant belongs to a Central Bank of India account maintained by Respondent No. 1, DOWO, and which has participated only as promoting and marketing associates of R2 and has received registration amount from the interested individuals towards registration for booking of plots/HKB structure and has nothing to do with sell-purchase of the plot/s. The R1 is a registered society working for welfare of the families of serving or Ex-Defence officials and also for poor and people at large. R1 is a charitable society which requires funds for its own charitable deeds and to meet its requirements, R1 used to promote authentic businesses and in the present case the R1 role is to promote the business site (the subject land/property) of the R2. The R2 conducts all its transactions through registered sale deeds executed before the Sub-Registrar, Mant, Mathura, the most transparent form of property



transaction available under Indian law. The allegation of violation of Section 3 of the RERA Act, 2016 is misdirected against R2, as R2's total land holding of 3,722.67 sq. meters falls well within the thresholds that require examination under RERA, a question for the competent RERA authority and not this Tribunal. The allegations of money laundering and misrepresentation belong to the domain of the Directorate of Enforcement and criminal courts respectively, and the Applicant has himself so acknowledged in the OA. None of these constitute "substantial questions relating to the environment" cognizable by this Tribunal.

9. In reply to Synopsis Para 4 of the OA: The Answering Respondent submits that if the statutory authorities named as Respondents No. 3 to 8 declined to take substantive adverse action against R2 upon the Applicant's complaints, this is itself indicative of their expert assessment that R2's activities, upon examination, did not disclose a cognizable environmental violation. R2 cannot be penalised for the administrative choices of independent state authorities. The allegation of "administrative inertia" and "State complicity" against the regulatory authorities may be a political argument; it is not a legal ground that can expose R2 to demolition or restoration orders. It is also relevant that YEIDA, a statutory authority, did issue a show-cause notice, indicating regulatory awareness of the Applicant's complaints. However, as detailed in Preliminary Objection V & VI above, YEIDA then proceeded to

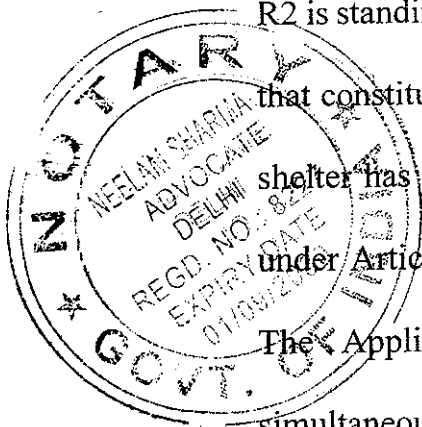


demolish structures in blatant breach guarantees provided under the Constitution of India, an unconstitutional act that cannot be laid at R2's door.

10. In reply to Synopsis Para 5 of the OA: The Answering Respondent submits that the invocation of Articles 21, 48A, and 51A(g) of the Constitution of India, the Ramsar Convention on Wetlands (1971), and the UN Sustainable Development Goals in the context of R2's construction of modest 30 sq. meter single-room structures upon 3,722.67 sq. meters of officially declared ABADI land is disproportionate, legally untenable, and an abuse of constitutional rhetoric. These are solemn constitutional provisions that carry weight in inverse proportion to the recklessness with which they are invoked. Far from "betraying" Article 21, it is the demolition of the shelters of 22 individual purchasers and business of R2 and future homes of its prospective buyers with whom the R2 is standing under agreement, carried out by YEIDA without a hearing,

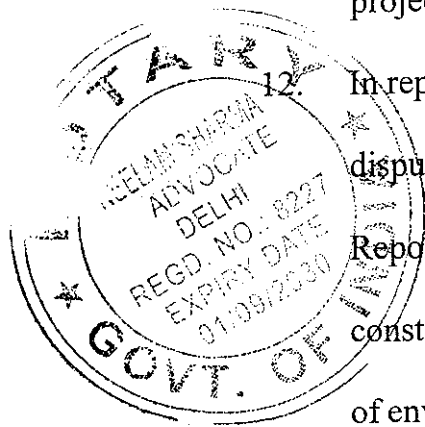
that constitutes the true and grave violation of Article 21, as the right to shelter has been declared a fundamental component of the right to life under Article 21 in *Chameli Singh v. State of U.P.* (1996) 2 SCC 549.

The Applicant, having invoked Article 21 in his OA, cannot simultaneously applaud an act of demolition that violates the very provision he relies upon i.e. Article 21 read with Article 19 (1) (g).



11. In reply to Para 1.1 of the OA: The Answering Respondent denies that the impugned project, insofar as R2 is concerned, has been undertaken without mandatory prior Environmental Clearance. The legal position regarding the inapplicability of the EIA Notification, 2006 to R2's holding of 3,722.67 sq. meters has been detailed in Preliminary Objection III and need not be repeated. It is specifically denied that the project falls within the "ecologically fragile Yamuna floodplain" for purposes of law, given the binding SDM ABADI order of 2008. It is denied that R2 has violated the Irrigation Department's directive dated 15.01.2015. It is denied that R2 has engaged in "ecological vandalism" of any description. The Applicant's claim that he is "a bona fide public-spirited resident" is contradicted by his conduct: a genuine public interest litigant does not file complaints before twelve bodies, fail to obtain adverse action from any of them, and then escalate to a Tribunal while misrepresenting the project area by a factor of eleven.

12. In reply to Para 1:2 of the OA: The Answering Respondent emphatically disputes the Applicant's characterisation of the YEIDA Joint Inspection Report dated 16.04.2025 and the YEIDA Notice dated 22.04.2025 as constituting "incontrovertible elements of illegality" or a "textbook case of environmental illegality." A show-cause notice is not a finding of guilt; it is an invitation to participate in a regulatory process. The notice dated 22.04.2025 or any further notice from YEIDA was never served to R2 or

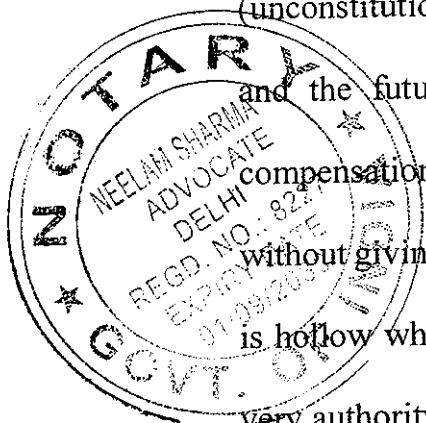


the bonafide purchasers of the subject land or its prospective buyers before demolition. That opportunity of hearing was never offered to them. YEIDA demolished R2's structures on 02.02.2026 without serving any notice to the real owners. The "crystallisation of illegality" that the Applicant speaks of is therefore built upon the foundation of YEIDA's own unconstitutional act. Further, it is submitted that the YEIDA inspection report cannot override the SDM's 2008 ABADI order, and YEIDA, a planning authority, does not have the power or competence to collaterally reverse the legal character of land as declared by a competent revenue authority.

13. In reply to Para 1.3 of the OA: The Answering Respondent denies that the cause of action is "continuing in nature" insofar as R2 is concerned. It is significant that YEIDA has never served notice to the owners and now demolished the structures on the subject land. If any wrong was being committed, it has been remedied by YEIDA's own (unconstitutional) action. Rather, now the R2 and the bonafide purchasers

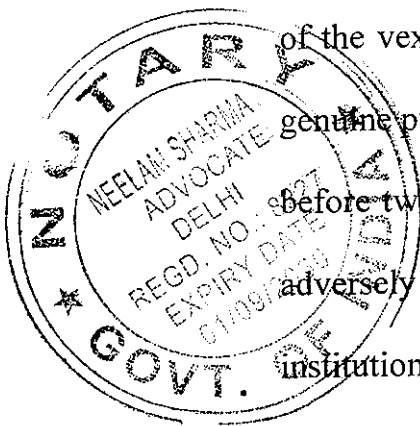
and the future buyers of the subject land/property are entitled for compensation in these proceedings on the basis of structures demolished without giving any notice to them. The Applicant's invocation of urgency is hollow when the structures in question have been demolished by the very authority whose notice, served to some other owner of the adjacent

land and not to the real owners, is being relied upon as a ground for



urgency. Any further interim order sought by the Applicant on account of the alleged "continuing wrong" of construction is factually infructuous. It is indigestible and unable to grasp that the applicant has the knowledge man of the fact that the R2 is owner of the chunk of the subject land but YEIDA, who claims to be the Authority under which the subject Land falls, does not have information of the real owner of it. It is a gross failure on part of the YEIDA which fails to recognize the real owner/s of the subject land before demolishing the structures over it.

14. In reply to Para 2.1 of the OA: The Answering Respondent acknowledges that the Applicant has filed RTI applications and complaints before multiple authorities. It is, however, the Answering Respondent's specific submission that this relentless complaint campaign, involving no fewer than twelve statutory bodies, none of which has taken substantive adverse action against R2, is itself evidence of the vexatious and mala fide character of the Applicant's conduct. A genuine public interest environmentalist does not need to file complaints before twelve bodies. The failure of each of these twelve bodies to act adversely against R2 upon the Applicant's allegations is a strong institutional endorsement of R2's position. The Applicant cannot use the mere act of complaining as a substitute for evidence of illegality. It is further denied that the "gravamen" of the complaints concerns violations



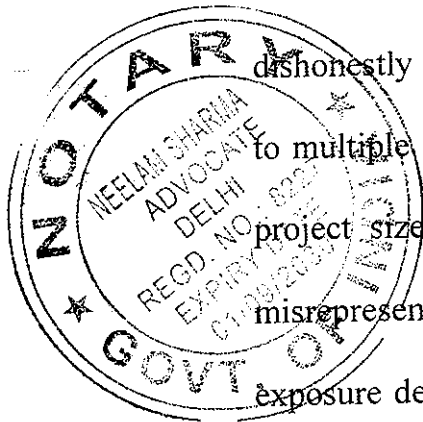
of Schedule-I enactments, the threshold issues of area and ABADI status remain determinative and were available to the Applicant from the outset.

15. In reply to Para 2.2 of the OA: The Answering Respondent denies that the RTI applications and complaints have "unearthed" any illegality attributable to R2. The RTI replies received by the Applicant do not establish any violation by R2. As stated above, R2's holding of 3,722.67 sq. meters does not trigger the EC requirement, and R2's land has been lawfully declared as ABADI. No RTI reply has raised any concern regarding the activities undertaken by the R2. The Applicant has deliberately misled this Hon'ble Tribunal throughout the OA.

16. In reply to Para 2.3 of the OA: It is specifically and categorically denied that the project site "spans approximately 4.09 hectares comprising 139 plots." This is a deliberate misrepresentation. R2's total holding at Khasra No. 139 is 3,722.67 Square Meters, a figure that is approximately one-eleventh of the 4.09 hectares falsely attributed to R2. The Applicant has

dishonestly attributed the entirety of Khasra No. 139, a khasra belonging to multiple distinct owners, to R2, for the sole purpose of inflating the project size to attract regulatory thresholds that do not apply. This misrepresentation is the cornerstone of the Applicant's case, and its exposure demolishes the entire OA. It is further denied that the land is

"inherently unfit for permanent settlement." The SDM, Mant conducted a ground inspection in 2008 and found the land to be in residential use,



with no agricultural, dairy, or poultry activity. The reference to the July 2023 Yamuna flood is irrelevant to R2's 3,722.67 sq. meter parcel, which has been lawfully declared as ABADI.

17. In reply to Para 2.4 of the OA: The Answering Respondent reiterates that:

I. the EC requirement under Items 8(a) and 8(b) of the EIA Notification, 2006 does not apply to R2, whose total land holding of 3,722.67 sq. meters falls catastrophically below the statutory threshold of 20,000 sq. meters;

II. the RERA registration requirement is a matter for the UP RERA authority, which has exclusive jurisdiction, and R2's holding requires careful threshold examination under RERA before any violation can be alleged; and

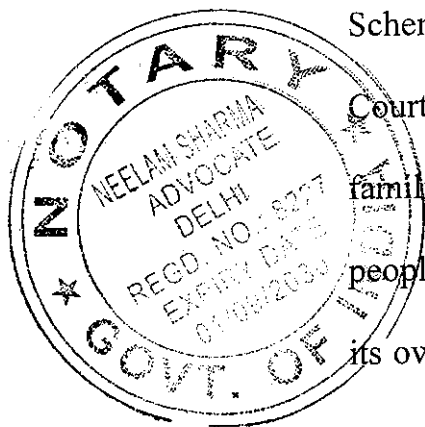
III. the allegation of misrepresentation as a "Defence Housing Scheme" is nothing but another attempt to mislead this Hon'ble

Court. The R1 is a registered society working for welfare of the families of serving or Ex-Defence officials and also for poor and people at large. R1 is a charitable society which requires funds for its own charitable deeds and to meet its requirements, R1 used to

promote authentic businesses and in the present case the R1 role is

to promote the business site (the subject land/property) of the R2.

Earlier when the association between R1 & R2 was formed, the



parties were of the mind and thoughts that the project would be available only to the members of Defence officials, however later, due to the less demand raised by the members of Defence and with the consensus between all the concerned parties including buyers, the project was made available to the people at large, with the given priority to the Defence officials, working, retired or martyred. Nonetheless, the issue relates exclusively to R1, R2 and its purchasers and no complains or issue, whatsoever, was ever raised by any of the purchasers or parties with respect to the change of theme of the said project. Additionally, the issue is nowhere relevant to be raised before this Hon'ble Tribunal. The three alleged illegalities set out in Para 2.4 of the OA, when examined against R2 specifically, are entirely unsubstantiated.

18. In reply to Para 2.5 of the OA: The Answering Respondent notes the MVDA's transfer of the matter to YEIDA and submits that the very occurrence of a jurisdictional dispute between MVDA and YEIDA regarding the subject land is further evidence that R2's land is not straightforwardly within YEIDA's regulatory domain. The YEIDA Joint Inspection Report dated 16.04.2025 is not a judicial finding of illegality, it is an internal inspection record prepared by YEIDA officials without hearing R2. The report was the basis for a show-cause notice which was never served to R2. YEIDA proceeded to demolish without affording any



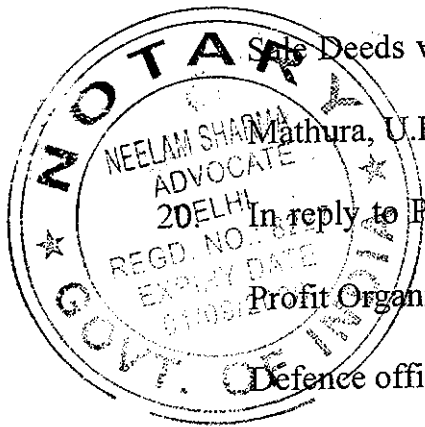
opportunity of hearing to R2. The inspection report therefore represents a preliminary, unilateral, and pre-hearing assessment that carries no evidentiary weight in these proceedings as a finding of guilt.

19. In reply to Para 2.6 of the OA: This paragraph of the OA is the most revealing and the most legally consequential. The Applicant relies upon the YEIDA notice dated 22.04.2025 as evidence of a "continuing wrong" and uses it as the foundation for urgent interim relief. The said notice was never served to R2 or any of its real owners but to one Sh. Bhagwan Singh, the owner of the adjacent land. The subject land of 3722.67 Square Meters was sold-purchased thrice since order dated 02.08.2008 (Case No. 21/2007-08) passed by the Sub-Divisional Magistrate, Mant, Mathura, in exercise of powers under Section 143 of the U.P. Zamindari Abolition and Land Reforms Act ("UPZALR Act") read with Rule 145, the land at Khasra No. 139 (Min), Khata No. 64, Village Arruwa Khadar, Tehsil Mant, District Mathura, admeasuring 1-011 Hectares, through registered

Sale Deeds without being objected by the Registrar of the Tehsil Mant, Mathura, U.P., which shall have the records as well.

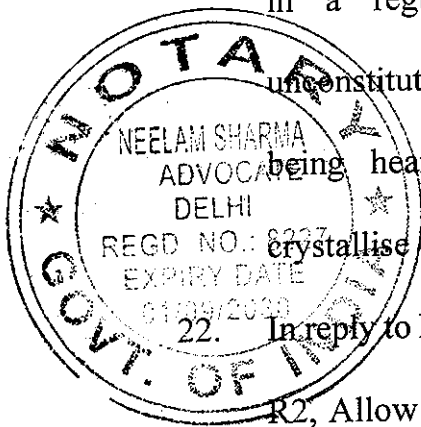
In reply to Para 2.7 of the OA: The R1 is a registered society, a Non-Profit Organisation, working for welfare of the families of serving or Ex-Defence officials and also for poor and people at large. R1 is a charitable

society which requires funds for its own charitable deeds and to meet its requirements, R1 used to promote authentic businesses and in the present



case the R1 role is to promote the business site (the subject land/property) of the R2. Again, the issue is nowhere relevant to be raised before this Hon'ble Tribunal. R2 has conducted all its financial transactions through registered sale deeds and proper banking channels in its own corporate name.

21. In reply to Para 2.8 of the OA: The Answering Respondent submits that the three "incontrovertible elements of illegality" identified by the Applicant, namely (i) MVDA's transfer acknowledging YEIDA's jurisdiction, (ii) YEIDA's joint inspection report, and (iii) YEIDA's notice ordering cessation, are, when examined against R2's specific legal position, are entirely without substance. A jurisdictional transfer is not a finding of illegality. An inspection report is not a judicial determination. A show-cause notice is not a conviction. All three are preliminary steps in a regulatory process that was aborted by YEIDA's own unconstitutional demolition without giving any opportunity to R2 of being heard. Far from "crystallising" illegality, these documents crystallise YEIDA's own violation of the rule of law.

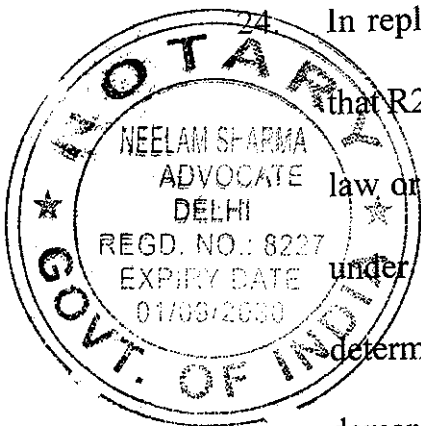


22. In reply to Para 2.9 of the OA: The Answering Respondent confirms that R2, Allow Me First Buildcon Pvt. Ltd., is engaged in the development and sale of land at Khasra No. 139 and the R1 is a sales and marketing associate of the R2. It is denied, however, that R2 has launched a "gated township with 139 plots over 10.11 acres (4.09 hectares)." R2's holding

is 3,722.67 Square Meters, a small fraction of 10.11 acres. The 139 plots attributed to R2 in the OA conflate R2's activities with those of multiple other landowners at the same Khasra. It is further submitted that the R1 and the R2 are entirely separate legal entities with separate management, separate assets, and separate transactions.

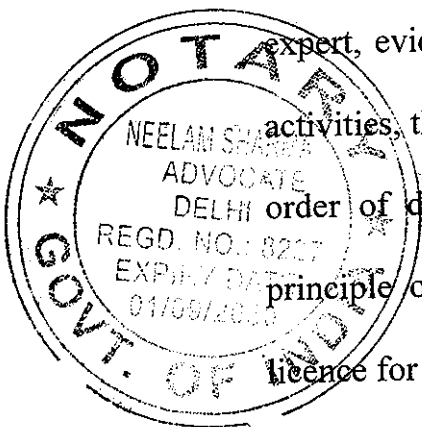
23. In reply to Ground 3.1 of the OA: The Answering Respondent reiterates its submissions at Preliminary Objection III with full force. The EC requirement under the EIA Notification, 2006 is not triggered by R2's land holding of 3,722.67 sq. meters. The RTI reply confirming "no EC was granted" cannot establish a violation where the EC requirement did not arise in the first place. The entire environmental superstructure of the OA rests upon the false claim of a 4.09 hectare project. Remove that falsehood and the OA has no foundation.

In reply to Ground 3.2 of the OA: The Answering Respondent denies that R2's activities constitute floodplain encroachment in violation of any law or judicial mandate. The land has been officially declared ABADI under Section 143 UPZALR Act by the SDM, Mant in 2008, a determination that has attained full finality. The CWC floodplain demarcation is a hydrological characterisation that cannot override a binding statutory order of a competent revenue authority. The *Manoj Misra v. Union of India* judgment pertains to active, undeveloped Yamuna floodplain. R2's land, officially declared residential in 2008 and



in actual residential use since 2009, does not fall within the category to which that judgment applies. Any argument to the contrary requires a prior judicial determination that the 2008 ABADI order is invalid, a determination that only a superior revenue court or the High Court can make.

25. In reply to Ground 3.3 of the OA: The Answering Respondent submits that the Applicant has placed before this Hon'ble Tribunal no expert study, no scientific report, no empirical data, and no technical evidence demonstrating that R2's construction on 3,722.67 sq. meters of officially declared ABADI land has caused any quantifiable damage to any ecological function of the Yamuna basin. The reference to "250 million cubic meters of annual aquifer recharge" is a macro-level hydrological claim relating to the entire Mathura Yamuna floodplain, not to R2's microscopic 3,722.67 sq. meter parcel. In the absence of any specific, expert, evidence-based demonstration of harm caused by R2's specific activities, the invocation of the precautionary principle cannot justify an order of demolition or restoration. The precautionary principle is a principle of risk management under conditions of uncertainty, not a licence for demolition without evidence.



26. In reply to Ground 3.4 of the OA: The Answering Respondent submits that R2 cannot be made a proxy target for the Applicant's frustration with the alleged inaction of statutory authorities. R2 has, at all material times,

operated within the framework of applicable law. If authorities chose not to act adversely against R2, their professional judgment in this regard was correct. The allegation of "public trust doctrine violation" against the statutory authorities is a matter between the Applicant and those authorities, and cannot be redirected at R2 to impose liability where none exists in law.

27. In reply to Ground 3.5 of the OA: The Answering Respondent has already dealt with this ground exhaustively in in Reply to para 2.4 (III) and need not be repeated.

28. In reply to Ground 3.6 of the OA: The Answering Respondent submits that the constitutional provisions invoked by the Applicant , Articles 21, 48A, and 51A(g), are weapons that cut both ways. It is the unconstitutional demolition of the shelters of 22 citizens, carried out without a hearing, that is the true violation of Article 21 in this case. R2

urges this Hon'ble Tribunal to recognise that the real constitutional

violation in this matter was perpetrated by YEIDA, not by R2.

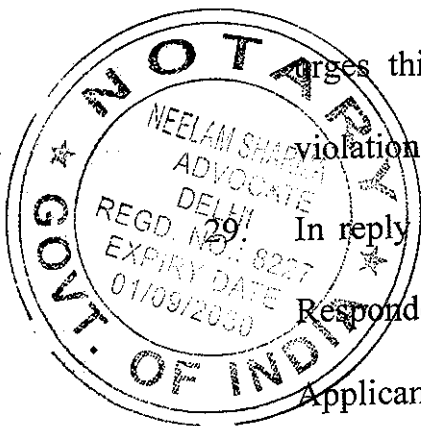
29. In reply to the Questions of Law (Paras 4.1 to 4.6): The Answering

Respondent submits that all six Questions of Law framed by the Applicant are predicated upon the same foundational misrepresentation,

that R2's project spans 4.09 hectares and requires EC. Once R2's actual

holding of 3,722.67 sq. meters is placed before the Tribunal, all six

questions are rendered inapplicable to R2. Specifically: Question 4.1 does



not arise because R2 was never obligated to obtain EC. Question 4.2 does not arise because R2's land has been declared ABADI by a competent authority. Questions 4.3 and 4.4 do not arise because R2's activities on a 3,722.67 sq. meter parcel of officially declared ABADI land do not constitute "destruction" of the Yamuna floodplain. Questions 4.5 has already been answered exhaustively in in Reply to para 2.4 (III) and need not be repeated. Question 4.6 does not arise against R2 because R2 has not been served with any notice from YEIDA or RERA for breach of any compliance/s. Further, the demolition by YEIDA has now made R2 a victim of a conspiracy hatched by the people in Government services, being paid through the public exchequer, in collusion with BHU-Mafias, fraudsters, an Advocate, a local Journalist and the other conspirators.

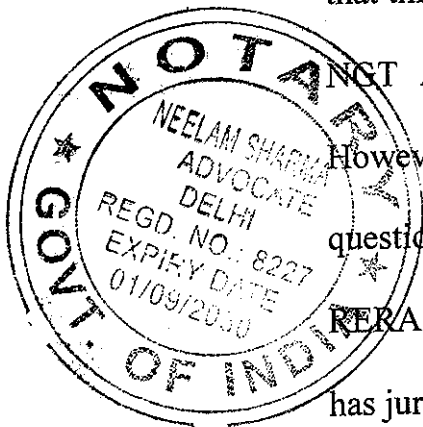
30. In reply to Para 5 of the OA: The Answering Respondent does not dispute that this Hon'ble Tribunal possesses jurisdiction under Section 14 of the

NGT Act, 2010 to adjudicate substantial environmental questions.

However, it is specifically denied that any substantial environmental question arises in respect of activities of R2 or the other owners. The

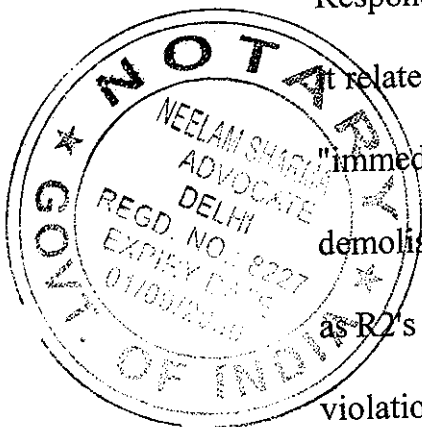
RERA Act, 2016 is listed in the OA as a statute under which this Tribunal has jurisdiction, but this is erroneous. Section 79 of the RERA Act, 2016

bars the jurisdiction of civil courts, and by parity, this Tribunal, which adjudicates environmental disputes, not RERA disputes, has no jurisdiction over alleged RERA violations.



31. In reply to Para 6 of the OA: The Answering Respondent submits that the cause of action with respect to the construction done by R2 and the other owners over the subject Land admeasuring 3722.67 Square Meter never arose. None of the grounds mention in the present OA is applicable to the present case. The Applicant has misled the Hon'ble Tribunal on many facts and only ground upon which this Hon'ble Tribunal can ponder upon is of EC, which apparently does not apply to the present case since the subject land concerning R2 is only admeasuring 3722.67 Square meters, much lesser than the mandate required under EIA 2006. The Applicant's reliance upon ongoing construction as a basis for urgency has caused irreparable damage to R2 and other owners of their respective lands, in all terms be it money, time, reputation, physical and mental torment etc..

32. In reply to the Prayer Clauses A through J of the OA: The Answering Respondent opposes each and every prayer clause of the OA, insofar as it relates to R2, on the grounds set out above. In particular: Prayer A for "immediate stop-work and sealing" is infructuous as YEIDA has already demolished the structures. Prayer B for a Joint Committee is unnecessary as R2's land holding of 3,722.67 sq. meters conclusively excludes any EC violation. Prayer C for demolition of "unauthorised works" is equally infructuous. Prayer D for environmental compensation under Section 15 of the NGT Act has no basis in fact or law against R2. Prayers E through

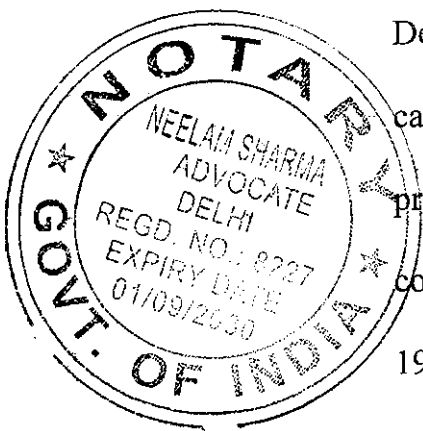


H, to the extent they target R2, are without foundation. Prayer I for an *ex parte* interim order of status-quo and sealing must not be granted against R2, which has already suffered an unconstitutional demolition without a hearing.

SPECIFIC FACTUAL SUBMISSIONS ON THE UNCONSTITUTIONAL, JURISDICTIONALLY VOID, AND PROCEDURALLY ILLEGAL DEMOLITION BY YEIDA

33. In amplification of the submissions made and in the context of the YEIDA demolition, the Answering Respondent makes the following specific, comprehensive, and independent constitutional submissions:

- I. No Notice was served to R2 or any of the owners whose property was demolished. YEIDA's notice dated 22.04.2025 (Case No. 508/2025), issued under Section 10 of the U.P. Industrial Area Development Act, 1976, is a notice not calling upon R2 to "show cause" against proposed adverse action. The *audi alteram partem* principle, the right to be heard before an adverse decision, is a constitutional mandate enshrined in Article 21 and Articles 14 and 19 of the Constitution of India, as unequivocally declared by the Constitution Bench of the Hon'ble Supreme Court. The demolition was therefore not merely premature, it was constitutionally impermissible.

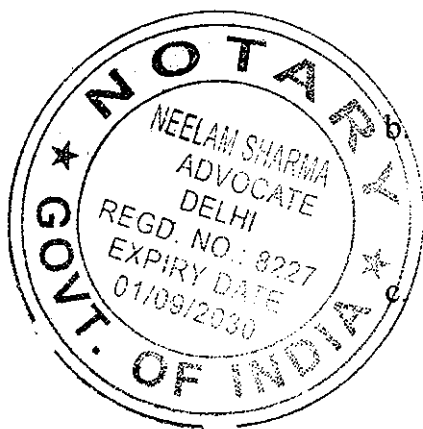


II. The right to livelihood and shelter is an integral component of Article 21, and that the State cannot deprive a person of this right without following due process. This principle was applied and expanded in *Sudama Singh v. Government of Delhi* (2010) 167 DLT 218 (DB), where the Division Bench of the Delhi High Court held that demolition without prior notice, survey, and rehabilitation assessment is per se unconstitutional. In *Ajay Maken v. Union of India* (2019) SCC OnLine Del 8842, the Delhi High Court reiterated that even in the context of alleged encroachments, the State is constitutionally obligated to follow a transparent, participatory, and deliberative process before demolition. The Answering Respondent submits that these principles apply with even greater force in the present case, where:

a. R2 and its purchasers are not encroachers, they hold registered title;

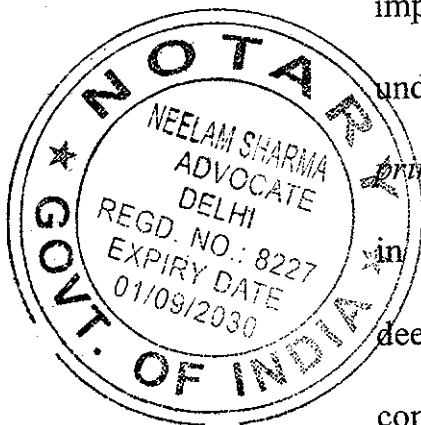
b. the land has been declared ABADI by a competent authority; and

c. YEIDA demolished the site without offering any opportunity to R2 and other bonafide purchasers.



III. The Demolition Violates the Fundamental Right to Shelter Under Article 21 of the Constitution of India. The Hon'ble Supreme Court declared in *Chameli Singh v. State of U.P.* (1996) 2 SCC 549

that the right to shelter is a fundamental component of the right to life under Article 21, encompassing the right to a roof over one's head, to sleep under a roof, and to be protected from the elements. Twenty-two individual purchasers had erected modest structures of 30 sq. meters each upon their lawfully purchased and officially declared residential plots, the most basic expression of the fundamental right to shelter. These structures were demolished by YEIDA without a hearing, without a judicial order, and without any compensation. This is not a regulatory act; it is the destruction of the fundamental right to shelter of 22 citizens of India and to practice any profession or carry on any occupation, trade, or business. Of Course, the rights guaranteed under the Article 19 of the Constitution of India are subject to restrictions imposed by the State, but the said restriction/s shall be reasonable, tested and implemented only by means of just and fair procedure established under the same Constitution. It is of utmost importance that the principle of Natural Justice i.e. *Audi Alteram Partem* is followed in all the cases. The Answering Respondent submits with the deepest conviction that this demolition is one of the most serious constitutional violations arising in the context of this case, and that this Hon'ble Tribunal, as a guardian of constitutional values, must

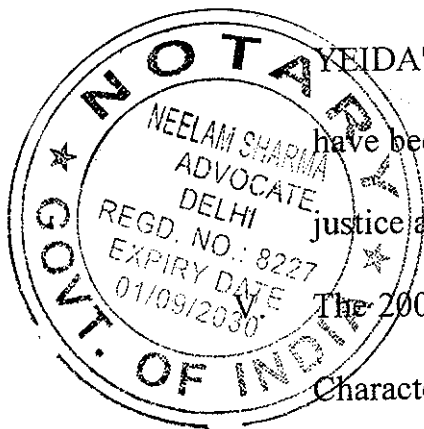


take explicit cognizance of it and must ensure that its orders do not become vehicles for the perpetuation of this violation.

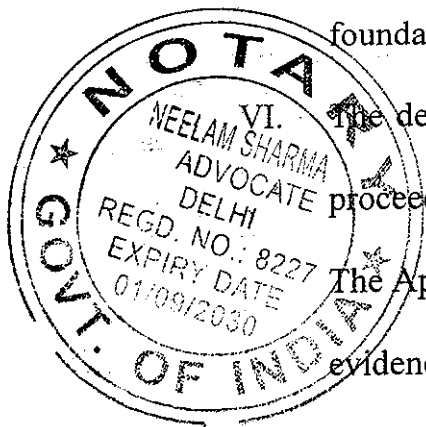
IV. The demolition is void for want of jurisdiction, as YEIDA had no proven authority over Land of R2 and other owners. It is a foundational principle of administrative law that jurisdiction is a threshold requirement, not an afterthought. An authority that acts without jurisdiction acts as a nullity, and all its acts are void regardless of the merits of the underlying issue: *Anisminic Ltd. v. Foreign Compensation Commission* (1969) 2 AC 147; *A.R. Antulay v. R.S. Nayak* (1988) 2 SCC 602. YEIDA's jurisdiction over the subject land flows from the notification dated 22.08.2001. By demolishing without offering any opportunity of hearing, YEIDA acted as a jurisdictional usurper. The Answering Respondent has been deprived of the opportunity to contest

YEIDA's jurisdiction in the very forum where that question should have been decided. This deprivation is itself a violation of natural justice and Article 21.

The 2008 ABADI Order Stripped YEIDA of Any Legal Basis to Characterise Structures of R2 and other owners as Illegal. An authority characterising construction as "illegal" must first establish that the land upon which the construction stands has a legal character that prohibits such construction. Lands of R2 and



other owners have been officially declared as Land ABADI (residential) by the SDM, Mant in 2008 under Section 143 UPZALR Act. This declaration has the force of a statutory determination. A residential structure upon officially declared residential land is, *prima facie*, a lawful structure. YEIDA's characterisation of structures of R2 and other bonafide owners as "unauthorised new construction" and "illegal change in land use" is predicated upon a complete and unjustified disregard of the 2008 SDM order. YEIDA had neither the jurisdiction nor the legal competence to collaterally override the revenue authority's 2008 order. Only a superior judicial authority, the Revenue Board or the Allahabad High Court, could set aside the 2008 order. Since no such challenge was brought and no such order was passed, YEIDA's demolition was carried out on a premise that has no legal foundation.



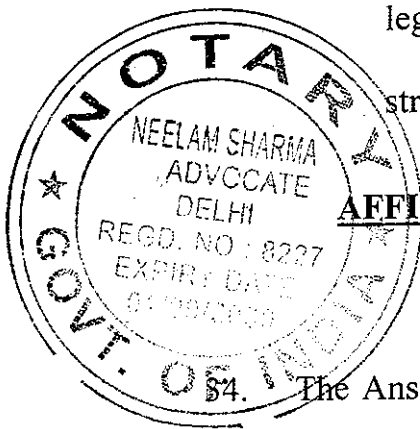
The demolition cannot be used as evidence of illegality in these proceedings, and the Applicant cannot bootstrap his case upon it. The Applicant may attempt to rely upon the YEIDA demolition as evidence that the construction was illegal, the argument being that an authority would not demolish a lawful structure. This argument is legally inadmissible for the following reasons: First, an act performed in breach of natural justice is, at law, as if it had never

occurred. Second, an unconstitutional act of a state authority cannot generate rights or evidence for any party in any subsequent proceedings. Third, the demolition was carried out without R2 and other owners were heard, and contentions of R2 and other owners, regarding the 2008 ABADI order, the EC threshold, and YEIDA's jurisdiction, were never adjudicated. The Applicant cannot use the fact of demolition, which was itself the product of a constitutional violation, as evidence that construction of R2 and other bonfide owners were illegal. To countenance this argument would be to allow a state authority to create evidence against a private party by the very act of violating that party's constitutional rights.

VII. R2 Expressly Reserves Its Right to Initiate Appropriate Legal Proceedings for the Unconstitutional Demolition and to Seek Compensation. The Answering Respondent specifically, expressly, and formally reserves its right to initiate appropriate legal proceedings for the unconstitutional demolition of its structures without giving an opportunity of being heard.

AFFIRMATIVE AND INDEPENDENT CASE OF THE
ANSWERING RESPONDENT

54. The Answering Respondent now sets out its positive, affirmative, and independent case, establishing conclusively that activities of R2 and 32



other bonafide owners of their respective subject land are lawful, document-backed, and transparent:

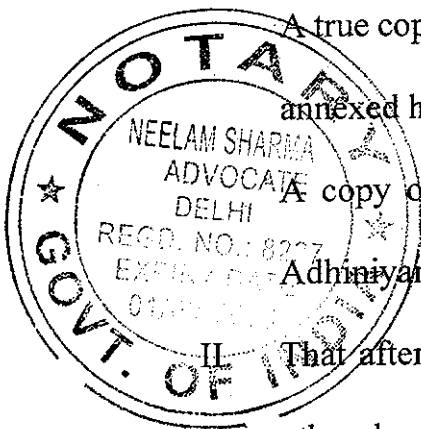
- I. That the present matter is a part of conspiracy hatched by some creeped people with the help of government officials acting illegally as goons in cahoots with bhu-mafias, fraudsters, a so called Law practising advocate, a local journalist and several others. It is to bring to the notice of this Hon'ble Tribunal that after filing of this present OA, the Applicant's side, through one Sh. Upendra Sharma and Sh. Narendra Kumar Goswami came in touch with a friend/associate of R2 and demanded money from it under the pretext that the Applicant is willing to settle the matter and ready to lose the grip over the matter (present OA) or to face dire consequences. The above parties have physically met on several occasions and had several telephonic conversation and extorted ₹.4,50,000/- (Rupees Four Lakhs Fifty Thousand Only) from R2.

A true copy Voice and call Recordings with their transcriptions are

annexed herewith and marked as **Annexure R2/3**.

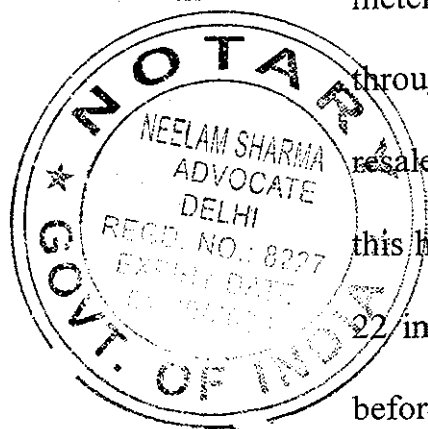
A copy of certificates under Section 63 (4) Bharatiya Sakshay Adhinyam, 2023 are annexed herewith as **Annexure R2/4**.

II. That after the illegal demolition of the structures of R2 and the other bonafide owner over their respective subject Lands by YEIDA on 04.02.2026, R2 and 2 other said owners, Sh. Ashok



Kumar Tyagi s/o Sh. Om Prakash Tyagi and Sh. Sharad Verma s/o Sh. Devendra Kumar Verma, on 11.03.2026 approached the Police Station Mant, Mathura, U.P. for registration of First Information Report against the YEIDA officials and other responsible for the illegal demolition of their respective properties. However, the Station House Officer, Police Station Mant, Mathura refused to register the FIR and also to acknowledge the receipt of the said complaints. Having left with no option, on 12.03.2026, the above complainants sent their respective complaints to SHO, Mant, Mathura, U.P. and on 14.03.2026 to the Superintendent of Police, Mathura, U.P. through Indian Post. A copy of complaints dated 11.03.2026 sent to the SHO, Mant, Mathura by R2 and 2 other aforesaid owners are annexed herewith as **Annexure R2/5 (Colly)**.

III. R2 and other owners of respective subject land are in possession of clear, marketable, and legally unimpeached title to 3,722.67 sq. meters of land at Khasra No. 139, Mauza Arruwa Khadar, acquired



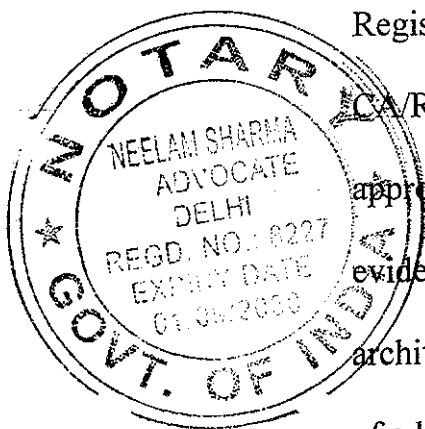
through a documented and unbroken chain of title from multiple resale owners through validly executed registered instruments. Of this holding, R2 has sold 1,635.02 sq. meters (Approximately) to 22 individual purchasers through registered sale deeds executed before the Sub-Registrar, Mant. The validity of these sale deeds

has not been challenged before any court or authority. All 22 purchasers hold indefeasible registered title to their plots.

IV. The land was officially and finally declared as Land ABADI under Section 143 UPZALR Act by the SDM, Mant vide order dated 02.08.2008 (Case No. 21/2007-08), following a ground inspection by the Survey Nayab Tehsildar, Mant on 19.07.2008, who confirmed that the land was in residential use with no agricultural, dairy, or poultry activity. The SDM ordered the mutation of the land as residential, and a copy of the order was sent to the Sub-Registrar, Mant for necessary compliance. This order constitutes a statutory determination of land character that is binding upon all parties and authorities.

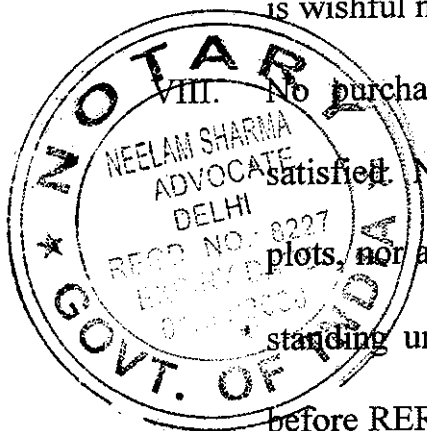
V. A sanctioned layout plan (Area Chart) for the proposed layout "Radharani Kunj (Plots) Phase-II" at the site was prepared by Registered Architect Akshita Sharma (Registration No. CA/RIAS/8469) under "Modern Planners", Ghaziabad, and approved by the Block Development Officer. This is documentary evidence that R2's layout has been subject to professional architectural design and competent authority approval, the conduct of a law-abiding developer, not a fraudulent operator.

VI. The Yamuna Authority Master Plan 2031, the highest and most authoritative planning document governing land use in the YEIDA



jurisdiction, recognizes the subject area as forming part of the "Raya Urban Centre/Heritage Corridor," designated for planned urban residential development. This recognition at the highest planning level is a conclusive refutation of the Applicant's description of the area as an ecologically pristine and undisturbed Yamuna floodplain. The Applicant's rhetoric finds no support in the highest official planning document.

VII. The EIA Notification, 2006, Schedule Item 8(a) requires a minimum built-up area of 20,000 sq. meters for EC. R2's total land holding is 3,722.67 sq. meters and the total built-up construction consists of 30 sq. meter single-room structures. There is, in the most literal and mathematically unambiguous sense, no EC requirement applicable to R2. The Applicant's insistence on EC obligation, in the face of this arithmetic, is not a legal argument, it is wishful misrepresentation.



VIII. No purchaser has raised any complaint, the real buyers are satisfied. Not a single one of the 22 individual purchasers of R2's plots, nor any of its 32 prospective buyers, with whom the R2 is standing under respective Agreements, has filed any complaint before RERA, any consumer forum, any civil court, any criminal court, or any other authority against R2. The Applicant cannot litigate on behalf of buyers who have not themselves raised any

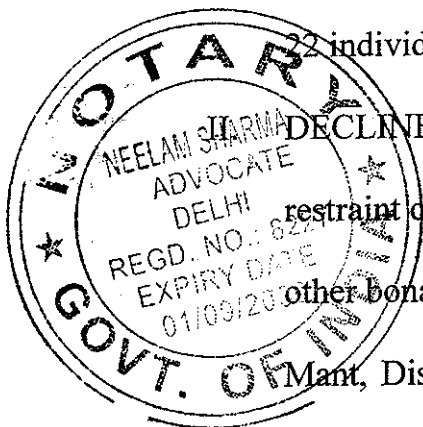
grievance. The silence of the actual buyers is the loudest endorsement of R2's transparency and good faith.

PRAYER

In light of the foregoing detailed submissions, preliminary objections, paragraph-by-paragraph reply to averments, specific constitutional submissions on YEIDA's unconstitutional demolition, affirmative case, legal propositions, and the documentary evidence that is/will be produced, Respondent No. 2, Allow Me First Buildcon Pvt. Ltd., most respectfully prays that this Hon'ble Tribunal may be graciously pleased to:

I. DISMISS the present Original Application in its entirety as not maintainable, misconceived, frivolous, vexatious, mala fide, and an abuse of the process of this Hon'ble Tribunal, filed with the sole purpose of harassing bonafide commercial entities, disrupting lawful transactions of 22 individual purchasers, and gaining unwarranted publicity;

DECLINE to pass any interim or ad interim order of stop-work, sealing, restraint on alienation, or demolition in respect of the land of R2 and the other bonafide owners at Khasra No. 139, Mauza Arruwa Khadar, Tehsil Mant, District Mathura, particularly given that: (i) the structures have already been unconstitutionally demolished by YEIDA; (ii) any such order would irreparably prejudice the constitutional right to shelter of 22



bonafide purchasers who hold registered title; and (iii) the EC thresholds under the EIA Notification, 2006 are not remotely met;

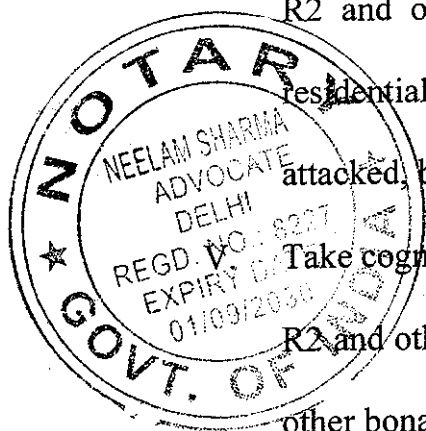
III. DECLARE that no Environmental Clearance was or is required for R2's activities at Khasra No. 139, as R2's total land holding of 3,722.67 sq. meters falls far below the threshold of 20,000 sq. meters prescribed under Item 8(a) of the Schedule to the EIA Notification, 2006, and consequently, this Hon'ble Tribunal lacks jurisdiction to order demolition or restoration in respect of activities undertaken by R2 and other bonafide owners;

IV. DECLARE that the Sub-Divisional Magistrate, Mant's order dated 02.08.2008 (Case No. 21/2007-08) declaring Khasra No. 139 (Min), Khata No. 64, Village Arruwa Khadar to be Land ABADI under Section 143 of the UPZALR Act is a valid, binding, final, and incontrovertible statutory order that definitively precludes any characterisation of lands of R2 and other bonafide owners as active floodplain prohibited from

residential construction, and that said order cannot be collaterally attacked, bypassed, or nullified in proceedings before this Tribunal;

Take cognizance of and declare that YEIDA's demolition of structures of R2 and other bonafide owners, without giving an opportunity to R2 and other bonafide owners of being heard, was:

- a. unconstitutional as a violation of the audi alteram partem principle and Article 21 of the Constitution of India;

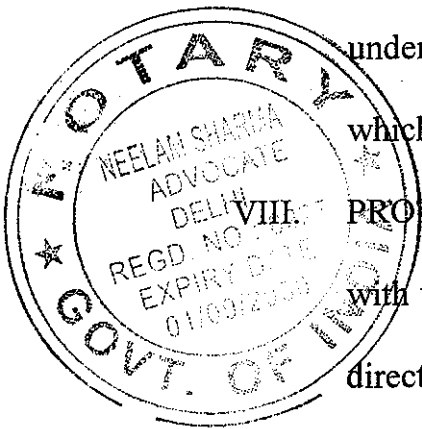


- b. jurisdictionally void as YEIDA's authority over specific lands of R2 and other bonafide owners is disputed and unproven;
- c. legally unsound as lands of R2 and other bonafide owners are officially declared ABADI under Section 143 UPZALR Act; and
- d. of no legal effect and incapable of being relied upon as evidence of illegality by the Applicant or any other party;

VI. DIRECT the concerned Police/Crime Branch/CBI to register First Information Report of extortion, cheating, criminal intimidation etc. and other relevant provisions of Law/s against Sh. Upendra Sharma, Sh. Narendra Kumar Goswami and other accomplices;

VII. IMPOSE exemplary costs upon the Applicant under Section 19(4) of the National Green Tribunal Act, 2010, for filing a frivolous, vexatious, and deliberately misleading application premised upon a misrepresentation of the project area by a factor of eleven, causing grave prejudice to R2, its 22 individual purchasers and 32 others with whom the R2 is standing under separate respective Agreement, contributing to an atmosphere in which YEIDA demolished their shelters without a hearing;

VIII. PROTECT the rights of R2, its 22 individual purchasers and 32 others with whom the R2 is standing under separate respective Agreement, by directing that no further coercive action be taken against them or their plots in the absence of their being impleaded as parties, heard, and afforded a full and fair opportunity of presenting their case;



IX. PASS such other and further orders as this Hon'ble Tribunal may, in the exercise of its statutory, equitable, and inherent jurisdiction, deem just, proper, and necessary in the facts and circumstances of the present case and in the interest of justice, equity, the rule of law, and the protection of fundamental rights.

AND FOR THIS ACT OF KINDNESS, THE ANSWERING RESPONDENT SHALL AS IN DUTY BOUND EVER PRAY.

For Allow Me First Buildcon Pvt.Ltd.

Sagar Sharma
Authorised Signatory

RESPONDENT NO. 2

Allow Me First Buildcon Pvt. Ltd.

DEPONENT

Date: 22.04.2026

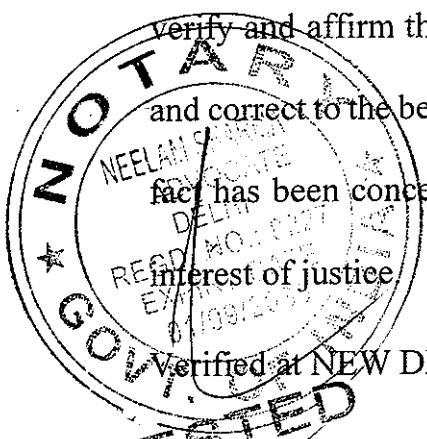
Place: New Delhi

D-164/09
Prakash
I identified the deponent who has signed in my presence

VERIFICATION

I, Sh. Sagar Sharma s/o Sh. Bhudatt Sharma, Salempur Gujar, Greater Noida Gautam Buddha Nagar, U.P. 203202 the authorised representative of Respondent No. 2, Allow Me First Buildcon Pvt. Ltd., do hereby solemnly

verify and affirm that the contents of the above Supplementary Reply are true and correct to the best of my knowledge, information and belief, that no material fact has been concealed therefrom, and that the same is filed bona fide in the interest of justice



22 APR 2026

Verified at NEW DELHI on this 22 day of APRIL, 2026.

For Allow Me First Buildcon Pvt. Ltd.

Sagar Sharma
Authorised Signatory

Authorised Signatory

FOR:

M/s Allow Me First Buildcon Pvt. Ltd.

Respondent No. 2

DEPONENT

ATTESTED

NOTARY PUBLIC (Govt. of India)
Neelam Chandra, Advocate
Enrol. No.-D1281/2001
Ch. No. 165A, Gate No. 11
Pallata House Courts,
New Delhi-110001
(M): 9899408301



22 APR 2026

CASE NO. 21/2007-08 SECTION 143 UPZALR ACT

MAUJIRAM S/O RATNA VERSUS STATE OF U.P. GRAM ARUA KHADAR

ORDER DATED 02.08.2008

MAUJIRAM S/O SH. RATNA r/o Basera Kala, Block Arua Mant, District Mathura has presented application under Section 143 of U.P. Land Reform Act and stated that the his agricultural land which is situated Khata No. 64 Khasara 139 Min Rakba 1-011 Hectare is under his possession and mutated in his name, which is surrounded by a boundary wall and upon which foundation work for constructing a room is being done, is being used as Land ABADI. This land is closed to famous Radha Rani Mandir and its Dharamshala. There is no agricultural activity happening upon the said land. It is prayed that the said land, which is being used completely as ABADI/Residential, may be declared as Land ABADI under Section 143 of UP Land Reform Act and a certified copy of Khasara Khautauuni alongwith an affidavit has been also filed.

Survey Nayab Tehshildar, Mant has inspected the land. In Charge Survey Nayab Tehshildar, Mant has submitted his investigation report dated 19.07.2008 and his recommendation in this regard. In this Investigation Report, the contents of Sh. Maujiram has been confirmed as true and correct and it is also recommended that the said land be declared as Land ABADI. It is also mentioned that there is no activity of Agriculture or Dairy or Poultry farming is being performed upon the said land and recommended to declare the said land to 'Land ABADI' as per the prescribed format under Rule 145 of Section 143 of UP Land Reform Act.

Therefore, the land in question has to be declared 'Land ABADI' as per the prescribed format under Rule 145 of Section 143 of UP Land Reform Act.

Name of the Farmer/owner s/o and address	Khata No.	Khasara No.	Acreage	Assessment	Details of Land to be used as non-agricultural land			Is any part of Land in use	Other Remarks
Maujiram s/o Ratna r/o Basera kala Tehshil Mant, Mathura	64	139 MIN	<u>1-011</u> Hec.	12-50	139 MIN	<u>1-011</u> Hec.	12 - 50	----	-----

584

As aforementioned, Land in question is declared 'Land ABADI. A copy of this order to be sent to Survey Nayab Tehshildar, Mant, and a copy be sent to Sub Registrar, Mant for necessary compliances.

DATE: 02.08.2008

SUB DIVISIONAL MAGISTRATE
MANT, MATHURA
02.08.2008

Per
True Translated Copy of Annexure R2/1

585

ANNEXURE - R2/2

कार्यालय खण्ड विकास अधिकारी मॉट (मथुरा)

पत्रांक 214 / स्था0 / 2019.20

दिनांक 30.09.2019

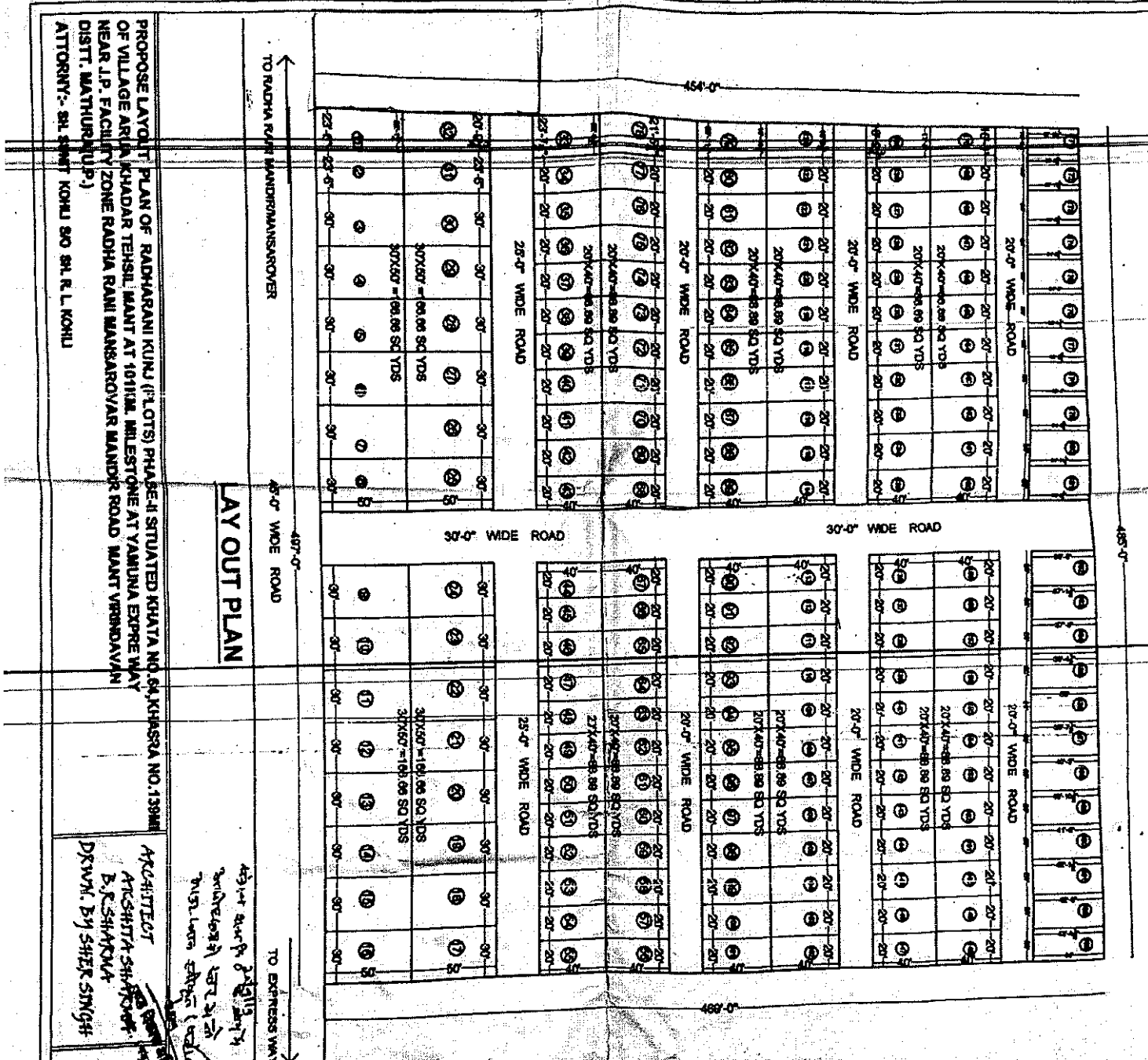
श्री सुनील कोहली पुत्र श्री रघुनन्दन लाल कोहली
निवासी- 304 जाग्रति एन्कलेव,
दिल्ली-110092

विषय- ग्राम अरुआ खादर के खसरा सं0-139मि0 में आवासीय भू-विन्यास मानचित्र स्वीकृत करने के सम्बन्ध में

आपके पत्र सं0 शून्य दिनांक 25.09.2019 ग्राम अरुआ खादर (ग्राम पंचायत - अरुआ वॉगर) में खसरा सं0 139मि0 में आवासीय भूखण्ड कॉलौनी विकसित करने हेतु अनुरोध किया है। उक्त पर पेंरीक्षण करते हुए अधोहस्ताक्षरी स्तर से स्वीकृति प्रदान की जाती है।

(डा0 महेश चौहान)
खण्ड विकास अधिकारी
मॉट (मथुरा)

|| True Copy ||



PROPOSED LAYOUT PLAN OF RADHARANI KUNJ (PLOT) PHASE II SITUATED KIATA NO. 64, KHASRA NO. 1398H OF VILLAGE AREA KHADAR TEHSIL MANT AT 10TH MILESTONE AT YAMUNA EXPRE WAY NEAR I.P. FACILITY ZONE RADHA RANI BANARAVAR MANDIR ROAD MANT VERMADEVAN DISTT. MATHURA (U.P.)

ARCHITECT
ARCHITECT SHAHROOF
B.R. SHARMA
DRAWN BY SHER SINGH

LAY OUT PLAN

TO RADHA RANI BANARAVAR MANDIR

TO EXPRESS WAY

AREA CHART
(100 ACRES)

TOTAL AREA 24,238.89 SQ YARDS

PLOT NO.	SQ YARDS
1	124.17
2	134.06
3 TO 30	184.88
31	134.85
32	118.22
33	107.82
34 TO 37	84.49
38	87.53
39	84.44
40 TO 133	84.49
134	84.49
135	71.82
136 TO 160	84.49
161	73.85
162	43.82
163	44.80
164	61.19
165	62.18
166	63.17
167	64.16
168	65.15
169	66.14
170	67.13
171	68.12
172	69.11
173	70.10
174	71.09
175	72.08
176	73.07
177	74.06
178	75.05
179	76.04
180	77.03
181	78.02
182	79.01
183	80.00
184	81.00
185	82.00
186	83.00
187	84.00
188	85.00
189	86.00
190	87.00
191	88.00
192	89.00
193	90.00

OWNER SIGN: *[Signature]*
ARCHITECT SIGN: *[Signature]*
DATE: 12/12/2013
TIME: 10:30 AM
PLACE: MANT VERMADEVAN

MODERN PLANNERS
EMAIL: MODERNPLANNERS@GMAIL.COM
CONTACT NO. 98100 98100

|| True Copy ||

नकल खतीनी

(उन क्षेत्रों हेतु जहाँ ज.वि. एकट लागू है)

नाम ग्राम... अमरपुरा पर गुला व तासील... साँटा जिला... अमरपुरा सन् 1968 परसती से 1970 परसती तक

खता खतीनी	खातेदार का भाग व खिता का भाग और विद्याम स्थान	किसान का नाम	हस्ताक्षर नम्बर	रकम एवं बीगा म	लाभ म म	परिवर्तन सम्बन्धी आजाबों का सारांश अथवा संख्या तथा दिनांक आजा देने वाले अधिकारी का पद और रजिस्ट्रार कानूनरी का पत्राचार द्वारा साक्षीकृत हुए										टिप्पणी
						सन् परसती	सन् परसती	सन् परसती	सन् परसती	सन् परसती	सन् परसती	सन् परसती	सन् परसती	सन् परसती	सन् परसती	
1	सौगिराम दुब रत्ना निर करम कला वर अमर	सुपुंडु का				सन् परसती 7	सन् परसती 8	सन् परसती 9	सन् परसती 10	सन् परसती 11	सन् परसती 12	सन् परसती 13				
						अमरपुरा	अमरपुरा	अमरपुरा	अमरपुरा	अमरपुरा	अमरपुरा	अमरपुरा	अमरपुरा			

P.T.O

10-9-68 10-9-68

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श्रीमान् ३ परिकल्पिका (अर्थकर्ता) श्री ३ सुभा. २११०६ २-४-०४ श्री ३ १५३ लोकिक अर्थ ३ अर्थकर्ता
श्री ३ सुभा. २११०६ २-४-०४ श्री ३ १५३ लोकिक अर्थ ३ अर्थकर्ता
१२५०६ श्री ३ सुभा. २११०६ २-४-०४ श्री ३ १५३ लोकिक अर्थ ३ अर्थकर्ता

(Handwritten signature)
२११०६ २-४-०४ श्री ३ १५३ लोकिक अर्थ ३ अर्थकर्ता

॥ True Copy ॥

589

Block Development Officer, Office-Mot (Mathura)

Ref. No./Estt./2019.20

Dated: 30.09.2019

Sh. Sunit Kohli S/o Sh. Rahunandan Lal Kohli

R/o -304 Jagriti Enclave,

Delhi-110092


Subject: Regarding the approval of the residential layout plan for Khasra No. 139 Min. in Village Arrua Khadar.

Reference is made to your letter No. 0, dated 25/09/2019, wherein a request was submitted for the development of a residential colony on Plot No. 139-Min in Village Arrua Khadar (Gram Panchayat - Arrua Wagar). Upon examination of the matter, approval is hereby granted by the undersigned authority.

Sd-

(Dr. Mahesh Chauhan)

Block Development Officer,
Office-Mot (Mathura)


True Translated Copy of Annexure R 2/2

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COPY OF KHATAUNI

(For areas where the Zamindari Abolition and Land Reforms Act applies)

Name Village Arrua Khadar Pargana and Tehsil Mat District-Mathura Year - 1404 Up to the Corp 1406

Khata Khatoni	Details of Land Holder Name/Father's Name, R/o	Year of Acquisition of Physical Rights	Signature number	Amounts in Hectare and Bighas	Rent and Land Revenue	A summary of the amendment orders including its number and date. Rank of the issuing officer and the legal registrar was attested by the panchayat.						Remark	
						Corp Year	Corp Year	Corp Year	Corp Year	Corp Year	Corp Year		Corp Year
1	2	3	4	5	6	7	8	9	10	11	12	13	
64	Mojiram S/o Ratna R/o Kalera Kalan Village	1403 from Corp	136m	1.011	12.20	Category	1a (b)	non- transferrable Landholder					
<p>Pursuant to Order No. Sir, vide the order dated June 3, 2006, issued by the Mat of Mathura/Unnao, it was directed that in Khata No. 64 specifically Plot No. 136Min., with an area of 1.11 hectares and an annual rent of Rs. 12.50 Mojiram, son of Ratna, is hereby declared to be reclassified from a Non-</p>													

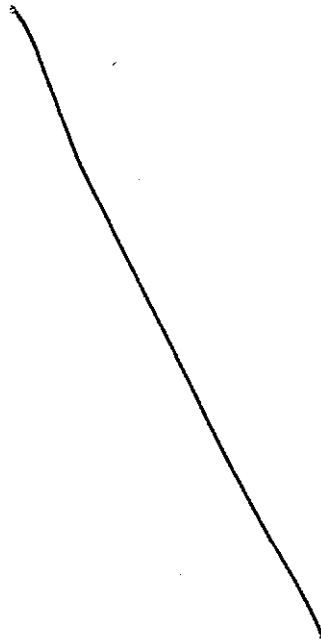
					<p>accordance with the said statement, the entry under Section 60-B shall be duly recorded.</p> <p style="text-align: center;">Sd- Sd- 10-9-08 10-9-08</p> <p>To The Honorable Sub-Divisional Magistrate, Mat, in Case No. 21, passed the order dated 2/8/8 according to under Section 143 of the U.P. Zamindari Abolition and Land Reforms Act, in the matter of Maujiram, son of Ratna, versus the State Government of Uttar Pradesh, it is hereby ordered that Khasra No. 139Min., area 0.1011 hectares; land revenue Rs. 12.50, falling under Khata No. 64, is declared as 'Abadi' in favor of Maujiram, son of Ratna, resident of Kalera Kalan.</p> <p style="text-align: center;">Sd- Sd- 1-1-09 1-1-09</p>
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True Translated Copy of Annexure R2/2

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ANNEXURE-R2/3

"PEN DRIVE"



**TRANSCRIPTION OF VOICE RECORDING OF MEETING OF
SH. UPENDRA SHARMA SH. NARENDRA KUMAR GOSWAMI
AND SH. KSHITIJ RAJ, SH. AADARSH DHANOTIA & SH.
BALBEER DATED 24.12.2025**

Kshitij	Yahan se left le left.
Balbeer	Yahi
Kshitij	Haan yahi se left le, Unko bol dete hai ki aa gaye, Balbeer... Tumko pta hai kya kerna hai, Photo khichna hai, Jab samne aa jaye tab.. Haan Upender ji aa gye aapki location pe, Haan aa gaye,
Balbeer	Phone kon kiya tha.
Kshitij	Haan wo ___ yahi kiya tha.. ab jyada baat nahi kerna, meri baat nahi kerna meri taraf se recording on hai
	Voice very slow not clear
Balbeer	Yahi bataya tha naa
Kshitij	Haan
Balbeer	Yahi thin a.
Kshitij	Haan wo Radhika thi.. Thoda or dur hai bus 500 meter.
Balbeer	Yahi hai... ye hum bahar nikal jayenge
Kshitij	Radhey-radhey.
Balbeer	Pichhe rakh de na.
Kshitij	Nahi nahi kahi malum ho jayega beg kaisa hai kaisa nahi samjhe. ___ chal rha hai na abhi.

R
|| True copy ||

Balbeer	Haan ye to hai.
Kshitij	Pagal hai kya... Hum log baat karenge ... hum pahunch gaye lagta hai.
Balbeer	Easko pichhe rakh de na.. esko bhi pichhe rakh le na eske bich mein.
Kshitij	La-la beg la.. Kahan aa gye Radhika se kahan hai, Haan Upender ji... Yahi bahar lga lo, haan lagao esi ke saath, Hum ko lag rha hai wo hai ___ cold storage to kuch easa hi hai.
Balbeer	Ye kon hai jo aa rha hai, Bataoge baad mein.
Kshitij	Hmm..
Upender	Ye kya ___ hai
Kshitij	Nahi-nahi, Aaja-aaja edhar aa
Balbeer	Esko band ker lete hai.
Kshitij	Haan esko band ker lete hai.
Balbeer	Ram-ram bhaiya
Upender	Ram-ram
Balbeer	Kya haal bhaiya.
Upender	Badiya Bhaiya.
Kshitij	Ese to jante hi hai.
Upender	Haan-haan.
Kshitij	Jab last time Goswami ji se mile the na, to by luck mil gaye the esi ke saath hum aaye the.
Uender	Achchha.
Kshitij	Goswami.. wo to hum log.
Balbeer	Sidhe hi jana hai aage se.

Upender	Haan bilkul sidhe-sidhe.
Kshitij	Radhika se bahut sadhan hai.
Upender	Haan Radhika se bahut hai.
Kshitij	Humko lga ... ki main naa aaya tha yahan pe. Humko lga wahi pe hai, Road etna etna bda ho gya ki, har jagah ___.
Upender	Haan.
Kshitij	Or kaisa hai baiyat-wabiyat aapki. Lgra hai kahi se aa rhe ho pura ready-weady hai.
Upender	Haan.. main aapko keh rha hun naa Aadhe Ghante mein pahunch rha hun.
Kshitij	Haan-haan-haan. Arey yahan wala or ek ghanta bola, Hum bole chhodo usko ab, wo 4 $\frac{1}{2}$ baje se 5 $\frac{1}{2}$, 7 $\frac{1}{2}$ karne lag gya.
Upender	Family-vamily ke saath bahar jaa rhe hai ?
Kshitij	Kon Sir. Achcha
Upender	Haan, Unhone bola ___ gali le ke aaja.
Kshitij	Achchha.. To wahan ka location daalna hoga naa.
Upender	Ab to main bta dunga.
Kshitij	Achchha-achchha.
Upender	Mere saath ho to main bta dunga.
Kshitij	Ok, Nahi to humko to location dekhna padta hai.
Balbeer	Location ke chakkar mein kai baar galat jagah bhi pahunch jaate hai.

Kshitij	Arey abhi udher se aa rhe the udhar se pta hai kya hai, U Turn leke aa gaye, wahan se phir khet se dikha rha rasta, edhar aane ka.
Uponder	Thoda ye chala lo.
Kshitij	Ye chala do.
Balbeer	Chalana hai.
Kshitij	Nahi-nahi thoda halka chala do bus. Haan wo thanda lagta hai na hamein. (Phone bell) Haan Rohit ji, Haan haan bad mein sab bta denge aapko client se baat kiye hai, Haan, Haan-haan, Radhey-radhey or kahan pahunche aap, Chaliye thik hai. Condonention wala, chaliye thik hai.
Uponder	Bhaiya aap wahan per honge _____ sun city wala _____.
Kshitij	Nahi edher kam hi aate hai na, Express wy se aate hai.
Uponder	Edher se aana hua nahi hai. Hota kya hai ye 15-20 kilometer kam dikhata hai lekin esper jo trafik hota hai na, Wo jyada samay le leta hai, Ye Kalandi kunj jana hota hai kalandi kunj se Faridabad wala rasta hai jam bahut dikha deta hai, Usse achchha kya hai aap Greater Noida Ghusiye Pari chowk hot huye.
Uponder	Mathura mein sabse bda project hai ye bussii hai ye.

Kshitij	Sabse bda hum bhi.
Uponder	Esse bda project nahi hai Mathura mein koi 400 ek 400-500 Acre ka project hai ye.
Kshitij	Achchha.
Uponder	Wo usmein Zee News walo ka hai ye, Zee News wale esmein more than 50% ke partner hai.
Kshitij	Kya baat kar rhe ho. Hum log socha tha ki builder invest kerta hai lekin media wale bhi invest kerte hai es tarah se.
Uponder	Wo aaj se thoda hai elivative profitor hai wo.
Kshitij	Achchha, Matalab Media front mein dikhane ke liye hota hai back mein chalta rehta hai business inka.
Uponder	Eska bhi lga hai bhej rha hun main aapko.
Kshitij	Kya lga diye, Achchha esne bhi invest kiye hai. Achchha. Haan aaram se haan ____. Arey Bhai yahan jam, Ye kon hai ye goverdhan nahi hai kya.
Balbeer	Nahi-nahi ye to wo wala road hai na Faridabad wala.
Kshitij	Faridabad wala, Goberdhan chowk bole kya aap.
Uponder	Aap na, Service lane per le lo udher.
Kshitij	Konsi side right side naa. Right side.
Uponder	Right side
All mix	Right lena hai na, haan right , right.

Uponder	Jaam se bachata hua le chalo.
Kshitij	Non-veg to nahi mil rha hoga yahan kahi pe bhi.
Uponder	___ mein tha pehle.
Kshitij	Nahi-nahi just puch rhe hai for knowledge ki Yogi ne mna karwa diya tha na, Es wajah se.
Uponder	Ye chize band wand nahi hoti.
Kshitij	_____ tere yahan bhi band ho gya kya, Janam bhumi ke pass wala
Uponder	Wo kya hai ki yogi government hai to log jo hai esko, Matlab bda rook ke chal rha hai mamla.
Kshitij	Achchha achchha.
Uponder	Uper se to bilkul band hi kra diya sala. Bhaiya ek baar _____ nahi wo khaber deni hai.
Balbeer	Number btana
Kshitij	Koi or number hai kya aapka.
Uponder	Abhi left par hi chalna left side.
Kshitij	Service line par hi chal lijiye. Display mera tut gya hum dekhte hai, apne dusre number per bhejte hai phir dekhte hai.
Uponder	Left le lo ye hi cut hai, ... Cohraye ke jam se bacha rha hun.
Kshitij	Achchha-achchha, Haan local ke aadmi ko pta chalega, Abhi hum log ko wahan dikhata ke Aadha ghanta hai lag jata 40 minut. Jam mein. Sahi sahi chal rhe hai.

Uponder	Haan.
Kshitij	Sahi hai hum log milte rhenge to thoda bahut knowledge hum logo ko bhi milta rhega... Advocate _____
Uponder	Kuch bhi nai hai.
Kshitij	Wo to unko ye Goswami Sir mile huye hai, Ye hai all India Travel karke wo inka kya bolte hai pura matal India cover karke, North-east se lekar Kashmir se Kanya Kumari Laddkh tak or edher Gujrat se lekar north east edhar kahan ke hai Mainbari ke hai naa Balbeer
Balbeer	_____
Kshitij	Haan ye sab kiya hua hai, Ye mera bachpan ka _____ club ke under, Gumta firta kabhi Vrandavan.
Balbeer	_____ aaye huye the.
Kshitij	ye to aaye huye the ye to aachanak hi kya bolte hai matlab, Hum log nikal rhe the naa us din, Sir mil gaye hum btaye ki mere Senior hai, Bole the ki nahi aapko.
Uponder	Baat hui thi btaye the ki kahi mile the property ke chakkar mein, Kahan par mulakat huyi thi aapki.
Kshitij	Right le right-right-right, .. Ye mile the hum log Goverdhan se 2-3 Kilometer pehle ek koi enmein... ek to koi property.

Uponder	Radhika mein baithe honge Radika wali jo property hai.
Kshitij	Matlab wahan pe kuch eaisa hi kuch tha. Radika hi tha, Haan, Usi din matlab kya bolte hai kahi jaa rhe the.
Uponder	Udher dekhi hai maine kuch property.
Kshitij	Udher dekhi hai ki li hai.
Uponder	Dekhi hai.
Kshitij	Achchha wakei mein, Wo koi es samay Aggarwal ji ka kisi ka hai na.
Uponder	Kai log kaat rhe hai _____ wagahra...
Kshitij	Ahchha-achchha
	VOICE NO CLEAR
Uponder	Aage se left le lena. Yahan out side rookna hai to _____
Balbeer	Ek baar hum pehle bhi aayi the bahut jam tha.
Kshitij	Achchha ye MAMA DHABA bik gya kya, Mama dhaba, Jagdish Pawar
Uponder	Ye Jagdish Pawar ji ki hai to.
Kshitij	Achchha Mama dhaba, Jagdish Pawar.
Uponder	Ye jagah Jagdish Pawar ki hai, Usne di thi kaam jam gya usne keh di jagah chhod do.
Kshitij	Achchha, 2 saal huye the khule huye esko.
Uponder	Nahi
Kshitij	Etni badi jagah ko wo kerna
Upneder	Ab ye vivid khatam karwaya hai ye chandresh

	ji maharaj ke naam se.
Balbeer	Haan ji-haan ji unki jagah thi.
Upender	Abhi wo MP ke saath bhi gaye the wahan.
Balbeer	Haanji-haanji, Jaupur mein.
Kshitij	400 acre se adhik jameen hai kya.
Upender	Hmm.. or Aquire kerna chah rha hai.
Kshitij	Achchha, Etna ___ book kar rha hai 1 qile ka daam, 240 gaj, ye to Delhi se menga kar diya hai
Upender	Hmm..
Kshitij	Pta hai 240 gaj ka 6 corer mein de rha hai qila, Yahan par.
Upender	Phir bhi 6 corer bahut hai.
Kshitij	Bhai bahut jyada hota hai ek aam aadmi ke liye. Arey hum hi logo ___ vakil logo ke ___, Haan yahi to hai eske saamne hi to hai.
Upender	Ye gaadi jo hai right mud rahi hai, Edhar hi le lena.
Kshitij	Ye to aap hi logo ko lga rehta hoga ye news mein hai dekh rhe hai
Upender	Abhi enka comphromise karwaya hai matter chal rha tha Anirudh Acharya or unlogo ka, 2-3 din se esi chiz mein lga hua tha aapas mein rajinama karwaya, Anirudh Acharya ke khilaf FIR ho gyi.
Kshitij	Achchha, Nahi-nahi konse wo Anirudh Acharya

	_____.
Upender	Anirudh Acharya Maharaj hai bus.
Kshitij	Unka wo matter hai.
Upender	Alag matter hai.
Balbeer	Yahan Indershji ka bhi hai.
Upender	Indresh ji ka bhi matter aaj hi solve karaya hai, Bhejega ____,
Kshitij	Hmm.hmmm. nahi _____ limit mein hai, Whatsapp par bahut _____ chal rha naa.
Upender	Wo sahi .. mere do phone baje main pareshan ho gya.
Kshitij	Bda pareshan,
Upender	Mujhe badi dikkat hoti hai, abhi ____
Kshitij	Achchha ye kab ka hai ye bhi haal-filhaal ka hi hai.
Upender	Program mein ye or main dono Chief Gest the.
Kshitij	Achchha-Achchha, Achchha ye program ka hi hai, (Song Voice)... Aapne pehle bhi kisi achchhe, kon sa achchha college hai, Aap pehle bhi gaye the aap bta rhe the.
Upender	IRCT
Kshitij	Haan wo bhi bda achchha hai.
Upender	Brahmano ka hai, kya gyan hai
Kshitij	Haan usi ka hai, achchha hai, Hum log Takur hai, hum logo ka _____.
Balbeer	Abhi kahan aaya hai.

Kshitij	Ye kinare wala ek rasta tha jo Noseen ki taraf, Ye wahi rasta hai kya wahi wala, Chhata jata tha jo, Edhar bhi koi IT CITY bna hua hai naa.
Upender	Hmmm..
Balbeer	Wo to bus waise hi bna hua hai. ____
Kshitij	Ye to humko lagta hai Covid ke baad bahut jyada hua hai yahan per edhar, Corona ke baad.
Upender	Nahi-nahi Corona ke baadd to down ho gya tha ye property.
Kshitij	Hain ye down ho gya tha. Uske baad ek dum bahut hua hai matlab sell.
Upender	Sell, nahi yahan par karib 1 lakh rupye gaj jameen thi.
Kshitij	Corona ke time per kyat ha 50-55.
Upender	Corona time pee se the 25-30 hazar rupye kea as-pass. Ya han 50 ki ____.
Kshitij	Thoda hum log ka bhi, hum logo ko ferk padta hai na client ke khade-hone mein.
Balbeer	Sir bole ke ____
Kshitij	Main to samjha tha ____.
Upender	Maine aapko bola than a court ki proceeding hoti hai last reh jata __ nahi to enke khilaf notice jaari ho jayega.
Kshitij	Humne Sir se ye kaha tha Sir aap dekh ligiyega or aap dekh ligiyega, hum esiliye cheque dena

	chah rhe hai.
Upender	Aap baat hi nahi samjh rhe, Ye jitna khich jayega matter utna jyada tite ho jayega aap samajh nahi rhe ho baat ko.
Kshitij	Thik hai.
Upender	Abhi bhi meri jo baat hui hai, Unhone mujhse kaha ki unhe bole dena ki aaj meri last meeting hai, Main meeting ke bhi 1 lakh rupye leta hun, Meri last meeting hai unse, Aap keh rhe ho.
Balbeer	Left
Upender	Left-left, bole aaj aapse se main mil le rha hun, main tarika bta dunga, Ab meri jo ab next hearing pe jo bahas hogi usmein main bilkul down ho jaunga.
Kshitij	Thik hai.
Upender	Thik hai esi baat ki aaj main meeting kra rha hun aapki finaly.
Kshitij	Achchha
Upender	Ab Mera filhaal ense milne ka koi program nahi tha, Wo to main .
Kshitij	Humne 26 tarik ke liye bole ___ aaj bhi relocation ke liye nahi ho paya wo nikal gaye hum log.
Upender	Aap samjhe nahi jab ye down ho jayenge saare department down ho jayenge, Jo ye process ho

	rha hai enhi ki wajah se ho rha hai.
Kshitij	Bas-bas
Uppender	Phir bhi keh deta hun main.
Kshitij	Lekin aaj pta hai, ___maine bheja na unhe, bole ki_____, jyada samjhenge baat meri wo hai nahi, Hum log yahan par sab junier hai hum log advocate nahi hai, Hum log ___ jaan rhe hai,
Uppender	Main abhi setting kar ke aaya hun Gautam Budh Nagar mein.
Kshitij	Kya hua kya karke aaye ho.
Uppender	DJ tha.
Kshitij	DJ, District Judge.
Uppender	Hmm..
Kshitij	Kya hua.
Uppender	Ek case tha.
Kshitij	Unse mil ke aaye ho.
Uppender	Aery uski bakhiya udhed ke aaya hun main.
Kshitij	Achchha.
Uppender	Bail nahi de rha tha kisi matter mein.
Kshitij	Achchha
Uppender	Sala uska 20 saal ka kachcha chittha khol diya uske office mein jaa ke, maine kaha aapki bail kon krayega phir.
Kshitij	Achchha.
Uppender	Usne 2 January ki date de di kehra 2 January

	ko kuch ho ya naa ho aapko bail mil jayegi, Kyu ke wahan.
Kshitij	D.J. ko.
Upender	D.J.Direct.
Kshitij	_____ Court na matlab.
Upender	District Judge matlab.
Balbeer	Main karunga baad mein karunga matlab.
Upender	Tumhe pta hai hum kis jagah aa chuke hai.
Kshitij	Haan ye to wo Goverdhan wala rasta gya 2010.
Upender	Aa gya yaad, Goverdhan se bahut aage pahunch gaye hum.
Kshitij	Hum log wapas, Goverdhan ki taraf jaa rhe hai na hum_____haan yahan pe _____ lga, Khali ek dam clean road tha.
Balbeer	Ye wahi Gulmohar wala wo hai haina, last time ek baar aaye the yahan par.
Kshitij	Thoda ho niche kro.
Balbeer	Niche kar dun. Ac nahi chal rha yaar.
Kshitij	Nahi chal rha hai.
Balbeer	Maine chalaya nahi tha
Kshitij	Chal to rahi hai.
Balbeer	Haiway pe wala cut pta hai kon si jagah par.
Kshitij	Konsi jagah par, Lamba cut hai kya,... Goverdhan hi hai na.
Upender	Nahi abhi aage hai.
Kshitij	Bahut khali-khali jagah lag rha hai yahan par.

Balveer	Aage se karwa liya ____.
Upender	Main mein to her chiz mein apporch nahi hoti __ Voice not clear__hum emergency case ladte hai, Hamare goverdhan mein bhi ____ . Hum Government ke khilaf mukadma ladte hai, Abi ek matter main Raj nath singh ke opponante.
Kshitij	Odisa ka hai.
Upender	Ek matter main Rajnath Singh opponent hun.
Kshitij	Achchha.
Upender	Legya main kafi din lage the phir unhone samjha hamari baat ko.
Kshitij	Rajnath Singh, Achchha.
Upander	Hamaari background majboot hogi tabhi to hum etne logo se mukadma lad rhe hai.
Kshitij	Sahi baat hai.Ye bhi koi satsang wali jagah hai kya, ye diwar ka colour jaise Radha Swami jaisa nahi hota hai diwar, Radha Swami satsang walo ka lal diwar rehta hai.
Upender	Haan le rakkha hoga
Kshitij	Aap kiski sharan mein hai.
Upender	Hein.
Kshitij	Aap kiski sharan mein hai Abhay Raj ji ke
Upender	BJP...BJP ... Hello Haan Mahender kahan pe hai...Hello.. Hello..Bta de rha hun main tere ko

	main yahan pe Aadi bypass pea a chukka hun, yahan Aadi bypass haan-haan- haan, Petrol pump se pehle, Thik thik hai.
Balbeer	Sidhe jana hai.
Uponder	Right right ____
Kshitij	Khana bhi nahi subah sirf bread liya tha kuch khaye bhi nahi hum log.
Uponder	Wait ker rhe honge wo, Khane ko matlab khana khana hai yaw o.
Kshitij	Arey matlab kuch bhi khaye, kuch bhi kha pee lete.
Uponder	Goverdhan wale mode par dekh lete hai.
Kshitij	Haan, baith ke thoda _____.
Uponder	CNG pe hai petrol pe.
Kshitij	Ye Petrol pe.
Uponder	Avrage kya deti hai.
Kshitij	Highway par 23-23 agar speed par chalayenge to.
Uponder	Tiago hai naa ye.
Kshitij	Hein nahi nahi.
Uponder	Tiago hai na ye.
Kshitij	Nahi nahi Alto hai.
Balbeer	Yahi le lu.
Uponder	Haan yahi lo right ho jayenge.
Balbeer	Bypass le lu.
Uponder	Haan bypass honge.

Kshitij	Yahan bypass mein double hai.
Balbeer	Ground than a purana uske bich ka rasta hai, Ye bahar se nikala hai.
Kshitij	Achcha-achchha.
Upender	Road to angrejo ke jamaane se hi bekar hai, NH-2 yahi hai kya.
Kshitij	NH-2 wo wahan pe jo Delhi le gya jahan se right liye the ___ wala wo NH-2 ka chowk matlab wo connected tha.
Balbeer	___ ye esa lagta hai kitna bda hai ___.
Kshitij	Board lage nahi kya.
Upender	Corona ke time per hi hua hai ye 4 lane.
Kshitij	Achchha.
Upender	Yahi slow kar lo. Thoda chalo.
Balbeer	Achchha yahan se dhire-dhire.
Upender	Yahan pe mulakat hui thi aapki meri.
Kshitij	Hein.
Upender	Esi location pe mulakat huyi thi.
Balbeer	Edhar se hi jana hai na.
Upender	Haan, Khana-wana ho to yahan pe kuch dekh lo, ye yahan pe khana-wana ho to kuch yahan pe dekh lo.
Kshitij	Yahan pe.
Upender	Haan, main baitha hun.
Kshitij	Thoda chal hi lete hai, Thoda baith ke hi baat kar lete hai, Samay lag jayega,

Upender	Baith lo
Balbeer	Thoda sa pani dena haath dho lu
	Mix voice not clear
Kshitij	Piasa hamr mar ke puche ke, Kamal hai ye goverdhan ke prikrma lagte hai yahan.
Upender	Ye bicho bich ____ pda hai yahan.
Kshitij	Dikhao.
Balbeer	Sambhal ke haan ye lota lgta hai ____.
Kshitij	Kala jadu wala wo.
Balbeer	Haan waise hi wo. _____
Upender	Lekin ye hamare yahan ka seen nahi hai.
Balbeer	Nahi hum log, Ye nahi keh rha hmare yahan.
Upender	Nahi hamare yahan chalta nahi hai, ye koi bahar ka hi koi, Ab actually kya hai Goverdhan mein, Bangal ke bahut log aa gaye hai, Wo hai pur.
Kshitij	Kala Jadu Wale.
Upender	Esmein ek Radha kund naam se jagah padti hai total usmein sab bangali log hi bhare huye hai.
Kshitij	Haan bich mein Bangal ka bus jaa rha tha maine kaha bangal ka bus, Incrochment hota jaa rha hai.
Balbeer	Haan wahan pe Bangal-Oudisa ke jyada hai.
Upender	Bangal-Oudisa to garh hai Kala jadu ke.
Kshitij	Sir hota hai kala jadu, Anjaam padta hai.

Uponder	Bilkul hota hai.
Balbeer	Haan ___ Jagannath puri se sidhi road jati hai.
Kshitij	Arey july ki baat hai bey.
Balbeer	July-August ka baat hai.
Kshitij	Patiala Court mein hi na shayad hum ko lagta hai ki Tis Hazari Court mein, Ek aadmi kala jadu-matlab kuch feck ke matlab Judge ke samne chawal feck ke chala gya, Haan-haan wahi tere ko btaya nahi kabir ne haan, Alag se kabhi btaye honge haan. Dekh ke chaliyega ___ Haan dekhi na Black magic yahan, Arey ek client aaya bhi tha Bihar ka client tha, Kehta sir aap bas itna kijiyege Bail mein na, bas esa kijiyege ki Judge hamari aankh ki taraf dekh le baki hum uska Vashikaran kar lenge... Hasne ki aawaj... Esa esa client aata hai... Ek aadh kabhi aata hai..... Vashikaran wala baat ek Senior humko btaye the mainly lekin ye wala ye to abhi 6 mahine pehle ka kahani hai.
Uponder	Vashikaran ka sabse achchha dekhna hai tumhe.
Kshitij	Haan.
Uponder	To Gouhati jana.
Balbeer	Gouhati, Kamaksha Mandir,.
Uponder	Haan.
Balbeer	Sahi keh rhe hai.... Bahut-bahut.

Uponder	Wahan sabse jyada, wahan live dikha denge wo aapko.
Balbeer	Wahan to bahut prasid hai wahan pe. You tube kar ke dekh lo bahut sara hai
Uponder	Youtube mein to Real mein dekh lo Defence mein hai wahan__Halaki Twan-wawang Gouhati hokar jana padta hai, Mujhe live dikhya tha usne, matlab jis vayakti se meri 15 saal se bol-chaal nahi thi.
Kshitij	Haan.
Uponder	Maine kaha kya dikha sake ho bola koi esa vayakti jisse aapki Bisiyon saal se baat nahi hui agar wo aapko phone kre to maan jaoge. Kehra naam bta do, 10 minut mein phone aa gya us bande ka mere pass.
Balbeer	Kahan ka baat hai ye.
Uponder	Gouhati.
Balbeer	Kamaksh Mandir ka, Kamaksha mein to bahut jyada hota hai.
Kshitij	Aapke samne ka baat hai.
Uponder	Haan mere samne ka baat hai. ____ kisi ke saath nahi jati thi. Koi bhi aadmi kahi ka bhi India ko ho pure world mein ho, Brahmand mein bhi ho, Naam btaiye uska phone aa jayega aapke pass.
Kshitij	Hein.

Uponder	Slow kerna thoda turn hai right.
Kshitij	Hello haan Lokesh.
Uponder	Saamne Tea Point aa jayega jaise hi.
Kshitij	Haan haan kal aapka ho jayega kaam, Haan, Nahi usse nahi, Kal aapka ho jayega kaam. Bahar hai hum.
Uponder	Dhyan se chalna Highway hai ye nikalte rehte hai yahan thoda road cross kerte rehte hai.
Kshitij	Hmm.
Uponder	Right mein bhid rehti hai left mein aa gye saare.
Kshitij	Achchha ye pura Rajasthan hai.
Uponder	Ye Rajasthan hai.
Kshitij	Dig padta hai kya.
Uponder	Dig Rajasthan mein aata hai
Kshitij	Nahi Dig ka ___ distric hai kya ye.
Uponder	40 ek saal pehle ye ghanghor jangal hua kerta tha.
Kshitij	Ji papa, Haan, ji, bahar hai ghar jaa rhe hai, Haan-haan, thik haan haan dekh lenge kha lenge, Thik hai.
Balbeer	Lag hi rha hai, Edhar pani bhi aata hai kya.
Uponder	Pahad Pani, kaisa pani.
Balbeer	Pahad ka pani.
Uponder	Pahad to yrhi hai Araveli ki sharnkhla hai.
Balbeer	Yahan kheti kaisa hai.

Uponder	Aaj to rasta bda lamba lag rha hai gadi ki speed slow hai kya hai yaar.
Balbeer	Cross to nahi kar diya.
Uponder	Cross to nahi kiya jahan par hum utre bas saamne hi tea point aa jayega. Tabhi main speed slow kerne ki keh rha tha, gadi speed mein jaa rahi thi koi over na ho.
Balbeer	Nahi mujhe koi dikha hi nahi tea point.
Uponder	Rook jao, Haan saamne aa gya, Kato kyuki hamein to idea hai kyuki automatic break lag jati hai hamari.
Kshitij	Haan..ah.haan.
Uponder	Ek minut yaar ek minut, Yaar iska matlab humne wo turn le liya, yaar turn kyu nahi dikha hamein.
Kshitij	U-turn, kya back le kya.
Uponder	Halka sa back le lo.
Kshitij	Two way hai na ye.
Balbeer	Turn kyu nahi dikha tabhi to main keh rha hun distance jyada ho gayi.
Uponder	Apne esi haath pe chalna apne esi haath pe dba ke.
Balbeer	Ye aap ek baar pooch lijiye. Yahan par. Bahar ke hi hai, ense puchh lijiye,
Uponder	Arey bhaiya, utar le yaar, Right hand pe thoda sa sidhe chalna apne haath pe dba ke, Apni

	side par hi dba ke chalna, haan indicator bhi de do right.
Kshitij	Haan right chalna hai.
Upender	Haan right chalo left side right ka indicator de do dhire-dhire chalo.
Kshitij	Left dba de.
Upender	Nahi-nahi.
Kshitij	Edhar-udhar se gaadi bhi aa rhi hogi wo left se aayegi naa.
Upender	Saamne wala sab dekh ke chalega thoda sa right pe road hoga.
Balbeer	Haan ek jagah wo tha puliya sat ha.
Upender	Puliyaa nahi right ko road jaa rha hai ek
Kshitij	Left jla.
Balbeer	Left mein.
Upender	Right jla rha hai.
Balbeer	Left lu.
Upender	Haan le, ek light eski fook gai kya.
Balbeer	Haan, Ek light fook gayi hai.
Kshitij	Achanak jalne lga
Balbeer	Ye wala
Under	Bhai saamne chal thoda speed slow rakhna na, Right pe dekhte chalna right pe road aayegi.
Balbeer	Arey ye puliya thi, ye puliya hai.
	Slow voice
Upender	Wo right wali

Balbeer	Kahan pe right.
Kshitij	Achchha wahan wale.
Kshitij	Yahan pe
Upender	Jangal mein koi nahi aa rha.
	Voice not clear
Kshitij	Balbeer tu gaadi mein baith ja.
Anil	Arey achchha, Confrence, arey pura meeting pe meeting thi
Kshitij	Nahi sir. Sir aapse mil sakte hai abhi thoda sa baat kar lu.
Anil	Haan. Koi nahi. Enke saath mein hai.
Kshitij	Balbeer tu gaadi mein baith ja, Hum log thoda baat kar rhe hai.
Balbeer	Or kaise hai aap or bataiye
Kshitij	Kitne time mile the ye Advocate Anil Bhaiya,.
Anil	Ye main aapke Goverdhan aap jahan parikarma wale jahan aaye the aap wahan.
Kshitij	First time jab hum aaye the.
Anil	First time haan, Pehli baar jab mile the.
Upender	Jab wahan pe, aap or aap bhi mile the.
Kshitij	Nahi nahi ye to pichle weak hum log nahi aapse mile the, Traver pe traverpe.
Upender	Achchha-achchha. Thik hai-thik hai
Kshitij	Chacha se milwae the.
	Main Har aye all well, allwil.
Kshitij	Chacha aap baitho.

Goswami	Asal mein kya hai wo, Film City wala matter tha naa.
Kshitij	Haan sir, Hum log to jaipur mein hai aapko bataye the.
Goswami	Haan, Haan-haan.
Kshitij	Sir hum bataye the na last time ___todi chot hui thi naa.
Goswami	Dekho eaisa hai, Aapki ense jo bhi baat hui, Main ek Advocate hun professionally, Right.
Kshitij	Hmm.
Goswami	Mera milne ka bhi lakh rupya hota hai ye enko pta hai, Ek kisi bhi meeting ka, Right, lekin because aapne kaha esko ki aap advocate ho to main ek-do meeting ka maine kaha jaane do, lekin meri baat suno, wo koi free ke petitioner hote hai, Ab mujhse koi or petitioner milne aaya hai jo ki aapke khilaf High Court mein aapke khilaf case karna chahte hai, Aap bhi advocates hai aap btaiye hamara Act humse kya kehta hai. Nahi right hum hamara act hum se kya kehta hai hamein kya karna chahiye apni professional duty ko deviate karna chahiye kya kerna chahiye, What should I do.
Kshitij	Wo to sir sahi hai.
Goswami	Apko pura ye word samjhadeta hun yahan par sabsa bda project hai Sun City Anantam ka.

Kshitij	Haan Sir ne btaya bhi tha.
Goswami	Maine usko bar maine usko kaha aap nahi bech payenge yahan ki jo government thi wo aquition kar ke jameen de rahi thi wo aquition fail ho gayi, kyuki compalsation approval ruk gayi kitni der lagti hai es chiz mein.
Kshitij	Hmm.hmm.
Goswami	Wo rook gayi Supreme Court jayenge usmein main unke aage khada hounga to unko koi matlab hi nahi hai. Wo mujhe approach kar rhe hai, Yun ke aap 6 core ka aap keh rhe ho aap esa kro aap 4 or lo, en chizo se mujhe lene dene se koi matlab nahi hai lekin, Vrindavan ka jo API aapne gira rakkha hai wo aap thik kro, 500 Acre ki town ship aap jante hai ki kitni permission CTO nahi hai CTE nahi hai unke pass, Or aapke project ke liye na mere pass evidences jo hai wo baad mein aaye hai.
Kshitij	Ji Sir.
Goswami	Jis din date thi us din koi mere evidence nahi tha. Wo FCC reply baad mein aayi hai ab mere pass cristal clear evidences hai aapke khilaf.
Kshitij	Abhi file nahi hua hai _____.
Goswami	Wo to main supplimentary affidavit mein file kar kon si badi baat hai.
Kshitij	Aap meri baat suniye ____.

Goswami	Main wahi keh rha hun aap ki baat ense chal rahi hai enki wajah se main thoda sa kyuki kahi na kahi koi na koi point pe kuch hua hoga.
Kshitij	Haan Sir.
Goswami	Right, Ab ye mna kar rhe hai mujhe, Mujhe kya matlab hai, Lekin-Lekin koi force inko bhi chala rahi hogi.
Kshitij	Sir lakh mein baat hui thi, Aapse meri baat hui thi phone pe aapne kaha tha koi enke purane employer hai wo kahaber leke aaye hai.
Goswami	Na-na-na koi purane employer wo honge, mere pass jahan se khaber aati hai wahi to main bataunga aapko, Ab wo lene baad pta kya hai na ab kya hai na abuska jo heal thi wo toot gayi, Wo bhai saab es khaber ki nahi keh rha wo maine jo apne, main eek nahi 50 project rukwa rakkhe hai, Jo Dalmiya bagh mein ped (tree) kate the naa, Aapko pta hoga Shankar Seth jo Dalmiya Tata Birla devlop queen rehte the unko maine present karaya hai, Ek sabse bda wo 1 ped katne par na 1 lakh rupyee ke hissab se ___ unka employer tha wo.
Upender	Unhone kraya wo hamaare mein wo pinaki Mishra thi wo.
Goswami	Arey Pinaki mishra, Mukul Rohtagi or kya naam hai wo BJP ka wo Jisko fatkaar padi thi.

Upendar	Gaurav Bhatia.
Goswami	Gaurav Bhatia, To wo-wo matter tha, To ho sakta hai wo over lap ho gya ho, Unka jo owner tha naa unhone hi karwaye the wo bhai saab meri 100 rupye ke stamp paper pe aap mujhe btaiye wo bhi kachcha unhone 300 core ki jameen transfer kar di. Aap katiye.
Kshitij	Hmmm.
Goswami	300 core ki jameen, 100 rupye ke stamp paper pe.
Kshitij	Flight mode par kar de.
Goswami	Unhone transfer kar di, Possession bhi transfer kar di aap mujhe bataiye legal terms pe kahan tak sahi hai ye.
Kshitij	Wo jo hum baat kar rhe hai na wo to hamein,.
Goswami	Wo-wo wo wali Actually mein pta kya hai over lap to wo chakkar na unka malik kra rha tha wo.
Kshitij	Hamaari baat chal rahi thin a hum to track pe the, es baar pta hai client ne kya kaha, clint kehta hai ki_____.
Goswami	Dekhiye suno meri baat, mere pass perso or bhi log aaye.
Kshitij	Ji sir.
Goswami	Aapka kaam or bhi tivr gati se wahan par chal rha hai.

Kshitij	Kaha pe.
Goswami	Wahi pe Mulberry Cabana mein.
Kshitij	Achchha-achchha
Goswami	Baat hui thi maharaj ji ki, Kyuki Are door lisner nahi kisi ko main tudwa rha hun kisi ko bachwa bhi rha hun.
Kshitij	Bilkul Sir.
Goswami	Thik hai naa maine abhi aapko shayad wo direction bhi nahi di hai, Pawan ji hamara koi ant hai.
Pawan	Nahi ji. Bilkul.
Goswami	Unka project main bachwa rha hun unka bhi same aapki tarah project hai.
Kshitij	Kisi ko ___.
Goswami	Ye ilaka 9-10 ka usko bhi notice jaa chukka hai, Meri baat samjho aap, main usko bachwa rha hun, Or usko maine evidences collect kar liye hai, Mera Sidha eaisa argument rahega, There must be jurisdiction to accept the power and here has no power buy land, Right it is ultra virus aap enko 2 core ka jurmana thokiye sahab Derawala pe, To mera wo case hai jismein kya hai ki mera aadmi violator hai, Lekin main usko bacha rha hun, Thik Hai.
Kshitij	Hmmm..
Goswami	Aapka case hoga ki main keh rha hun ki bhai

	es aadmi ko Demolish lagao. Aap mere dono haath mein baithe ho dono pale mein baithe ho.
Kshitij	Nahi aapne ye kaha than a bta dena ki kya, kitne mein khatam kerna hai sir ____.
Goswami	Aap-aap apni btaiye, aap lawyer hai mujhe bataye kaise khatam kerna hai ye.
Kshitij	Jaise ki Sir.
Goswami	Cleint aapke pass hai.
Kshitij	Haan Sir.
Goswami	Thik hai naa, Ab mujhe kaise khatam karna hai, Ab mujhe aap btaiye main High Court ka case lu, Wo mujhe kaise khatam kerna hai.
Kshitij	Sir dono chije aap se baat karke gaye the.
Goswami	Nahi, Bhai Saab kitne rupye mein baat hui thi ense job bhi settlement mujhe batao aap.
Upender	Meri to sirf ense NGT wale matter ki baat hui thi, High Court wale ki baat hi nahi hui thi.
Kshitij	Nahi Sir dono baate hua tha High Court.
Aadarsh	Agle din baat hui aapne bola High Court bhi jana hai.
Kshitij	Dono ki baat hui thi. Sir first date par dono ki baat hui thi.
Goswami	Kya kitne paiso ki baat hui ya to enko wapas kro wo paisa-waisa.
Kshitij	Sir hum to koi.

Goswami	Meri meeting eaise, Matlab bhai saab ye batao.
Upender	Baar-baar jid kar rhe ho last weak maine kaha ki khatam kro main khatam kra deta hun.
Shtij	Hum bhi chahte hai sir khatam ho, khatam ho gya.
Goswami	Dekho eaisa hai aap mujhe bta dijiye tarika kaise khatam hoga.
Kshitij	Sir-sir-sir.
Goswami	Legaly vakil heir ker lijiye, Usmein main kya kar sakta hun.
Kshitij	Sir hum chah rhe the.
Goswami	Aap ye btaiye mujhe koi aadmi mujhse kehta hai, ki bhai saab unhone kaha hai, unhone vakil ko kharid liya hai unhone client ko bol diya ye kar diya, matlab aap kya kehna chah rhe ho.
Kshitij	Sir client se hamari baat ho hi rahi hai, Sir wo baat aapse pehle hui thi, Maine ye baat Client ko kabhi nahi boli, aapne ek baar pehle bhi puchha tha.
Goswami	Es chiz ko chhodo, dekho mujhe koi matlab nahi hai.
Kshitij	Aap btaiye sir kaise khatam hoga.
Goswami	Aap batao na You are also a lawyer
Kshitij	Sir batao.
Goswami	Aap mere ko batao kaise khatam honghi chize.

Kshitij	Sir aap ek thoda mujhe dekh ___.
Goswami	Ek baat to batao mujhe kya karna chahiye.
Kshitij	Meri baat suniye hum sir aapse.
Goswami	Meri 4th- 5 th meeting hai aapse, Without anything, Even main personal time apna aapko buy karke de rha hun, Bhai aap personally- personal time hi to mera kha rhe ho, Batao, What is the point in that.
Kshitij	Sir wo jo aapne kaha tha jo, wo baat kern eke liye aap keh rhe the.
Goswami	Arey...
Upender	Aage Maine personally unse keh ke time liya hai, aage meeting nahi ho payegi, Agar aapko.
Kshitij	Aapse to baat ho jayegi naa.
Upender	Haan mujhse baat kar loge, lekin baat kro.
Goswami	Lekin see, Main apni professional duty se kaise drilict karu main, aapse kitni meeting konsi meeting hai aapki meri.
Upender	5 v meeting.
Goswami	5v nahi, 5 Lakh rupye ye mere de de.
Kshitij	Sir pta hai hum to chahte hai ki compromise ho.
Goswami	Compromise kar lo jo karna hai kar lo, Dekho vakil kya kar sakta, mujhko to apni professional duty to nibhani padegi naa. Batao main kya karu.

Shtij	Sir ab aap yahi hai ki, ab yahi hai ki, Hum to comfromise.
Goswami	Aap ek lawyer ke through mere pass aaye, Aapne kaha ki main lawyer hun.
Kshitij	Aap hi ne kaha tha. Aap batayenge.
Uponder	Aapne mujhse ye kaha tha sir se ek baar meeting or karwa do.
Goswami	Aap ek baat dekho lawyer ki ek ___ ek bandobast hota hai hamare.
Goswami	Kya uske taha maine aapko samman nahi diye mujhe ye batao aap.
Kshitij	Sir bahut-bahut samman diya sir uske liye aapne itna ezzat diya.
Goswami	Esse jayada kya, Lekin dekho
Kshitij	By luck hum mil gaye the aapse, wo luck by luck.
Goswami	Haan wo to main manta hun, jaij hai.
Kshitij	Hum aapko bole bhi the ki mere senior hai hum aapko colleague, Hum ye bole mere senior hai sir.
Goswami	Kya matlab pad rha hai kisi se aap kya kaho.
Kshitij	Nahi sir main aapko senior hi kahe.
Goswami	Agar aap ye samajh rhe hai ki Mathura mein reh ke, Or koi property delear mujhe nahi janta.
Kshitij	Sir main to.

Goswami	Jo shakal nahi janta wo naam jaan gya wo.
Kshitij	Sir main to wo Advocate ke liye bol rhe jo aapke saath mein the.
Goswami	Wo to abhi bachcha hai wo, Jab main..... Suncity, Ye sab chize to aap samajh rhe ho, matlab ke .. ye bachche, matlab wo to kya hai, Actually jab colony se main nikla na, to mujhe ye lga main ek block main kharid lu, To main wahan ek block kharidna ke liye tha ki, 10 ka jo block hai jo ki bahut achcha mujhe lag rha tha.
Kshitij	Hmm..
Goswami	Esko tum abhi paise pakdo, Or niklo, Main kewal wahan pe mera koi unse lena-dena nahi hai main janta bhi nahi unko, Mera to bus unka jo Map maine dekh na, main ka ye block mujhe achcha lag rha hai, main ye pura block kharid lu, Main kewal esiliye gya tha unke pass, Aap unko jante honge main nahi janta unko, Aap pooch lena kabhi unka meri pehli mulakat hai.
Kshitij	Sir hum yahan dekho.
Aadarsh	Aap to the point jo bhi kuch puchhna hai wo aap clear kar ligiye, Baki ki baat aap mujhe se kar lena, thik hai na.
Kshitij	Thik-thik hai to, Achchha chaliye .

Upender	Nahi mere se to baat phir bhi ho jayengi aapko jo ense puchhna hai, phir wo dubara meeting main nahi kra paunga aap baat samjho.
Kshitij	Aap nahi kra payenge...
Aadarsh	Agar hamari compromise ho jaati hai na. hum
	Mix voice
Upender	Jo bhi baat hongii khul ke hongii, Mujhse to baat kar lena.
Kshitij	Aapse jo baat hoga, _____, Bas yahi keh rhe hai na sir naa, main yahi keh rha tha.
Upender	Wo to pehle se decided hai, Usko to dubara baar kerne ki koi fayda nahi hai
	Mix voice
Aadarsh	Eski aap baat kra rhe hai to esmein aap leniency berte bas yahi to hota hai.
Goswami	Thats my point.
Kshitij	Yahi yahi chahiye bas.
Goswami	That what I can do.
Kshitij	Ye bas-bas sir.
Goswami	Ye aapne lawyer wali baat kahi hai.
Aadarsh	Yahi to hum keh rhe hai sir, Lekin ye hai ki wahan pe hamare client hamein pta hai kya keh rhe hai.
Goswami	I will not, Dekhiye, Strongly I will not argue.
Aadarsh	Lekin hamare client pta hai kya keh rhe hai hamein bahut, Wok eh rhe hai ki hum to tayar

	hai, Humne ek initial step bhi utha liya hai.
Uponder	Thik Hai Sir.
Aadarsh	Bola ki saamne wali party se bhi ek baar negotiation, kuch matlab hamein ____.
Mix	Basic batao, koi nahi...
Aadarsh	Matlab wok keh rhe ki yaar, Matla wok eh rhe ki eska step aage kis tarah se kam, Ye hamareko bolte hai ki sir aap.
Uponder	Ya to sir aapne unko achchi salah di ho.
Goswami	Nahi meri baat unse kraiyee, Jab baat.
Aadarsh	Thik hai-thik hai sir.
Goswami	Mere baat karaiye.
Kshitij	Baat karaiyega.
Goswami	Kya naam aapka shubh naam kya hai.
Aadarsh	Aadarsh
Goswami	Aadarsh bhai, Bas yehi lawyer ki baat hoti hai
Kshitij	Bas-bas-bas.
Aadarsh	Hum bhi to yahi chah rhe hai.
Goswami	The movement koi teer chal gya.
Aadarsh	Haan.
Goswami	Aap usko wapas le sakte ho kya.
Kshitij & Aadarsh	Sir wo chiz ho (both haste huye) uske bich chal jaye, hawa cchalke kahi or lag jaye wo.
Goswami	Meri baat samjhaye, Meri baat samajhiye.
Aadarsh	Hanji-hanji sir.
Goswami	Ab flow ka matlab yahi to hai na ki mai uss

	teer ko hawa naa dun.
Kshitij	Bas-bas-bas.
Goswami	Would you get my point or not.
Aadarsh	Wahi to sir main keh rha hun.
Goswami	Said the name, what ever the things are, Lekin bahi saab, aap jo, lekin aapne jo baat kahi naa. Main usmein koi, I am go to _____, Esa nahi any strong argument.
Kshitij	Thik hai sir main bas.
Aadarsh	Matlab hamara yahi bolne ka matlab hai ki Ek ya do hearing mein wo kaam nipat jaye.
Goswami	Achchha usmein main kya kar sakta hun.
Kshitij	Abhi hum argue, abhi hum ___ karenge sir. Aap bus thoda sa liniency kar dijiyega sir.
Aadarsh	Matlab jaise hum hum ye bole denge ke reply ke liye hamein time chahiye, Thik hai, matlab usmein aap objection naa kre, Uske baad agar.
Kshitij	Hum usmein apply kar rhe hai ki hum ye sab apply kar rhe hai, Usmein bhi bas ye sab check karke, hota hai to bas ye , esi ke liye tha bas esi ke liye hi.
Goswami	Koi nahi
Kshitij & Aadarsh	_____ esi ke liye hamara khud hi adjournment mang lete hai.
Goswami	Nahi mujhe kya aobjection hai agar Adjournment maan lete ho.

	Mix voice Kshitij & Aadarsh
Uponder	Aap mango ge time.
Kshitij	Hum hi maang lenge.
Uponder	Aap mango ge time.
Aadarsh	Nahi matlab.
Uponder	Hamari taraf se koi issue nahi usmein.
Goswami	Wo jiwa-jiwa Institute wale ka naam suna hoga tumne.
	All mix
Goswami G	Mera matlab ye hai chizo ko jis tarah se, Kya naam hai aapka.
Aadarsh	Aadarsh
Goswami	Haan, aap thoda sa es chiz ko lijiye ___ Aapko na rapup karna hai aap chijo ko rap up karo, right
Aadarsh	Hmm..
Goswami	Mera esmein koi interest, Main chahta hi nahi. The movement client surrendered, Yahan client mere samne khada hai, Surrender karta hai to bhai mera koi _____ esmein nahi hai. Right. Thik hai Lekin buy my time.
Aadarsh	Nahi hum aapko es wajah se nahi keh rhe lekin, ye ki aapki taraf se koi maang hai aap bta dijiye, lekin-lekin aap khud bta dijiye sir aap, Agar aap hamari jagah hote to aap kya mangte-karte ki wo hum aapse keh rhe hai, Wo

	aap hamein bataye.
Goswami	Dono taraf se mujhe mat khilao.
Aadarsh	Nahi-nahi sir aap hamari taraf se phir batting karenge.
Goswami	Uska na jo aapne kaha na, bas ek mere pass inclue hai... jo aap keh rhe hai, aapko reply kerna hai koi dikkat nahi, Aap June mein application file kijiye, Personal basis pe sab chije ho jati hai ghoom jati hai, Mere pass.
Aadarsh	Aap withdraw nahi kar sakte case.
Goswami	Kaise kar sakte hai ab kaise kar sakte hai.
Kshitij	Singal complaint hai na, wo samjha de rhe hai aapko wo.
Aadarsh	Nahi wo main samjh gya notie se pehle.
Kshitij	Notice se pehle ho sakta tha.
Aadarsh	Wo sir last time hum notice se pehle baat karke gaye the na.
Goswami	Nahi-nahi wo ye tha ki complete baat nahi hui hai, Bhai saab main raat mein soya hua hun aap btaiye. Aap btaiye.
Uponder	Raat ko 9-10 baje.
Goswami	Agar-agar
Kshitij	Adhersh ji jab baat ho gya
Mix voice	Accept karna sikhiye. Thik hai.
Goswami	Main aapse mil rha hun 2 tarikh tak meri chhutti hai 2 tarikh ko bahas hogi. Lekin by

	default agar mere 4 cases lag rhe hai to bhai saab 8 baje main so jata hun, 4 baje jagta hun walk karta hun, phone rakh deta hun side mein or case pe mujhe kaam kerna hota hai bhaiya aap lawyer hai aapko pta hoga, Or Supreme Court ye High court nahi hai jahan par sab batana padta hai judge ko, Pad kea ate hai judge. To agar mere chaar case to tumhe pta hai ki kitni ek vakil ko mehnat karni padti hai, Logo ko lagta hai ki saab ye sab chize ese hi hoti hai. ___ wo ab mudde pe aate hai jo lineancy mujhse chahiye.
Kshitij	Hmm..
Goswami	Koi baat nahi, that's it, Esse jyada main kya kar sakta hun, aap bataiye.
Kshitij & Aadarsh	Bas yahi chaiye, yahi bacha hai, yahi bacha hai, yahi bacha hai. Matlab.
Goswami	Or very reliable sources, Registry bhi aapne 8-10 ki hai abhi bhi, construction bhi wahan ___ hogya hai.
Kshitij	Nahi sir.
Goswami	Ab meri baat suno Eda walo se aapki baat hi nahi hui YEIDA wale khali esiliye ruke huye hai.
Kshitij	Bhai information hai confirm.
Goswami	Ki bhai abhi NGT ne rok lga rakkhi hai ki koi

	demolition mat karo koi pollution failega. To ye main or ye aapko loop point de rha hun, In chizo ko aap apne hisaab se sajabo. Aap client ko us hisaab se manage kro aap client ko batao ki uski position kya hai es samay.
Adhersh	Matlab ye hai ki hum, Agar NGT wala hum maan le, Ye to hamara ho jayega.
Goswami	NGT mein to bete kewal environmental Bounce ki baat hai.
Adhersh	Wahan to ho jayega.
Goswami	_____ Jab main lineancy bart rha hun, Samjho meri baat, Agar main nahi bartunga to aap_____ Jinko aap _____ nahi kar pa rhe ho wo sab chize ho chuki hai.
	Mix voice.
Goswami	High Court mein kya hai ki agar mere pass aati hai to main _____ nahi bna sakta kisi se bhi, Aap uske liye tayar rho. Civil Suit jo aapko file kerna hai aap file kro.-
Kshitij	Aap ki koi _____ hai High court ki _____.
Goswami	Nahi hai hi nahi koi meri, Nahi meri-meri, _____ Kisi or ke through bhar diya hoga usne.
Kshitij	Sir hai koi Army ka aadmi hai.
Goswami	Army ka aadmi hai loi I don't know. Koi Army ka aadmi hai petition bna rha hai to wo to, Ye petition hai hi nahi.

Kshitij	Sir ne kaha tha enhi ke haath mein hai sara. Aapko pta hoga naa sir.
Goswami	Kuch samay pehle mere touch mein tha, Lekin mera hi instalment nahi hua ____, Mere se keh rha kahan tak pahuncha aapka matter, Maine kaha ki abhi to mera hi resolve nahi hua, Uske baad mera touch.
Aadarsh	Wo aap jano-wo aap jano wo aapka kaam hai.
Goswami	Mera matlab, Usne koi-usne koi document mange the as a evidence.
Kshitij	Hmm.
Goswami	Ab maine kagaj available nahi karaye the maine kaha mera settlement mein hai, maine aapko btaya than a koi affidavit __ kuch evidence mange the, __ to maine kaha abhi mera settlement process mein hai to maine kaha ki abhi main aapko kuch nahi de sakta hun, To abhi wo mere touch mein nahi hai
Unknown voice	As expected abhi bas on____ present__ that's way you too.
Goswami	Abhi sir yahan se to free ho jau. Aap pehle ek taraf se free ho jao pehle aap uljhate jaa rhe ho baato ko,
Un knoen voice	Thik hai, Thank you, ____
Goswami	Phone kisko kar rhe ho aap.

Kshitij	Goswami sir aap hi bataye the na last aapke senior are unko chhod do
	Mix slow voice
Uponder	Aapko ek baat batau, Jab aapse meri baat hui na, maine__ , mere ander main __ wala aadmi hun main clear baat kerta hun, Us samay jab meri baat hui thi to maine aapko batay tha NGT ka mera matter chal rha tha, main applicant tha NGT mein MP mein mera matter. Or maine aapko btaya tha ek case or enke khilaf High Court mein chal rahi hai baat.
Kshitij	Dono ka.
Uponder	Maine kaha tha wo mera nahi tha, Wo banda jo.
Kshitij	Haan dekha tha. Hamare pass tha.
Uponder	Wo defact jab uska defact mein lga to wo mere se consult karne ke liye aaya ke, Kyuke usko malum tha hum log NGT mein file kar chuke hai case, Uski knowledge mein tha, To usne mujhse kuch evidence mange the or uske ek Affidavit mein ek mistake aayi thi main aapko bataya tha, Maine bataya than a uske affidavit mein koi galati aayi hai or ek evidence mujhse collect kar rha tha to maine use ye kaha tha abhi mera process settlement mein hai abhi na to main koi aapko evidence de sakta hun bhi aap esko rok lo, Abhi filhaal jabse aap mere

	continous mein ho wo nahi rha.
Kshitij	Abhi aapne usko kuch diya kya.
Uponder	Abhi kya hai ki abhi filhaal mere touch mein nahi lekin agar wo aata hai to main baat karta hun.
Aadarsh	Aapne ye bhi kaha tha sir ki jaise hi eske bare mein koi ___
Uponder	Hamari taraf se koi nahi hoga, Naa meri taraf se hoga naa mere Advocate ki taraf se hoga.
Aadarsh	Agar agal-bagal se koi kerta hai phir.
Uponder	Bhai ek baat bta maine koi puri duniya ka jimma thodi naa le lun, Tum esi baat kar rhe ho yaar.
Aadarsh	Hu keh rhe the yahan par thoda.
Uponder	Aap baat nahi samjhe, yaar mera aapse vayvhaar hai, main apni to garuntee to le sakta hun ab main pure, Goverdhan ki garuntee le lunga ya pure Mathura ki, Aap ek baat ko samajhiye, Aap ye samajhiye main apne case ki to le sakta hun ki aap mujhse kaho hi pure india mein bharat versh mein koi khada hi nahi hona chahiye, To yaar ye kaise kar sakta hun main, Usmein bhi ye tha ki usne mujhse evidence or ye mange the to maine usko kuch provide nahi karaye ki bahi mera matter abhi settlement process mein hai esliye main aapki

	koi help nahi kar sakta, Maine to ye keh ke tala matter ko, nahi ab tak to file ho gya hota Allahbad High Court mein
Kshitij	Or _____ Hum phir wahan pe, Pichli baar aapse baat hua tha, aap bole the ki sab kuch baat ho gya _____ dubara se aap dhyan dijiyega.
Upender	Dekhiye aap
Kshitij	Dekhiye es baar aap dekh lijiyega
Aadesh	Pta hai sir kya hota hai jaise hi hum pahunche na us din sidha phone aaya, Ye ___.
Kshitij	Aaj aap bole the.
Upender	Aap kra do aaj Nikal hi jayegi phir mujhe bhi maine aapko _____ maine kaha tha bhai 26 se pehle chahiye 25 last _____.
Kshitij	Abhi aapko chhodna nahi hai sir.
Upender	Abhi nahi chhodna.
Kshitij	Ahh. Hum keh rhe the ab baki wahan kahde hai dekh ke laa dijiye _____,
Upender	Sab chize hamare hisaab se nahi ho sakti maine aapko pehle hi btaya tha, ek kaam karna yaar mahender.
Kshitij	Galat fasra hai _____.
Upender	Late mat hona.
Kshitij	Aapko yaad nahi hai sir.
Upender	Baat hui thi December ke pehle week liye ab

	December ke last week mein khade hai, Aap samjh rhe hai mere saath bhi co-applicant wagahra lage hai.
Kshitij	Hum aapko mna nahi kar rhe hai, Atlest baat ko samjhiye, aapne ye baat hua tha. Jaise pehle-jaise pehle
Uponder	Yaar aap baat nahi samjh rhe ho main aapki 5 baar meeting kra chukka hun. Apne behalf pe.
Kshitij	Arey ab humko unse matlab nahi ab aap se baat karenge naa, Ye bhi to samjhiye sir kuch bhi point nahi btaye hai sir, Ye Bataiye.
Uponder	Aap ye samjhiye naa to maine aapse koi esa koi amount manga hai , Aap baat ko nahi samjh rhe, Suno mujhe ek persant bhi na, ___ mujhe koi ___ nahi aap logo ka kaam karne ke liye, Lekin agar aap ek baar jud gaye naa, Meri Jubaan ki value hai bas or kuch nahi hai,
Kshitij	Nahi aap , meri baat. Aap suno.
Uponder	Mera koi, main jab aap aa rhe ho main call attend kar rha hun, aapse mil rha hun aapko proper wo de rha hun response de rha hun.
Kshitij	Achchha, Main ye keh rha hun, aapne last time juban hi ye diya tha ki sir.
Uponder	Maine ye kaha ta aapko ke usko-uska.
Kshitij	Or uske baad aapne kaha tha sir uska date ke baad ye aapne kaha tha sir.

Uponder	Ye aapne kaha tha ki date ke baad, maine kaha tha ki date se pehle, Settlement jo hota hai wo date se pehle hi ho jata hai, uske baad mein phir date mein banda _____ pehle hi btaya tha maine aapko, Yaar aapko itna belief hona chahiye yaar 5-5 baar aapki meeting kra di aap har jagah, banda bilkul alag kisi apne personal time mein.
Aadarsh	Nahi client hamein bol rha hai.
Uponder	Meri aap se bbat hui thi.
Kshitij	Haan.
Uponder	Aapne kaha tha ki kal ka rakh lete hai main ne bhi yahi kaha tha kal ka rakh lete hai maine bhi ye hi kaha tha.
Kshitij	Haan-haan-haan.
Uponder	Lekin meri baat hui, Maine turant aapko back call kiya ki mna kar di kal mulakaat nahi ho payegi, maine kaha ki aap bhi delhi se aaye ho pareshaan hoge, Main bhi thaka hua tha just maine kaha tha abhi aadhe ghante mein pahunch rha hun. Main bhi bahar se aaya hun, ghar par bas fresh hua hun or fresh hoge, maine kaha time ho gya hai unka, location maine wahan se nahi bheji, matlab chalet huye send kar di thi ki aap wahan aa jaiye uske baad phir main, Aapke saath mein aa gya, Aap ye bhi sochiye, koi aadmi humse juda aapke

	<p>humse lgav maan rhe ho aap hum se saari chije kar rhe ho, Saari chize process ho rahi hai hum to ye hai, hum to sang hum pe ek case nahi hai eaisa, Humpe lagataar kai date continue lagi hui hai humpe. Or sab, meri baat samajhiye ki mere pass mein NGT ke or enhi ke paryavaran se related ek tarike se kam se kam Mathura mein hi ek tarike se 25 se 30 case hai. Jismein se kuch ye deal kar rhe hai kuch or bhi advocate hai mere saath eaisa nahi hai koi ek hi vayakti deal nahi kar sakta saare case ek saath, Do alag alag bande lage huye hai, Aapse ek baar baat ho gayi ____.</p>
Kshitij	Wo maine aapko ____.
Upendar	<p>Wo maine aapko tabhi bol diya tha, Agar aap meri settlement process mein nahi hote, Main unko kabka evidence vagahra de chukka hota unke affidavit correct karwa kedo bara wo reapply ho chukka hota or dubara wo reconsider ho chuka hota. Samjhe baat abhi tak maine unko, Abhi tak unka baar-baar phone aaya mere pass, Hum High court mein kar rhe hai wahan aapne kiya hua hai aap apne evidence or hamare kuch affidavit vagahra correct karwa dijiye.</p>
Kshitij	Aechhha High court mein thoda, kuch na kahe, koi or kuch bhi

Uponder	Yaar kaise kahenge tumhare muh pe .
Kshitij	Bas-bas ab kuch bhi, last time par keh de ki.
Uponder	Kya kaha unhone tumne kaha ki that's the right thing, _ Legal expert ye hi bola naa unhone, Or wo baat maine tumhe pehle hi bol di thi ki bahi unhone kya kaha hai, Ki process hone dijiye main usko main usmein dhima rahunga main kisi bhi chiz ko apose nahi karunga aap time mangege main usmein bhi tumhe apose nahi karunga or tumhe kya chahiye, Ye Apose-Apose na karna ya silent rehna ye ek tarah ka favour hota hai.
Kshitij& Aadarsh	Ye chahiye, Ab to ye hi favour hoga
Uponder	Ager aap na us din date se 1-2 din pehle ye process ho jata to ye itna-itna lamba khichta nahi, aap es chiz ko bhi samajhiye
Kshitij	Sir, Hum apko matalab ki jo bole rhe the ki pura hoga pure ki baat hui thi abhi ye.
Uponder	Pura hi hoga.
Kshitij	Pura, Hum aayenge na, hum hi aayenge denge na pura denge, aap ek thoda samajhiye hmara bhi thoda reh jayega sir,
Uponder	Aap baat nahi samjh pate ho mujhe main, Mere pass.
Kshitij	Sir se hum nahi milenge.

Uponder	Nahi sir se mujhe matlab nahi hai, Sir to mere heir kiye hue hai aap baat nahi samajh rhe ho
Kshitij	Hum samjh gaye.
Uponder	Yaar sir naa aapse tab baat kar rhe ki mera unse sahmati hai. Nahi sir kyu aapse bat karenge aap nahi samjhe, Sir nahi baat karenge aapse, Meri jab meri aapse baat.
Kshitij	Maine aapse mna to nahi kar rha. Sir ek-mint.sir.
Uponder	Aap meri baat nahi samjh rhe, Sir bhi aapse tabhi baat kar paa rhe jab meri sahmati hai mera pressure hai ke jab main unhe baar baar phone kar rha hun
Kshitij	Sir jo last time, last time jo aapse baat hui, ki chalo abhi karke phir jo hai hum, ek date ke baad hum pura karwa rhe hai aapko hum mna nahi kar rhe aapko, hum karwa rhe hai, aapko kuch nahi aapko karwa denge, mera bhi dekhiye kal hum nahi aa payenge Sir 2-4 din ke under mein pura karwa dete hai, thik hai hum baat karke 1-aadh hafte mein pura karwa dete hai.
Uponder	Esko ek hafte mein mat kijiyege mujhe, dekho mujhe ek meri baat samjhiye.
Kshitij	Main bta rha hun.
Uponder	Dekho New year mein mat le ke jana es matter

	ko dekho main aapko bta rha hun..
Kshitij	Sir kal-perso mera treatment hai, mai photo bhej dunga aapko. Mera treat ment hai.
Uponder	Aap meri baat samjho kisi ko bhi bhej dijiyega aap kisi ko bhej dijiyega aap, esko jayada mat khichiyega main aapko bta rha hun.
Kshitij	Thik hai.
Uponder	Main aapko baar baar samjha rha hun, Dekhiye aap ek chiz pe aaiye, mere ko dena hai ya nahi dena.
Kshitij	Nahi mujhe 100% dena hai.
Uponder	Phir usko you samajhiye na phir usko khichiyे mat.
Kshitij	Ek minut sir.
Aadarsh	Ek minut, Baat pta hai sir hun ek baar amount de diya naa phir hum usse piche nahi hat sakte, hum usko undu nahi kar sakte naa.
Kshitij	Hum nahi hat sakte-hum nahi hat sakte na sir.
Uponder	Main aapko wahi baat samjha rha hun maine aapse koi bda amount koi badi amount ki demand nahi ki hai jo expence mere ho chuke hai main aapse wah maang rha hun. Maine aapse koi, Kyuki Mujhe ye lga ki mera matlab mera bhi faith hai or jinke through mera case hai wohi thoda faith jta rhe hai aap par ___ marke ki koi nahi abhi naye hai future mein

	aage kaam aayenge to aage ye sab chalta rehta hai, Hum log bhi kabi Ram jaith malani ke under mein rhe hai kabhi.
Kshitij	Ji Sir.
Uponder	Chalo sambandh eaise hi bante hai koi baat nahi, Kabhi aage hamare pass koi case wagahra refer kare koi dikkat nahi, Chalo enko dekh lo, Unka bhi mere se bola upender ji thoda sa dekh liyo. Wo hamare hamare us pe hi.
Kshitij	Ram jeth malani keh rhe hai main aapko photo bhej rha hun ek statement aayi hai, Situante hai sir yahan par thoda__ sir
Uponder	Aap baat nahi samjh rhe chizo ko aap chizo ko professional ko personal mein mat kro, En chizo ko wind-up mat kro esko wind-up mat kro. Ye to socho ki mujhe bhi.
Kshitij	Sir ek ye chota sa abhi aapko karwa rhe hai, aapko baaki ka dekhiye pura karwa rhe hai.
Uponder	Ye kitna hai. 50 mein kya hoga Esmein kya hoga.
Kshitij	Main krwa, main mna nahi kar rha hun.
Uponder	Maine us din bhi aapko mna kiya tha 50 ka , 50 to koi matlab hi nahi rakkhne ka, Aap baat hi nahi samjh rhe, Matlab maine aapse kaha tha ki 1 aap le ke aayiyega

Kshitij	Sir main mna nahi kar rha hun, main kra dunga. Maine aapko.
Uponder	Meri aapse perso bhi baat hui thi hamari maine aapko kaha tha ki final meeting hogi hamaari or pura karaiyega maine us din aapse kaha tha.
Kshitij	Maine bhi aapko bola tha ki Sir, aata hun baith ke baat kerta hun, Client.
Aadarsh & Kshitij	Sir client hamare upper chade pde hai kit um, bahut jayad, ki tum, bahut jyada.
Uponder	Bhaiya client se sidha mna kar do na enko bhi wapas kar dena, aap baat hi nahi samjhe enko bhi jaa kar wapas ker dena, Bolna ji thik hai hum aapke hisaab se challenge.
Adhersh	Jaan pehchaan ke hai naa.
Uponder	Client ko aane to do, abhi to notice issue huye the
Kshitij	Hum pura aapko karwa dete hai, waise hamein.
Uponder	Abhi notice issue huye the, aap unse baat kro.
Kshitij	Wo karwadunga main 1 hafte mein-1 hafte mein aap ye to rakkho kam se kam.
Uponder	Enka koi matlab nahi hai enka 50 ka rakkhne mein.
Kshitij	Main karwa dunga. Ye rakkho khali haath nahi.

Uponder	Haath mein 50 ka pakedne ka matlab hi nahi hai. 50 ko main haath nahi lga paunga
Aadarsh	Baat hui hai uska matlab wo janta hai
Uponder	Perso mer baat hui thi maine bola tha ki pura hoga, maine kaha pura hi hoga, maine pehle hi keh di thi ki pura hi hoga.
Kshitij	Aapne bola tha-aapne bola tha, arey client se hum bole the client ne kaha hum kar rhe hai. Main hai ki Hamein buy back wapas karna pad rha hai. Cancel ho gya hai _____. Kar denge mna nahi kar rhe wo mna nahi kar rhe, Humne unko bhi kaha jinke through aaye the bole dekh lo baat kar lo.
Uponder	Main aapko btau, ab aap suniye, Client aapko keh rha hai wo aapki knowledge mein hoga.
Kshitij	Haan-haan. Hai.
Uponder	Ab main batau aapki knowledge mein, aapko kuch bhi knowledge nahi hai abhi bhi main current ki bta rha hun within one month 7 registry hui hai, paisa uthaya hai usne, main ye keh rha hun wo 7 registry ke paise wapas ho jayenge.
Kshitij	Wo bola 18-18 cancel hui hai. Kab hui hai.
Uponder	Main aapko ye bta rha hun ki 7 registry hui hai, Abhi hui hai main bta rha hun naa, wo paisa uth rhe hai market se or wo dene mein es

	trike se natak dikha rha hai. Hamein chahiye bhi nahi hum to ek saal mein pura le lenge usse.
Kshitij	Hum 31 tarikh ko hum de denge.
Uponder	Hum nahi lenge wo court ko dega.
Kshitij	Aapko dena hai na bus yahi dena hai na hum denge. Aap ye rakhiye sir humko bhi achha nahi lagta sir, Mana nahi kro sir hum kar dete sir, Chhote bhai ke through aap maan lo chochhte bhi ke through, 50% ho gya or 50% hum aapko.
Uponder	Aap esko khich kyu rhe ho, aap kyu khiche jaa rhe hao es matter ko mere samjh mein nahi aa rha.
Kshitij	Esko lo, hum baat karke esko bhi hum khali haath jaane nahi.
Uponder	Ek baat batao aap jab mujhse baat karke aa rhe ho saari chije ho rahi hai.
Kshitij	Sir main aapko kya bta rha hun Client se baat kre wo kahe 18 cancel.
Uponder	To main kya bta rha hu shayad hi main chahe bahar se aa rha hun kahin se bhi aa rha hun, maine kabhi-bhi aapko wo nahi kiya hai ki, resion kya hai aap log etna dur se aa rhe hai.
Kshitij	Kabhi mna nahi kiya hai.
Uponder	Etna to main bhi samjhta hun ki 2-4-5000/- la

	petrol bhi fuk kea a rhe hai apna samay bhi laga ke aa rhe hai. To ye koshish kerta hun.
Kshitij	Wo to unhi ko bol dete hai ki haan kro kro, Hum log hi kar dete., Abhi inko chhidna bhi hai.
Uponder	Hello, Haanji, Hello.
Kshitij	Uponder ji hum logo ko aadha ghanta or samay dijiye hum karte hai
Kshitij	Hum bolte hai phone karke. H o gya ek ghante ka samay de sakte hai. Ek ghante ka samay de sakte hai, ... Network hi nahi aa rha hai.
Uponder	On other call
Kshitij	Uponder ji aap humko 1 gante ka samay denge, 1 Ghante mein hum karwate hai hum baat karke aapka samay, ye bole ki aap humko to baol rhe hai 18 cancel ho gya hai or yahan par to keh rhe ki, 1 ghante ka samay de to hum.
Uponder	Aap unse sidha kahiye ki wo har unse bhi ye bhi hua, Wo ye keh rhe hai unko clear bataiye. Bilkul
Kshitij	Hum baat kar rhe aap naraj na ho.
Uponder	Aap unko ye samjhiye ki aap ye soch rhe ho ki wo paise lene ke liye tayaar baithe hai or es wajah se. Unko sidhe, Unko sirf ye samjhaiye ki hamare sirf Bhai chare mein or vakalat ke bhaichare mein es wajah se sirf usko nibha rhe

	hai esliye, Unko koi avakshakta nahi hai, aap samjhe nahi, jab main es chiz ko mujhe, Main settlement ke liye thodi ladta hun.
Kshitij	Nahi Sir.
Uponder	Ab jaise aapka plot to bahut chhota sa hai maine aapko Suncity Ariyantam ka maine aapko diya 40 Acre ka project hai 200 Acre or use leni hai, 200 Acre per ok lga di or ye 7 ke liye notie issue ho gaye wo apne aap mein bahut badi matlab Rajay Sabha Sansad hai.
Kshitij	Hmm.
Uponder	Ye group Z-Media group uska pura hai. To hum logo ke liye set.
Kshitij	Ab 2 option bachta hai abhi sir aap 1 ghante ka samay de abhi hamein yahan par ya.
Uponder	Hmm, Bolo Bolo.
Kshitij	Ya 2 din mein aapko hum pura eske saath aapko pura karwa de yaa esko aap rakkh le 2 din mein hum pura karwa de, humko 2 din ka samay hum ko chahiye.
Uponder	Aap kam se kam 1 to pura karwa ke jaiye esmein kya hoga.
Kshitij	Aap mujhe 1 ghante ka samay denge sir, 1 ghanta hamein jaa ke, kyuke yahan par to koi hai nahi 1 ghanta hamein chahiye sir.
Uponder	Chalo aap karo.

Kshitij	Aapko kahan chhod de sir
Uponder	Mujhe, Hello haan main abhi petrol pump pe a rha hun thodi der mein.
Kshitij	Petrol pump pe kahi, Petrol pump jahan se aaye the..... Chalo yahan se.
Aadarsh	Chale...
Kshitij	Jaberdast thand hai be, Wahan Chhod de Petrol pump pe..... Yahan pe koi ATM hai aadhe ghante mein, Kya sun rha hai, balbeer tum sun rha hai kya. Ye rasta jata kahan hai waise.
Uponder	Rajsthan jar ha hai ye.
Kshitij	Ye hum Rajesthan mein khade hai abhi, Yahan pe kya hai sir es jagah par.
Uponder	Actualy kya hai hamare yahan par jamine khatam hoti jaa rhi hai. Yahan pe hogi karib 60-70 lakh rupye biga karib.
Kshitij	Yahan biga kitna btaya
Uponder	Pakka biga hai.
Kshitij	___ gaj ka hai ye
Uponder	Haan, wahan se to jamine khatam ho rhi hai na hamari taraf to hum log edher invest kar rhe hai Rajsthan or Haryana mein Haryana mein bhi khatam ho chuki hai, Rajasthan hi bach rha hai abhi.
Kshitij	Haan..Hmmm,...

Uponder	Haryana mein job hi property sale out ho rahi hai uska investment edharhi chal rha hai.
Kshitij	Ye hai na bhai petrol pump esmein
Uponder	Ek kaam kro main aap ek tarika btata hun, es road pe aap ek dumm sidha chalo, Thik hai Goverdhan wala , Goverdhan dig wala road aa jayega. Halka sa right mudna wahan D gaddhe pe sare banko ke ATM hai.
Balbeer	Aage jaake chohraya aayega wahan se right lena hai.
Uponder	Aap, Matlab yahan se left bilkul sidhe jana
Kshitij	Kitna lagbhag kitna kilometer.
Uponder	Aap matal Dig Add alga lo.
Kshitij	Dig Adda.
Uponder	Yahan se aap mujhe yahi drop kar do.
Kshitij	To main aapko edhar-edhar hi meilega.
Uponder	Main aapko bta to rha hun, yahan or kahi ATM hai hi nahi yahan ek aadh mila band mila, aap sidhe chale jaiye Dig Adda esmein aap wo kar dijiye, Bilkul aap ye samajh lijiye sidhe road aap bilkul sidhe chale jaiye, Wahan pe Mathura wali road aa jayegi jisse abhi hum aaye hai, uspe jaake right turn lena , Right turn leke Dig adda kisi se bhi puchh lena.
Kshitij	Hum edhar se aaye hai na.
Uponder	Saamne jo road aa rahi hai na hum usse


	ghoom ke eaise aa gaye hai.
Kshitij	Haan-haan-haan.
Upeender	Phir usi road pew o sidhi road aa jayegi Mathura Goverdhan wali
Kshitij	Thik hai.
Upeender	Hum wahan se ja ke eaise kar kea aye hai. Hum yahan se bich mein se eaise kar kea a gye.
Kshitij	Achcha-achchha ye bol rhe hai aap hum yahan se ghoomte hue aa gaye, Achchha Goverdhan jaa ke mil jayegi.
Upeender	Aap Bilkul sidhe jao wahan bilkul easi road aa jayegi, Yahan se right ho jana Dig Adda aa jayega.
Kshitij	Thik-Thik, Ek ghante mein milte hai.
Upeender	1 ghante se jyada mat lagana yaar
Balbeer	Laft le le
Kshitij	Haan wo yahan khada hai

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**TRANSCRIPTION OF CALL RECORDING BETWEEN
KSHITIJ AND UPENDRA DATED 30.12.2025**

KSHITIJ	Haan UPENDRA ji boliye.
UPENDRA	Main ye keh rha tha pressure aa rha hai mujhpe, Maine payment unko 30 tareekh ki [phone ki ghanti bajne ki awaaz] kar sakta hoon agar baat sahi hai.
KSHITIJ	Nahi nahi matlab kiska phone aa raha hai kya nahi samajh paaye?
UPENDRA	Thoda aur bhi payment karna hai unko. Maine kaha to main 30 tareekh ko kara dunga aapko payment.
KSHITIJ	Ji main samajh gaya UPENDRA ji. Main mana kahan kar raha hoon kya ye batayiye zara ek baar.
UPENDRA	Mana se baat nahi samajh raha. Maine aapse kaha tha maine achhi tarah se teen ko kara di lekin wo log nahi maan rahe wapas call aa rha hai.
KSHITIJ	Hum aap, Aap ek baar ye chij Hum mna nahi naa kar rhe hai hum ek do din samay maang rahe hain. Aap unko batayein ki mera bhi thoda medical reason hai.
UPENDRA	Maine bata diya tha.


"True copy"

KSHITIJ	Toh wo log kaise.
UPENDRA	Maine kaha teen tareekh ko kar jayega.
KSHITIJ	Haan hum to 3 tarikh ko aajayege aapke pass. Hum mana nahi kar rahe. Mera medical condition bhi samajhiye na. Matlab itna wo nirdai log hai thoda kisi ka medical condition bhi nahi samajh rhe hai wo. Es chiz ko thoda aap.
UPENDRA	Main aapki saari baat sun raha hoon. Main samajh raha hoon.
KSHITIJ	Nahi wahi thoda aage bhi boliye na, Thoda insanियat hi hai naa. Hum log kahi bhag to nahi rhe, Itna nirdai ki matlab ki wo log kaise hai ki, Medical condition hai. Main aapko photo bhi bheja hun medical condition ka. Aap samjhane, aapke samjhne se bhi wo nahi samajh rhe hai.
UPENDRA	Maine saari chize samjha di lekin wo unki samjh mein nahi aa rhi, wo paise maang rhe hai.
KSHITIJ	Matlab Wo bol kya rahe hain, Matlab kya-kya bol rhe hai matlab hum ko bhi batayiye jra.
UPENDRA	Maine unse keh diya hai month end tak ho jayega.
KSHITIJ	Nahi wo kya bol rhe hai Photo dekhne ke baad wo kya bol rahe hain? Kyu ki dekhiye ab client wala

	<p>baat nahi hai, Ab client ka alg chiz ho gya ab client baat hai, Agar mere prati bhi agar___ humko bhi person khyal hota hai na ki bhai hum Mar nahi naa jayege kisi ke liye bhi mere client ke liye bhi hum, Samjhe UPENDRA ji, Esiliye humko personal wo. Hum mar hi na jayenge apne client ke liye, Client bhad mein jaye, Hum apna mar ke kisi ke liye hum thodi naa chale aayenge, UPENDRA ji. Baat ye hai ki hum abhi bed pe hain agar itna bhi agar koi aapke samne wala agar wo bhi Advocate hai koi bhi ho, agar wo mere saath waise karega to bhai hum client ko ___ denge koi baat nahi hai, Abhi hum personally kaise uth ke aa jayenge. Aap personally dekhenge to hum</p>
UPENDRA	Baat hi nahi hogi na.
KSHITIJ	<p>Nahi aa to Hum hi front pe aa rahe hain baat kerne, Waise bhi hum starting se hum hi. Hum abhi es tarike se, Hum abhi aapse call kiye abhi hum jaise call halka sa uthaye hai sir par lag gya humko, Hum jaise hi uthe hum waise hi bole ki 2 mint abhi call kar rhe hai, patti sara khul gya esliye haan, Hum mana nahi kar rahe matlab 3 din wo log rook nahi paa rhe hai, Matlab humko samjh mein nahi aa rha hai jabki 27 Tarikh ko date hai hum to date se pehle sab kuch ready hai date se</p>

	pehle sabkuch haan, Matlab 30 tarikh ko kahe hai matlab hum 3 din or bus bol rhe hai, ki 3 se 4 din bus rook jaiye hum pahunch jayenge. Kya hi rha hai matlab wo kya keh rhe hai, Matlab ki 3-4 din mein esa kya ho jayega ye humko samjh mein nahi aa rha ye nahi, matlab ek aadmi.
UPENDRA	Meri jis din aapse baat huyi thi Maine usi din aapko kaha tha.
KSHITIJ	Nahi-nahi-nahi hum ye pooch rhe hai dekhiye ek aadmi matlab ek personal ek hota hai ki Duniya khatam ho jayega uske baad paisa le hi nahi sakte hum log, matlab wo log kya keh rhe hai nahi samjh mein aa rha hai jabki 27 january ko date hai UPENDRA Ji, Hum ye chiz samjh mein nahi aa rha hai matlab ki hum jab den eke liye ready hai, Hum khud hum khud rook kar udhar de diye wo log esa kyu kar rha hai, Thoda aap thoda aap humko samjha sakte hai please matlab hum.
UPENDRA	Actually brother Maine aapse kaha tha ek mahine pehle aap kara dijiyega.
KSHITIJ	UPENDRA ji dekhiye.
UPENDRA	Kafi pehle jab baat hui thi, December mein bhi baat hui thi. Tabhi maine aapse kaha tha.

KSHITIJ	UPENDRA ji hum, achchha to koi baat nahi hum apne Communication aapse Communication nahi ho raha tha mera. Sara Communication ho rha tha aapka or mera hai ki nahi
UPENDRA	Haan Wo baat thik ___
KSHITIJ	Nahi-Nahi Communication hi main hota hai na kisi chiz mein Communication hi mein hota hai hein, Kisi Chiz mein Communication hum aaye bhi 26 se pehle hum bole the hum aa rhe hain 26 ko hum aaye bhi naa sir aapke pass hum kuch bhi to mna nahi kar rhe hai or abhi kya hai ki
UPENDRA	Aapki baat hui unke saamne rakh do.
KSHITIJ	Ji sir, hello sir.
UPENDRA	Aapki baat hui unke saamne rakh do.
KSHITIJ	Matlab hum tohunko de hi rhe hai ab sirf aap unko samjhaiye. Ke bhai agla bimaar hai jo jo paisa lekar aaya hai, wo kya bolte hai wo bed pe hai abhi, Hum aapko sara usdin sara recording suna diya hamesha aapse achchha mil kar gye hai, Aapko hum bda bhai mane hai, Uske baad phir Sir thoda samjhiye aap, matlab Baat, Hum mna to kaha kra rahe hai sie, Hum bhi abhi chutti hai tabhi hum abhi ye Operation abhi karwaye

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	hai, Hum jante hai humko uske baad wo jana padta hai, Jana padega.
UPENDRA	Main aapki baat rakh deta hun.
KSHITIJ	Sir-Sir, Sir ek baar esbaat ko rakhiye Sir Es baat ko samajhiye thoda sa, Hum sabkuch wo hai lekin aap personal wo bhi samjhiye ki haan ki ek limit hota hai ki haan Advocate saamne hai, Unko ki malab bed-bed pe hai aadmi abhi esliye.
UPENDRA	Chaliye thik hai
KSHITIJ	Theek hai sir.


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**TRANSCRIPTION OF VOICE RECORDING BETWEEN SH.
KSHITIJ, SH. BALVEER AND SH. UPENDRA SHARMA
DATED 05.01.2026**

KSHITIJ	aa jaa Bhaiya.
Balveer	upar chala de thoda.
KSHITIJ	isko thoda sa kaatte hue, aise kaatte hue aa jaana hai. ek baar kat jaaega.
Balveer	upar chala de thoda, upar chala.
KSHITIJ	haan, jaa jaa. seedhe jaa, seedhe jaa. jaa jaa. rra rra rra.
Balveer	achha humko laga vo ho gaya, ho gaya.
KSHITIJ	seedhe laa, seedhe laa. ho gaya, ho gaya. haan seedhe laa.
Balveer	kya?
KSHITIJ	naa bhai. jagah nahi hai. ho jaaega. seedhe laa, seedhe laa. haan ye ho jaaega, ye ho jaaega. poora kaat. haan kaat. jaa jaa. jaa jaa. jaa jaa. jaa. jaa. jaa. jaa jaa. jaa. jaa. bas bas bas bas bas. poora kaat le. haan. jaa. haan.
Balveer	baithna hai ki?
KSHITIJ	nikaalo nikaalo nikaalo nikaalo. nikaalo wahi. [horn ki awaaz] kaat do, kaat do, kaat do. kaat do. kaat do, kaat do. kaat do bhai. nahi nahi kuch nahi hoga, kuch nahi hoga. kaat naa. ho gaya, ho gaya. kaat de. kaat, kaat, kaat. kaat. aa jaa, aa jaa. achha. chalo.
Balveer	patthar ke neeche tyre tha bhai.
KSHITIJ	achha! patthar ke neeche tyre tha.
Balveer	matlab haan. patthar ke paas tyre tha.
KSHITIJ	patthar ke paas tyre tha.

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Balveer	chadh hi nahi raha tha.
KSHITIJ	achha shant. samajhe. yahi left pe hi rakhna hai. hai na? yahi wala chauda hai. Ye.
	[sangeet bajta hai]
KSHITIJ	ji UPENDRA ji. hum aa gaye idhar.
UPENDRA	doosri gaadi hai kya?
KSHITIJ	nahi wahi gaadi, wahi gaadi hai. ye Tata ke peeche hai.
UPENDRA	Dikhe hi nahi abhi.
KSHITIJ	left le lo.
UPENDRA	Haan
KSHITIJ	nahi left lo, left lo.
UPENDRA	haan.
KSHITIJ	Left. ek side mein rok do, side mein rok do. haan, dikhe?
UPENDRA	dikh rahe hain.
KSHITIJ	haan dikh rahe hain, aap dikh rahe hain windows mein. dekhiye dekhiye, ye rahe. gaadi jo nikal rahi hai uske peeche. uske peeche. Ye Swift Desire nikal rahi hai na. haan, saamne saamne aapke. bol raha hai ye. ruk jao, ruk jao. are hataane ke liye keh raha hai. bol, bol. hataane ke liye keh raha hai. aage bhagao, aage bhagao.
UPENDRA	haan.
KSHITIJ	kuch nahi. department ka. hataa lo naa phir aa jaaega vo kahega. phir aage wahaan ko wahaan kar lo. vo traffic wala keh raha hai na.
UPENDRA	haan. aage kar lo. idhar karaa do poori.
KSHITIJ	upar hi karaa doon?

UPENDRA	haan. Bus-bus jyada upper mat lo. Haan
KSHITIJ	thoda hum log ko thanda karne ke liye yah dekh rahe hain na poora. yah thoda.
UPENDRA	baalon ki jagah yah.
KSHITIJ	haan haan yah poora nikaal ke vo cutting hota hai na poora.
UPENDRA	nahi hai koi baal.
KSHITIJ	usi din to karwaaye. yah February se mera pending jaa raha tha. isiliye ab humko 10 din tak kabhi nikalna nahi tha.
UPENDRA	ek maine yahaan suna hai koi Faridabad wagairah mein koi dawa laga tha.
KSHITIJ	hum naa vo sab vo wala nahi. nahi vo hum nahi kiye.
UPENDRA	nahi mere kuch Mathura ke bando ne karaya. ab usne Mathura mein bhi start kar diya. month mein ek baar.
KSHITIJ	achha.
UPENDRA	vo laga.
KSHITIJ	vo ek Muslim wala koi hai wahi.
UPENDRA	nahi Muslim nahi. yahaan to koi Hindu aata hai.
KSHITIJ	achha achha vo koi Muslim tha.
UPENDRA	Faridabad to Muslim.
KSHITIJ	lambhi line lagi rehti thi. green color tha.
UPENDRA	yahaan yahaan aati hai. vo lady jaati hai.
KSHITIJ	achha.
UPENDRA	aur vo sir par lagaati jaati hai dawa.
KSHITIJ	apse bhi uske baad hi humko next day 26 tareekh ko

	humko ye karwana tha. aur tha mera February se hi pending chal raha hai.
UPENDRA	mere paas maine aapko 23 tareekh ke baad to main jaise hi nikalne ko taiyaar hua.
KSHITIJ	dekhiye.
UPENDRA	maine aapko bataya tha.
KSHITIJ	aap mera haal dekh rahe hain.
UPENDRA	maine samajh nahi.
KSHITIJ	ab ye dekhiye peeche ka poora nikla hai. alag dikh raha hai poora mujhe aise aise dekh abhi bhi dard hota hai halka halka. abhi mujhe poora vo rakhna hai. kahi par bhi jaana hai.
UPENDRA	poora set bhi gaya hai to blood.
KSHITIJ	ek din raat mein itching hota hai. nahi chhoona hota hai. lekin galti se soya takiye par sir nahi rakh sakte. bed ke bahar nikaal ke sona padta hai. ye dekh rahe hain yahaan par ye nahi lagaaya hai. samjhe uske baad kya bolte hain vo. dekh ke peeche karna hai. koi mar ud jaaega peeche. haan boodha upar baitha hai abhi. to wahi sab hai. abhi humko aur se jaana hai. kal head wash karna hai. blood to aaj jama hua hai. blood to aaj jama hua hai. lekin saleep ho gaya.
UPENDRA	Kal ka vo band ho raha tha.
KSHITIJ	actually hai na. 100 rupaye kam tha. hum baad mein dekhe na ek to computer mein yahi 30 saal hai to 100 percent available hai. 100 rupaye baad mein hazaar rupaye chala

	gaya. vo baad mein hum baad mein poochhenge. phonese poochhna achha nahi lagta hai. samjhe. doosra cheez ye keh rahe hain. ki abhi main vo client ko bhi yahi keh rahi hai. client ko kehne par Yamuna mein kya bolte hain vo bhej rahe hain. notice jaa raha hai. Yamuna mein bhej jaa raha hai. mail jaa raha hai. abhi gaya hai paanch din mein kya.
UPENDRA	humari taraf se koi nahi.
KSHITIJ	nahi bole vakeel saahab ki taraf se aa rahi thi.
UPENDRA	Koi matlab hi nahi hai. Vakeel sahib ka koi matlab hi nahi ai.
KSHITIJ	vakeel ka.
UPENDRA	aapki itni der se maine meeting karayi thi ki aapke dimag mein.
KSHITIJ	achha ek baar Akshay Tiwari matlab baad mein kuch aur nahi aa jaaega. ye aapke under hai na client hai. koi dikkat to nahi hoga. lekin kal baith ke poora hum unka vah baith ke kya-kya problem hai litigation ka. ye sab ki haan ye sab kuch hai. unko kuch question poochho ne kuch ye saara kitna plan hai success ka. vo kar rahe hain haan usi ke liye. ab humko court jaakar reply bhi sab jagah file karna hai.
UPENDRA	humara to usse chal raha hai na. Sun City Anantam jo maine us din bataya tha tumhe.
KSHITIJ	haan haan Sun City wala jo hai na.
UPENDRA	usmein address nahi hai. pramukh Etc sab ke liye notice.
KSHITIJ	vo 23 aapke paas 24 ko aap se mile the.

UPENDRA	haan usse ek do din pehle.
KSHITIJ	haan ek din 23 tareekh ka hi vo notice tha. 22 se 23 notice dekha hai. nahi nahi wahi bol rahi thi sir aur ye High Court wala bhi sir aap bole the ki dhyaan nahi rakhoge to aap dhyaan rakhiyega sir.
UPENDRA	Akshay Tiwari baaki main kisi ko bhi nahi.
KSHITIJ	aap sir kisi ko bhi nahi.
UPENDRA	humara koi matlab mera nahi hai.
KSHITIJ	sir usmein involve bhi nahi honge.
UPENDRA	aaj humara complete ho gaya. humari taraf se koi complaint nahi jayegi.
KSHITIJ	sir involve bhi naa honge. sir bhi nahi honge. wahi keh rahe the online next hai hume leniency rakhna hai. karke dena matlab leniency rakhna hai aur isse pehle hum call karenge aur rakhiyega. theek hai. ab ye dhyaan rakhiyega ki yahi hua tha ki ho ke poora argument kar diya.
UPENDRA	Ek din-ek din pehle call or kar dena.
KSHITIJ	yaa aap hi kar humko conference kar karwaa deejiyega. theek naa direct call to conference nahi conference kar deejiyega.
UPENDRA	din mein hi call karna hai. phir jaakar shaam ko 6:00 baje baad. ek din pehle mujhe 6:00 baje. Ek din pehle.
KSHITIJ	24 ko hai to kab karein aapko? 26 ko pichhli baar vo hua tha. 17 ko tha.
UPENDRA	9:00 baje kareeb baat hui thi. 9:00 se vo bhi maine us bande ke liye to mere ko phone diya tha 9:30 baje.

KSHITIJ	aur aapne ghar se baat ki hogi to.
UPENDRA	maine nahi maine ye nahi kaha tha. baat ho gaya. maine call kiya lekin utha nahi. inka back call aa jaaega lekin inka back call nahi aaya mere paas mein raat ko. subah apne kaam mein lag gaye. 26 tareekh ko aapko 5:00-6:00 baje kareeb. 26 tareekh ko 5:00 baje isse main ek baar unko baat karta hoon.
KSHITIJ At. 10.56 Mins.	THEEK HAI. ACHA JI, YE AKSHAY TIWARI HAIN KAUN? JAISA AAP KEH RAHE HAIN, AAP SE POOCHHE HONGE. WO BOLE CLIENT HUMARA NAHI HAI. KOI HUMARE NAA BUYER HAI, NAA KABHI AAYA HAI. YE HAI KAUN AKSHAY TIWARI?
UPENDRA	AKSHAY TIWARI FOOKATIYA KAAM KARTA HAI
KSHITIJ	Wo to kah rahe the ki wo army se hain. is tareeke se.
UPENDRA	Akshay Tiwari army se nahi hai, Akshay Tiwari ke father army se hain.
KSHITIJ	achha.
UPENDRA	Akshay Tiwari ke father army se hain, Akshay Tiwari ke father army se hain jinhone wahaan purchase kiya hai.
KSHITIJ	achha achha.
UPENDRA	unhone bete ke naam se kiya tha. Akshay Tiwari army se nahi. unko bataya tha to karne ko aapko.
KSHITIJ	theek hai sir. baaki aap.
UPENDRA	abhi nikaloge.
KSHITIJ	abhi niklenge sir. humko dawa khaana hai. raat mein oil

	laga ke subah shampoo roj abhi thande din.
UPENDRA	usmein vo 100 rupaye badhaa di hai na ismein?
KSHITIJ	vo achha.
UPENDRA	Baat apni jagah par aisa boot mooth badhaa ke. actually kya hai na aap baat nahi samjhi.maine sab vo to aapne mujhe bataa di. abhi vo maine gine bhi nahi hai. maine abhi uthaa ke suppose karo ki agar main. aap meri baat nahi samjhe. actually kya hai na jaise ab aapne mujhe bataa diya meter hua usko uthaa ke maine kisi ko de deta. vo ₹100-50 ke chakkar mein matlab ek aadmi ki credibility pe vo aa jaata hai.
KSHITIJ	dekhiye main bataa diya aapko ye baat.
UPENDRA	MAIN YE KEH RAHA HOON ACHHA KIYA AAPNE. MAIN YE KEH RAHA HOON KI MAIN, MAIN TO UTHAA KE ANYBODY KISI KO DE DETA. PAYMENT KISI KE PAAS MEIN RUKTA NAHI. AAP LOGON KE DIN MEIN UTHAA KE KISI KO DE DIYA. LEKIN YE BAAT TUMNE BATAA DI KI ABHI MAINE KISI KO DIYA NAHI. BHAII VO VYAKTI KYA SOCHEGA KI(ABUSIVE)... ₹1 LAKH MEIN ₹100. YE TO GHAR KI HI BAAT HO RAHI HAI
KSHITIJ	Haan-haan.
UPENDRA	aapne mujhe bataa diya main ye keh raha hoon ab to aap nahi bhi dete main pocket se milaakar usko poora karke deta. lekin main ye keh raha hoon by chance main kisi ko de diya to meri poori credibility.

KSHITIJ	haan, dekhiye hum usmein ₹100 mere pada tha. humko laga ki wahi ₹100 hoga isliye main aapko ek baar din de diya. ₹100 tha uske baad aap aise likh diye the ki kuch din khud ka zyaada ho gaya tha na.
UPENDRA	maine bhi gina nahi.
KSHITIJ	haan theek hai chaliye.
UPENDRA	ye saare kaam to bharse pe hote hain. koi inko koi gina thodi jata hai. us din bhi maine jab vo bachha dene aaya tha Gulmohar maine us din bhi nahi gina. aapne us din bhi us din bhi nahi gina. abhi bhi hai jaise ki kyunki seedha payment aisa hota hai na ki aaya aur gya ye to aana jaana laga rehta hai. ye koi rukta thodi hai.
KSHITIJ	achha vo din Aadarsh, Aadarsh ko koi photo to koi nahi liya tha na.
UPENDRA	vo koi galatfahmi hui thi.
KSHITIJ	galatfahmi hua tha. bole phir hum bole phir moped tha. bole moped pe to koi nahi aaega. aur vo samaan rakha hua tha.
UPENDRA	he sakta hai phone pe baat karke tower.
KSHITIJ	Aadarsh ke ghar pe bhi uske koi relative expire kar gaye. Mama Uma koi hai na to vo relative Mama chal gaya to vo 27 tareekh ko hi raat mein nikal gaya.
UPENDRA	mujhe maine aapko bataya tha ki maine 30 ko hi nikalna.
KSHITIJ	hum dekhe aapko hum news dekhe do-teen din.
UPENDRA	main aapki baat saari sun raha hoon. meri tumhari baat ho gayi. tumne photo bhej di mujhe. tum vo saari humara

	settlement ki main 30 tareekh ko nikla. jab mujhe maine kaha main ek baar baat karta hoon. unhone okay se okay kar diya. photo vo tu mujhe bhej rakhna. maine kaha aapko to aapko forward kar doon. bole aap dekh lena. maine aisa hai maine mujhse 3 tareekh ki waada kiya lekin main aaunga chaar-paanch mein lautkar. maine unse maine kaha ki main chaar-paanch mein lautkar aaunga. aapka ho jaaega. maine kaha aisi koi baat nahi. unse baat ho gayi. Agla banda kya main chhoot gaya hai to mujhe aur manwa rahe hain.
KSHITIJ	hum teen check kar lete hain phir. [hansne ki awaaz]
UPENDRA	khaana peena wagairah kahaan hua?
KSHITIJ	khaana peena vo Mandi naam se hi. are ye raasta humko laga Govardhan door dikha raha tha. humko kya pata udhar hai. wahi hum bole ki Govardhan door to vo hai.
UPENDRA	actually kya hai ki main bataata hoon aapko aage Govardhan pehle to lekin ye jo aage jaati hai na iske baad maine tumhe diya tha. ek flyover aata hai jo railway line ko cross karta hai. wahaan mostly jam rehta hai.
KSHITIJ	achha.
UPENDRA	achha us din idhar se nikal gaye the.
KSHITIJ	idhar se hi nikal gaye the.
UPENDRA	jaldi pahunch gaye.
KSHITIJ	haan jaldi pahunch gaye.
UPENDRA	matlab jam wam kahi nahi mila.
KSHITIJ	nahi nahi kuch nahi mila. aur phir humko raasta nahi pata

	ki ye raasta jo hai na yahaan milta hai. vo to hume are ye to same Govardhan chowk se pehle hi hai. hum mera jo aadmi yahaan nahi hai vo kya karta hai yahaan jaake phir waapas ghoom ke aata hai. haan to phir nahi ye raasta wahi hai. kyunki vo saamne to koi window window ka dukaan tha vo din humko dikha tha. haan. aur sab bataaiye.
UPENDRA	haan bhai sab badhiya.
KSHITIJ	theek hai. baaki sir ko aap bas poora. baaki achha utna unko idhar kya teen-chaar din ke liye to bole the kya.
UPENDRA	actually main bataoon.
KSHITIJ	dekhiye aap mera dekh lo.
UPENDRA	seedha sa aisa hota hai ki jo paise ka movement hota hai na vo continue matlab chalta hai rukta nahi hai paisa. agar, agar koi paisa rokne mein kaamyaab ho gaya to usse bada aadmi koi nahi hai. paisa ka rotation aisa hota hai paisa move karta hai. aapke paas kahi se aaya aapne mujhe diya mere paas se paas mujhe hua wahaan se kahi aur move kiya. property ka maine bataya tha ki jis din bhi hum log wahaan mile the to wahaan-bhi, wahaan bhi rent purchase kar rahe the. hum log ne agreement karaya tha.
KSHITIJ	achha.
UPENDRA	jis din hum log raat mein mile the.
KSHITIJ	achha, achha vo Dig ke paas.
UPENDRA	Dig ke paas naa wahaan bhi bainama karaya humne 10 bigha zameen ka.

KSHITIJ	achha, achha.
UPENDRA	agreement bhi wahaan ki hui thi. ye aa nahi paate. daily to aate nahi hain utra. mujhe koi pata nahi hai kab kahaan kabhi High Court Mumbai High Court chale jaayenge kabhi nahi. ye bhi regular rehte nahi. us din ye aaye the to maine kaha tha. maine kaha vo aane wale hain. bole kitne baje tak aa jaayenge. maine kaha vo 7:00 baje ke baad ki baat hogi. 7:00 baje ke baad ki baat hogi. bole yaar main 5:00 baje tak to mil sakta hoon utra. maine kaha yaar bole vo zameen dekhne aa rahi hai. maine koi baat nahi zameen dikhaao. maine kaha main dekh ke aa jaaunga. bole kaise aaoge tum? maine kaha meri gaadi actually airport pe khadi hui hai. bole kaise aaoge?
KSHITIJ	kaun si gaadi aapki?
UPENDRA	mere paas Swift hai.
KSHITIJ	achha Delhi airport?
UPENDRA	haan Delhi airport.
KSHITIJ	aapka Jewar khadi hogi.
UPENDRA	naa naa Delhi airport.
KSHITIJ	apna ab.
UPENDRA	chaalu ho jaaega.
KSHITIJ	haan ye keh rahe hain. Goswami sir liye hain ki aap liye aap kaun liye hain?
UPENDRA	actually humara ek pool hai poora. hum log investment karte hain. jo jiska jitna daalta hai uska apna share ho jaata hai.

KSHITIJ	unka lagta hai drink ki wajah se kya achha hua?
UPENDRA	naa naa vo to BP badhaa hua tha. sugar hai unko actually diabetes hai.
KSHITIJ	age kya hai sir ka? aapse kam hai kya zyaada?
UPENDRA	lagbhag baraabar baithenge. ek do saal ka difference baithega. unki 45 ke around hogi 45 plus.
KSHITIJ	45 plus hai vo? achha.
UPENDRA	main unse saal dedh saal bada hoon. meri 47 ke around hogi.
KSHITIJ	aapka 40. achha aapse bade vo lagte hain.
UPENDRA	lagne main maintain rakhta hoon.
KSHITIJ	wahi to isliye aapse bade vo lagte hain. aap bol rahe hain aap unse bade hain.
UPENDRA	haan.
KSHITIJ	Jabki aap se bade wo lagte hain. Wo lagta hai aap se bade.
UPENDRA	Wo actually diabetes ki wajah se thoda sa. hulking swelling wagairah aa jaati hai diabetes wagairah ki wajah se. Man yeh hai ki main thoda sa.
KSHITIJ	Humko laga ho sir ne drink ki hai. Thoda bhali ki laga ki sir aise base ki high ho rahe, gussa ho rahe.
UPENDRA	Nahin par nahin unki diabetes badhi hui thi. Main pahuncha tha na toh main, main samajh gaya tha maine unki diabetes badhi hui hai aur wo mujh pe naraz ho rahe the.
KSHITIJ	Aapke toh friend hain sir. Mera friend bhi naraz hi hoga. Theek hai kya Balveer? Aisa hoga ki saara kaam theek-

	thaak.
UPENDRA	Uske baad mein friendship theek hai. Wo personal mein rehti hai. Lekin jab ek usmein baat karte hain toh friendship matlab vyakti ko ye lagta hai ki friendship ke naate bewajah mujhe pareshan kar raha hai. Baar-baar pareshan kar raha hai. Jab maine baat kara di aapko aap bol diya ki aap log ki dadhi bhi karo. Mujhe baar-baar dikkat mat karo. Us din bhi uske baad mein.
KSHITIJ	Main baat hai ki.
UPENDRA	Uske baad mein phir ye log jab aapko maine bheja tha na toh mujhe lag rahi thi thand. Toh maine us ladke ko jo unke saath mein driver tha maine usse kahi maine tu ek kaam karinko diabetes ki dawa dila de. Aur meri bhi dawa ka time ho raha hai toh maine kaha.
KSHITIJ	Aapko kya hua hai?
UPENDRA	Arre meri drink karni thi. Thand lag rhi thi mujhe toh maine kaha inko dawa dila dijiye aur wine shop bhi band ho jaayegi 10 baje. Maine mere liye toh kuch liya hi nahin. Mujhse bole ki tum chalo. Maine kaha tum mera aap se aapne kaha ki main aadha ghante mein back aa raha hoon toh maine inko bhej diya. Main wahan khada raha sardi mein. Hai na aur yeh lene chale gaye. Yeh aadha ghante baad laut ke aate hain aur main wahan thand mein sikud jaata hoon aadhe ghante mein.
KSHITIJ	Aap wahan gaye the na wo kaun sa chowk bataaye the us time par nahin tha mila humko. Phir uska maine chala.

UPENDRA	Nahi Market thi Petrol pump ke peeche poori market thi left hand par saare lines se ATM the. Wahan HDFC ank, ICICI bank ATM ki line.
KSHITIJ	Hum log wahan matlab ki nahin jaate.
UPENDRA	Ya toh aapki nazar par nahin pada hai ya sardiyon mein uske baad kabhi unhone shayad band kar di ho night mein. Yeh bhi ho sakta hai. Time us samay 9 sadhe 9 karib ho raha tha to ho sakta hai raat mein band kar diye ho. Aur ye bhi hai lootpaat ke chakkar mein aur maine kaha main wahan aadha ghante tak bilkul ekdam sunsaan jagah bilkul sunsaan.
KSHITIJ	Aap aisa jagah kyun bulaaye jaate. Poora ekdam andhera andhera tha wahan pe.
UPENDRA	Wo toh maine location mangai thi. Yahan par tab bhi tumne gayi thi. Hamein location sahi dikha rahe the. Hum petrol pump par pahunche. Bole hum thoda sa aage badhenge.
KSHITIJ	Wo karta hai kya balancing bola balancing bhi kharab. Abhi wo chhota sa ek keel nikla hua tha kahin pe jaane mein tyre pe theek-thaak tha ki itna halka kat gaya. Lekin wo abhi hawa nahin nikla hai lekin kat gaya. Ab wo jaate samay. Nahin abhi hawa nahin nikla hai lekin wo raaste mein jaane mein na wo dar hai. Dikhaayenge aapko. Aap sir ko sir. Achha bhai bhai age khe rahe the age matlab.
UPENDRA	Uske baad phir wo aadhe ghante baad wo laut ke aaye. Tum kaise yahan khade ho? Tum gaye hi nahin saath

	mein. Maine kaha maine unko bhैया toh aa rahe hain. Ab unka mana ho gaya ki ab na aur mujhe phone nahin kar sakte. Toh maine kaha bheje honge free ho jaayega phone kar dega. Maine kaha main tum logon ka wait kar raha tha. Maine isliye nahin phone kiya ki arre time lag raha hai aane mein.
KSHITIJ	Aur ye keh rahe hain ki sir bas wahi sir ko yaad rahe. Bas wo bhool na jaaye.
UPENDRA	Yaar aapki baat ho gayi saari baatein.
KSHITIJ	Line hum par mere.
UPENDRA	Ek din pahle call kar dena mujhe.
KSHITIJ	Hum do din pahle bhi call kar denge aur ek din pahle bhi call kar denge. Theek na. Bahar nikalwa de. Haan. Haan. Ye raha dikhaate hain. Ye raha dekhiye. Ye cut hai na. Ye jagah lag gayi hai.
UPENDRA	Toh isko stepni change kara lena tyre wale se.
KSHITIJ	Haan wahi karwana padega.
UPENDRA	Filhaal toh stepni change nahin karwa lena aapne.
KSHITIJ	Wahi karwana padega. Theek hai bhai. Aap kaise hain? Aa jao aa jao bhool gaye.
UPENDRA	Stepni change karwa lena isko tyre wala paaka.
KSHITIJ	Aaye bhi danger hai na ye zyada.
UPENDRA	Haan aaye bhi.
KSHITIJ	Bhai. Bhai hatiyega. Gaadi gaadi niklegi hatiyega. Saamaan saamaan hataaiye zara. Hat jao. Bhैया hatiyega. Gaadi gaadi peeche jaa raha hai. Hat jaiye hat

jaaiye. Arre hat jaa bhai. Arre hat jaa na. Ruk jaa ruk jaa
Balveer ruk jaa. Peeche aadmi hai. Baitha hai bhai ruk jaa.
Arre uth jaa bhai. Utho utho. Utho bhai kya. Arre hat jaa
bhai. Arre hat jaa. Theek theek hai. Arre hat jaa bhai.
Balveer. Gaadi aage le jaa. Piya bhai thoda aage le. Thoda
aage le. Idhar mod de. Idhar mod de. Thoda aage le. Halka
sa. Haan halka. Aage jaa thoda. Piya bhai wahin let jaa.
Aage chal. Haan bas. Ab tyre peeche le aa. Tyre seedha
kar le. Nahin nahin. Ho jaayega bhai. Ho jaayega ho
jaayega. Bas poora kaatna jab bolenge. Seedha le jaa.
Seedha kaat na halka. Halka isko aise karke. Halka haan
aise karke. Bas le jaa. Thoda kaat. Bas ho gaya ho gaya.
Itna hi itna hi. Bas ho gaya. Jaa jaa peeche jaa peeche jaa.
Jab bolenge wo tyre seedha kar dena. Abhi aaja aaja. Jaa
jaa jaa jaa. Koi dikkat nahin. Jaa jaa poora jaa. Speed le
jaa. Jaa jaa. Jaa jaa jaa jaa. Ab peela kar de. Poora ghuma
de. Poora ghuma de. Poora ghuma de tyre. Tyre poora.
Udhar hi udhar hi. Ab udhar hi poora ghuma de. Poora
ghuma de. Poora ghuma de. Jaa jaa. Koi dikkat nahin.
Aaja aaja. Ab tyre seedha kar le. Tyre seedha kar le
Balveer. Haan. Ab peeche aaja peeche peeche. Poora
peeche aaja. Tyre seedha kar le tyre seedha kar le. Haan.
Aaja aaja aaja aaja. Aaja aaja. Ghuma le ghuma le. Poora
kaat le. Poora kaat le. Poora kaat le. Poora kaat. Poora
kaat. Poora kaat. Poora kaat. Ho gaya. Ho gaya ho gaya ho
gaya. Bas theek hai. Arre hat jaa bhai. Arre hat jaa. Theek

theek hai. Arre hat jaa bhai. Ruk jaa. Balveer. Gaadi aage
 le jaa. Piya bhai thoda aage le. Thoda aage le. Theek hai.
 Idhar mod de. Idhar mod de. Thoda aage le. Halka sa.
 Haan halka. Aage jaa thoda. Piya bhai wahin let jaa. Aage
 chal. Haan bas. Ab tyre peeche le aa. Tyre seedha kar le.
 Nahin nahin. Ho jaayega bhai. Ho jaayega ho jaayega. Bas
 poora kaatna jab bolenge. Seedha le jaa. Seedha kaat na
 halka. Halka isko aise karke. Halka haan aise karke. Bas le
 jaa. Thoda kaat. Bas ho gaya ho gaya. Itna hi itna hi. Bas
 ho gaya. Jaa jaa peeche jaa peeche jaa. Peeche jaa. Jab
 bolenge wo tyre seedha kar dena. Abhi aaja aaja. Jaa jaa
 jaa jaa. Koi dikkat nahin. Jaa jaa poora jaa. Speed le jaa.
 Jaa jaa. Jaa jaa jaa jaa. Ab peela kar de. Poora ghuma de.
 Poora ghuma de. Poora ghuma de tyre. Tyre poora. Udhar
 hi udhar hi. Ab udhar hi poora ghuma de. Poora ghuma de.
 Poora ghuma de. Jaa jaa. Koi dikkat nahin. Aaja aaja. Ab
 tyre seedha kar le. Tyre seedha kar le Balveer. Haan. Ab
 peeche aaja peeche peeche. Poora peeche aaja. Tyre
 seedha kar le tyre seedha kar le. Haan. Aaja aaja aaja aaja.
 Aaja aaja. Ghuma le ghuma le. Poora kaat le. Poora kaat
 le. Poora kaat le. Poora kaat. Poora kaat. Poora kaat. Poora
 kaat. Ho gaya. Ho gaya ho gaya ho gaya. Bas theek hai.

11 True Copy 11

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ANNEXURE - R2/4

THE SCHEDULE

[See section 63(4)(c)]

CERTIFICATE

PART A

(To be filled by the Party)

I, Sh. Kshitij Raj son of Sh. Pankaj Kumar r/o residing at 10663, Gali No. 6, Ganesh Nagar II, Shakarpur, Laxmi Nagar, New Delhi 110092, do hereby solemnly affirm and sincerely state and submit as follows:—

I have produced electronic record/output of the digital record taken from the following device/digital record source (tick mark):—

Computer / Storage Media DVR Mobile

Flash Drive CD/DVD Server Cloud Other

Other: _____

Make & Model: Motorola Edge 20 Fusion

Color: _____

Serial Number/IP ADDRESS: fe80:244d20ff:fe08:29f6 / 192.168.1.6

IMEI/UIN/UID/MAC/Cloud ID: 357645132390593 / 357645132390601

and any other relevant information, if any, about the device/digital record _____ (specify).

The digital device or the digital record source was under the lawful control for regularly creating, storing or processing information for the purposes of carrying out regular activities and during this period, the computer or the communication device was working properly and the relevant information was regularly fed into the computer during the ordinary course of business. If the computer/digital device at any point of time was not working properly or out of operation, then it has not affected the electronic/digital record or its accuracy. The digital device or the source of the digital record is:—


Owned Maintained Managed Operated

by me (select as applicable).

I state that the HASH value/s of the electronic/digital record/s is _____, obtained through the following algorithm:—

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- SHA1:
 - SHA256:
 - MD5:
 - Other _____ (Legally acceptable standard)
- (Hash report to be enclosed with the certificate)


KSHITIJ RAJ
(Name and signature)

Date : 22.04.2026

Time (IST): 16:00 hours

Place: New Delhi


" True Copy "

THE SCHEDULE

[See section 63(4)(c)]

CERTIFICATE

PART A

(To be filled by the Party)

I, Sh. Kshitij Raj son of Sh. Pankaj Kumar r/o residing at 10663, Gali No. 6, Ganesh Nagar II, Shakarpur, Laxmi Nagar, New Delhi 110092, do hereby solemnly affirm and sincerely state and submit as follows:—

I have produced electronic record/output of the digital record taken from the following device/digital record source (tick mark):—

Computer / Storage Media DVR Mobile

Flash Drive CD/DVD Server Cloud Other

Other: _____

Make & Model: Samsung Galaxy A25 5G, SM-A256E/DSN

Color: _____

Serial Number: RZCWC0BNKYA

IMEI/UIN/UID/MAC/Cloud ID: 353204660465221 / 353420570465222

and any other relevant information, if any, about the device/digital record____(specify).

The digital device or the digital record source was under the lawful control for regularly creating, storing or processing information for the purposes of carrying out regular activities and during this period, the computer or the communication device was working properly and the relevant information was regularly fed into the computer during the ordinary course of business. If the computer/digital device at any point of time was not working properly or out of operation, then it has not affected the electronic/digital record or its accuracy. The digital device or the source of the digital record is:—

Owned Maintained Managed Operated

by me (select as applicable).

I state that the HASH value/s of the electronic/digital record/s is _____, obtained through the following algorithm:—

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- SHA1:
 - SHA256:
 - MD5:
 - Other _____ (Legally acceptable standard)
- (Hash report to be enclosed with the certificate)



KSHITIJ RAJ

(Name and signature)

Date : 22.04.2026

Time (IST): 16:00 hours

Place: New Delhi


" True copy "

सेवा में,

दिनांक: 11/03/2026

थाना प्रभारी,
मांट पुलिस स्टेशन,
मथुरा, उत्तर प्रदेश

विषय: ग्राम: आरुआ, तहसील: मांट, जिला: मथुरा, उ.प्र. में निर्माण के अवैध और अनधिकृत ध्वंस के संबंध में शिकायत, भ्रष्ट प्रथाओं और साथ ही आपराधिक साजिश, पैसे वसूली का प्रयास, आपराधिक धमकी और अन्य सभी अपराधों के लिए।

महोदय,

मैं, श्री मयंक गुप्ता, पुत्र श. अरविंद कुमार गुप्ता, आयु लगभग 40 वर्ष, व्यवसाय: व्यापार, पता: द्वारका, सेक्टर 22, साउथ वेस्ट दिल्ली, दिल्ली-110077, मोबाइल नं. 9217202067; ईमेल आईडी: info@allowmefirst.in, अधिकृत प्रतिनिधि और M/s Allow Me First Buildcon Private Limited की ओर से और खसरा नंबर 139 M, राधारानी कुंज, फेज़ II, गाँव: आरुआ, तहसील: मांट, जिला: मथुरा, उत्तर प्रदेश में लगभग 3200 वर्ग मीटर भूमि के मालिक के रूप में कहता हूँ कि हमारी उपरोक्त कंपनी 80 वर्ग मीटर के प्लॉट में से प्रत्येक के लिए 30 वर्ग मीटर से कम क्षेत्र में बिक्री के उद्देश्य से लगभग 34 एक कमरे, रसोई, शौचालय और बाथरूम सेट का निर्माण कर रही थी, जो हमारे व्यवसाय का हिस्सा है।

दिनांक 04/02/2026 को, OSD, YEIDA अर्थात् श्री शैलेन्द्र प्रताप सिंह ने SDM, YEIDA श्री शिव अवतार सिंह, श्री अभिषेक साहि, श्री कृष्ण गोपाल त्रिपाठी, श्री राजेंद्र भाटी, तहसीलदार श्री मनीष सिंह, SDM मिस ऋतु सिरोही, थाना प्रभारी श्री पी. पी. सिंह, पुलिस बल और धरती हिलाने वाले उपकरण ऑपरेटरों के साथ बिना किसी पूर्व नोटिस या सूचना के निर्माण स्थल का दौरा किया और एक ही पल में निर्माण को ध्वस्त करना शुरू कर दिया। जब उनसे उनके व्यवहार और ध्वस्त करने के कारण के बारे में पूछा गया, तो किसी भी अधिकारी ने इस शिकायतकर्ता सहित किसी भी भूखंड मालिक की कोई परवाह नहीं की, बल्कि कार्यकर्ताओं को गिरफ्तारी की धमकी दी।

इस शिकायतकर्ता को किसी भी प्राधिकरण से कोई पूर्व नोटिस या ध्वस्तीकरण नोटिस नहीं दिया गया। यह ध्वस्तीकरण कुछ और नहीं बल्कि श्री ब्रजेश भदौरिया के हाथ में हाथ डालकर श्री नरेंद्र कुमार गोस्वामी (अधिवक्ता) और श्री उपेंद्र कुमार (पत्रकार) के साथ मिलकर की गई विकृत राज्य कार्रवाई है। यह कि श्री क्षितिज कुमार, सहयोगी मैसर्स अल्लॉव मी फर्स्ट बिल्डकॉन प्राइवेट लिमिटेड (सुविधा एजेंसी), को

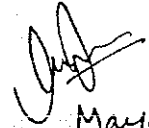
श्री नरेन्द्र कुमार गोस्वामी के साथ मिलीभगत से श्री उपेन्द्र कुमार द्वारा दी गई धमकियों और मांगों से यह स्पष्ट होता है की उक्त वर्णित कारवाही को साजिस के तहत संगठित अपराध के रूप में अंजाम दिया गया है

इसलिए मुझे यमुना एक्सप्रेसवे औद्योगिक विकास प्राधिकरण (वाईईआईडीए) के अधिकारियों श्री शैलेंद्र प्रताप सिंह (ओएसडी) द्वारा ग्रामीण क्षेत्र के भूखंड पर आवासीय क्षेत्र किए गए निर्माण के अवैध और अनधिकृत विध्वंस के खिलाफ शिकायत है। इस मौके पर श्री शिव अवतार सिंह (एसडीएम), श्री अभिषेक शाही, श्री कृष्ण गोपाल त्रिपाठी, श्री राजेंद्र भाटी (एमडी प्रोजेक्ट, वाईईआईडीए) के साथ श्री मनीष सिंह (तहसीलदार, मंत), सुश्री रितु सिरोही (एसडीएम, मंत) और श्री पी.पी.सिंह (सीओ, सदर, मथुरा) पुलिस बल के उपस्थित थे।

इस अचानक और मनमाने कार्रवाई ने हमारी कंपनी को भारी वित्तीय नुकसान, हमारी संपत्ति सहित प्रतिष्ठा और सद्भावना को क्षति, और मानसिक परेशानी भी पहुँचाई है। स्थापित कानूनी प्रक्रियाओं के अनुसार, अधिकारियों को ऐसी गंभीर कार्रवाई करने से पहले पूर्व नोटिस देना और संबंधित पक्ष को अवसर प्रदान करना आवश्यक है। बिना नोटिस के की गई ध्वस्तीकरण कार्रवाई अवैध और सत्ता के दुरुपयोग के रूप में प्रतीत होती है। यह किसी सरकारी कर्मचारी की आधिकारिक क्षमता में नहीं किया गया और यह पूरी तरह से अवैध है और इसलिए शिकायत दर्ज कराने में कोई रोक नहीं है, और इसलिए FIR दर्ज की जानी चाहिए।

मैं आपसे अनुरोध करता हूँ कि मेरी शिकायत दर्ज करें और उपरोक्त सभी व अन्य जो इस कुकृत / अपराध के लिए जिम्मेदार हैं, उनके द्वारा किए गए अपराधों के अनुसार कानून के अनुसार दंडित करें।


इसलिए यह प्रारंभिक सूचना प्रदान की जा रही है।


Mayank Gupta

शिकायतकर्ता

on behalf of

Atlow me print Buid ceem Pvt Ltd.


|| True Copy ||

सेवा में,

दिनांक: 11/03/2026

थाना प्रभारी,
मांट पुलिस स्टेशन,
मथुरा, उत्तर प्रदेश

विषय: ग्राम: आरुआ, तहसील: मांट, जिला: मथुरा, उ.प्र. में निर्माण के अवैध और अनधिकृत ध्वंस के संबंध में शिकायत, भ्रष्ट प्रथाओं और साथ ही आपराधिक साजिश, पैसे वसूली का प्रयास, आपराधिक धमकी और अन्य सभी अपराधों के लिए।

महोदय,

मैं, श्री अशोक कुमार त्यागी, पुत्र श्री ओम प्रकाश त्यागी, आयु लगभग 53 वर्ष, व्यवसाय: सलाहकार, निवासी: पूर्वांचल हाइट्स, फ्लैट नं. A 3 /010, टावर 8, सेक्टर ज़ीटा 1, ग्रेटर नोएडा 201306, मोबाइल नं. 9871381356, ईमेल आईडी:

ashok.ethical.trade@gmail.com, प्लॉट नं. 88, खसरा नं. 139 एम, राधारानी कुंज, फेज़ II, ग्राम: आरुआ, तहसील: मांट, जिला: मथुरा, उ.प्र. का मालिक होने के नाते, अपने मेहनत की कमाई निवेश करके 80 वर्ग मीटर के प्लॉट में से 30 वर्ग मीटर से कम क्षेत्र पर एक कमरा, रसोई, शौचालय और बाथरूम का निर्माण कर रहा था।

दिनांक 04/02/2026 को, OSD, YEIDA अर्थात् श्री शैलेन्द्र प्रताप सिंह ने SDM, YEIDA श्री शिव अवतार सिंह, श्री अभिषेक साहि, श्री कृष्ण गोपाल त्रिपाठी, श्री राजेंद्र भाटी, तहसीलदार श्री मनीष सिंह, SDM मिस ऋतु सिरोही, थाना प्रभारी श्री पी. पी. सिंह, पुलिस बल और धरती हिलाने वाले उपकरण ऑपरेटरों के साथ बिना किसी पूर्व नोटिस या सूचना के निर्माण स्थल का दौरा किया और एक ही पल में निर्माण को ध्वस्त करना शुरू कर दिया। जब उनसे उनके व्यवहार और ध्वस्त करने के कारण के बारे में पूछा गया, तो किसी भी अधिकारी ने इस शिकायतकर्ता सहित किसी भी भूखंड मालिक की कोई परवाह नहीं की, बल्कि कार्यकर्ताओं को गिरफ्तारी की धमकी दी।

इस शिकायतकर्ता को किसी भी प्राधिकरण से कोई पूर्व नोटिस या ध्वस्तीकरण नोटिस नहीं दिया गया। यह ध्वस्तीकरण कुछ और नहीं बल्कि श्री ब्रजेश भदौरिया के हाथ में हाथ डालकर श्री नरेंद्र कुमार गोस्वामी (अधिवक्ता) और श्री उपेंद्र कुमार (पत्रकार) के साथ मिलकर की गई विकृत राज्य कार्रवाई है। यह कि श्री क्षितिज कुमार, सहयोगी मैसर्स अल्लॉव मी फर्स्ट बिल्डकॉन प्राइवेट लिमिटेड (सुविधा एजेंसी), को

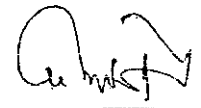
श्री नरेन्द्र कुमार गोस्वामी के साथ मिलीभगत से श्री उपेन्द्र कुमार द्वारा दी गई धमकियों और मांगों से यह स्पष्ट होता है की उक्त वर्णित कारवाही को साजिस के तहत संगठित अपराध के रूप में अंजाम दिया गया है

इसलिए मुझे यमुना एक्सप्रेसवे औद्योगिक विकास प्राधिकरण (वाईईआईडीए) के अधिकारियों श्री शैलेंद्र प्रताप सिंह (ओएसडी) द्वारा ग्रामीण क्षेत्र के भूखंड पर आवासीय क्षेत्र में 80 वर्ग मीटर में से 30 वर्ग मीटर से कम भूमि पर किए गए निर्माण के अवैध और अनधिकृत विध्वंस के खिलाफ शिकायत है। इस मौके पर श्री शिव अवतार सिंह (एसडीएम), श्री अभिषेक शाही, श्री कृष्ण गोपाल त्रिपाठी, श्री राजेंद्र भाटी (एमडी प्रोजेक्ट, वाईईआईडीए) के साथ श्री मनीष सिंह (तहसीलदार, मंत), सुश्री रितु सिरौही (एसडीएम, मंत) और श्री पी.पी.सिंह (सीओ, सदर, मथुरा) पुलिस बल के उपस्थित थे।

इस अचानक और मनमाने कदम ने मुझे काफी वित्तीय नुकसान, मेरी संपत्ति को हानि और मानसिक कष्ट पहुँचाया है। स्थापित कानूनी प्रक्रियाओं के अनुसार, अधिकारियों को ऐसी गंभीर कार्रवाई करने से पहले पूर्व नोटिस देना और संबंधित पक्ष को अवसर प्रदान करना आवश्यक है। बिना नोटिस के की गई ध्वस्तीकरण कार्रवाई अवैध और सत्ता के दुरुपयोग के रूप में प्रतीत होती है। यह किसी सरकारी कर्मचारी की आधिकारिक क्षमता में नहीं किया गया और यह पूरी तरह से अवैध है और इसलिए शिकायत दर्ज कराने में कोई रोक नहीं है, और इसलिए FIR दर्ज की जानी चाहिए।

मैं आपसे अनुरोध करता हूँ कि मेरी शिकायत दर्ज करें और उपरोक्त सभी व अन्य जो इस कुकृत / अपराध के लिए जिम्मेदार हैं, उनके द्वारा किए गए अपराधों के अनुसार कानून के अनुसार दंडित करें।

इसलिए यह प्रारंभिक सूचना प्रदान की जा रही है।



(ASHOK TYAGI)

11/03/2026

शिकायतकर्ता

PURVANCHAL HEIGHTS

FLAT. NO- A3/010

TOWER- B

SECTOR- ZETA 01

GREATER NOIDA


" True Copy "

सेवा में,

दिनांक: 11/03/2026

थाना प्रभारी,
मांट पुलिस स्टेशन,
मथुरा, उत्तर प्रदेश

विषय: ग्राम: आरूआ, तहसील: मांट, जिला: मथुरा, उ.प्र. में निर्माण के अवैध और अनधिकृत ध्वंस के संबंध में शिकायत, भ्रष्ट प्रथाओं और साथ ही आपराधिक साजिश, पैसे वसूली का प्रयास, आपराधिक धमकी और अन्य सभी अपराधों के लिए।

महोदय,

मैं, शरद वर्मा स/० श्री देवेन्द्र कुमार वर्मा, आयु लगभग 56 वर्ष, व्यवसाय: कंसल्टेंट, निवासी D-126, सेक्टर-49, नोएडा, गौतम बुद्ध नगर, यूपी-201301, मोबाइल नंबर 9810026933, ईमेल आईडी: sharadverma2000@hotmail.com, जो कि प्लॉट नंबर 86, खसरा नंबर 139 M, राधारानी कुञ्ज, फेज़ II, गाँव: आरूआ, तहसील: मांट, जिला: मथुरा, यूपी का मालिक हूँ, मेरी कड़ी मेहनत की कमाई से 80 वर्गमीटर के प्लॉट पर 30 वर्गमीटर से कम क्षेत्र में एक कमरा, रसोई, शौचालय और बाथरूम सेट का निर्माण कर रहा था।

दिनांक 04/02/2026 को, OSD, YEIDA अर्थात् श्री शैलेन्द्र प्रताप सिंह ने SDM, YEIDA श्री शिव अवतार सिंह, श्री अभिषेक साहि, श्री कृष्ण गोपाल त्रिपाठी, श्री राजेंद्र भाटी, तहसीलदार श्री मनीष सिंह, SDM मिस ऋतु सिरोही, थाना प्रभारी श्री पी. पी. सिंह, पुलिस बल और धरती हिलाने वाले उपकरण ऑपरेटरों के साथ बिना किसी पूर्व नोटिस या सूचना के निर्माण स्थल का दौरा किया और एक ही पल में निर्माण को ध्वस्त करना शुरू कर दिया। जब उनसे उनके व्यवहार और ध्वस्त करने के कारण के बारे में पूछा गया, तो किसी भी अधिकारी ने इस शिकायतकर्ता सहित किसी भी भूखंड मालिक की कोई परवाह नहीं की, बल्कि कार्यकर्ताओं को गिरफ्तारी की धमकी दी।

इस शिकायतकर्ता को किसी भी प्राधिकरण से कोई पूर्व नोटिस या ध्वस्तीकरण नोटिस नहीं दिया गया। यह ध्वस्तीकरण कुछ और नहीं बल्कि श्री ब्रजेश भदौरिया के हाथ में हाथ डालकर श्री नरेंद्र कुमार गोस्वामी (अधिवक्ता) और श्री उपेंद्र कुमार (पत्रकार) के साथ मिलकर की गई विकृत राज्य कार्रवाई है। यह कि श्री क्षितिज कुमार, सहयोगी मैसर्स अल्लॉव मी फर्स्ट बिल्डकॉन प्राइवेट लिमिटेड (सुविधा एजेंसी), को

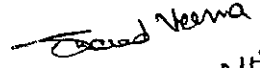
श्री नरेन्द्र कुमार गोस्वामी के साथ मिलीभगत से श्री उपेन्द्र कुमार द्वारा दी गई धमकियों और मांगों से यह स्पष्ट होता है की उक्त वर्णित कारवाही को साजिस के तहत संगठित अपराध के रूप में अंजाम दिया गया है


इसलिए मुझे यमुना एक्सप्रेसवे औद्योगिक विकास प्राधिकरण (वाईआईडीए) के अधिकारियों श्री शैलेंद्र प्रताप सिंह (ओएसडी) द्वारा ग्राणीण क्षेत्र के भूखंड पर आवासीय क्षेत्र में 80 वर्ग मीटर में से 30 वर्ग मीटर से कम भूमि पर किए गए निर्माण के अवैध और अनधिकृत विध्वंस के खिलाफ शिकायत है। इस मौके पर श्री शिव अवतार सिंह (एसडीएम), श्री अभिषेक शाही, श्री कृष्ण गोपाल त्रिपाठी, श्री राजेंद्र भाटी (एमडी प्रोजेक्ट, वाईआईडीए) के साथ श्री मनीष सिंह (तहसीलदार, मंत), सुश्री रितु सिरौही (एसडीएम, मंत) और श्री पी.पी.सिंह (सीओ, सदर, मथुरा) पुलिस बल के उपस्थित थे।

इस अचानक और गनमाने कदम ने मुझे काफी वित्तीय नुकसान, मेरी संपत्ति को हानि और मानसिक कष्ट पहुँचाया है। स्थापित कानूनी प्रक्रियाओं के अनुसार, अधिकारियों को ऐसी गंभीर कार्रवाई करने से पहले पूर्व नोटिस देना और संबंधित पक्ष को अवसर प्रदान करना आवश्यक है। बिना नोटिस के की गई ध्वस्तीकरण कार्रवाई अवैध और सत्ता के दुरुपयोग के रूप में प्रतीत होती है। यह किसी सरकारी कर्मचारी की आधिकारिक क्षमता में नहीं किया गया और यह पूरी तरह से अवैध है और इसलिए शिकायत दर्ज कराने में कोई रोक नहीं है, और इसलिए FIR दर्ज की जानी चाहिए।

मैं आपसे अनुरोध करता हूँ कि मेरी शिकायत दर्ज करें और उपरोक्त सभी व अन्य जो इस कुकृत / अपराध के लिए जिम्मेदार हैं, उनके द्वारा किए गए अपराधों के अनुसार कानून के अनुसार दंडित करें।

इसलिए यह प्रारंभिक सूचना प्रदान की जा रही है।


(SHARAD VERMA)
शिकायतकर्ता 11/3/2026


|| True Copy ||

Dt: 11/03/2026

To,
Station House Officer
Mathura Police Station
Mathura, Uttar Pradesh

Subject: Complaint regarding illegal and unauthorized demolition of construction at Village : Aarua, Tehsil : Maant, District : Mathura, U.P. Corrupt practices and also for having committed criminal conspiracy, attempt to extort money, criminal intimidation and all other offences.

Sir,

I Sh, Mayank Gupta S/o Sh. Arvind Kumar Gupta, age about 40 years, occupation business r/at: Dwarka. Sector 22, South West Delhi, Delhi-110077, Mobile no. 9217202067 Email ID: _____, the authorised representative and on behalf of M/s Allow Me First Buildcon Private Limited and the owner of around 3200 Sq Mtrs land at Khasra No.139 M, Radharani Kunj, Phase II, Village : Aarua, Tehsil : Maant, District : Mathura, U.P. says that our aforementioned company was constructing around 34 one Room, Kitchen, Toilet Bathroom set, on less than 30 Sq.Mtrs. out of 80 Sq.Mtr. Plot each for selling purposes, as part of our business..

On 04/02/2026. the OSD, YEIDA viz. Mr. Shailendra Pratap Singh along with SDM, YEIDA Mr. Shiv Avtar Singh, Mr. Abhishek Sahi, Mr. Krushna Gopal Tripathi, Mr. Rajendra Bhati, Tehsildar Mr. Manish Singh, SDM Miss. Ritu Sirohi, Station House Officer Mr. P. P. Singh, along with police force and earth moving equipment operators without any prior notice or intimation visited the construction site and within a flash of second started demolishing the construction.

When they were questioned about their propriety and why the demolition was being done, none of the officers paid any heed to any of the plot owners including this Complainant, rather threatened the workers of arrest. This Complainant was not given any prior show cause notice or demolition notice from any of the authority.

This demolition is nothing but perverse state action carried out in cahoots with Sh. Brajesh Bhadoria hand in hand with Sh. Narendra Kumar Goswami (Advocate) & Sh. Upendra Kumar (Journalist) and the said fact is clearly established from the threats and demands given by Mr. Upendra Kumar in connivance with Sh. Narendra Kumar Goswami given to Mr. Kshitij Kumar, associates M/s Allow Me First Buildcon Pvt. Ltd. (Facilitation Agency). We

have numbers of voice/video and call recordings which clearly establish the fact that the above goons were extorting money from our company in the name of withdrawing frivolous litigation/s cases filed by the themselves and also that these abovenamed people are habitual of doing the same with others as well.


Therefore I have complaint against illegal and unauthorized demolition of construction made in the residential zone on land parcel of rural area bearing Khasra No.139 M, Radharani Kunj, Phase II, Village : Aarua, Tehsil : Maant, District : Mathura, U.P. by Officials of Yamuna Expressway Industrial Development Authority (YEIDA) namely Sh. Shailendra Pratap Singh (OSD), Sh. Shiv Avtar Singh (SDM), Sh. Abhishek Shahi, Sh Krishna Gopal Tripathi, Sh. Rajendra Bhati (MD Project, YEIDA) alongwith Sh. Manish Singh (Tehsildaar, Mant), Ms. Ritu Sirohi (SDM, Mant) and Sh. P.P.Singh (CO, Sadar, Mathura) with police force AND by following corrupt practices and also for criminal conspiracy, extortion, criminal intimidation in connivance with Advocate Narendra Kumar Goswami, Mr. Upender Kumar (Journalist) being in cahoots with Mr. Brajesh Bhadoria, the Mastermind.

This sudden and arbitrary action has caused our company humongous financial loss, damage to our property including reputation and goodwill, and mental distress as well. As per established legal procedures, authorities are required to serve prior notice and provide an opportunity to the concerned party before taking such drastic action. The demolition carried out without notice appears to be unlawful and an abuse of power.

This is not done in official capacity by any government servant and is totally illegal and hence no permission is required and there is no bar for registration of complaint and an FIR must be therefore registered. I request you to register my complaint and punish all the above in accordance with law with offences committed by them.

Hence this first information is provided.

Complainant


True Translated Copy of Annexure R2/5

690

Dt: 11/03/2026

To,
Station House Officer
Mathura Police Station
Mathura, Uttar Pradesh

Subject: Complaint regarding illegal and unauthorized demolition of construction at Village : Aarua, Tehsil : Maant, District : Mathura, U.P. Corrupt practices and also for having committed criminal conspiracy, attempt to extort money, criminal intimidation and all other offences.

Sir,

I, Sh. Ashok Kumar Tyagi s/o Sh. Om Prakash Tyagi age around 53 years, Occupation : consultant, r/at Purvanchal Heights, F. No. A 3 /010, Tower 8, Sector Zeta 1, Greater Noida 201306, Mobile no. 9871381356 Email ID: ashok.ethical.trade@gmail.com, being the owner of Plot No. 88, Khasra No.139 M, Radharani Kunj, Phase II, Village : Aarua, Tehsil : Maant, District: Mathura, U.P. was constructing one Room, Kitchen, Toilet Bathroom set, on less than 30 Sq.Mtrs. out of 80 Sq.Mtr. Plot by investing my hard earned money.

On 04/02/2026. the OSD, YEIDA viz. Mr. Shailendra Pratap Singh along with SDM, YEIDA Mr. Shiv Avtar Singh, Mr. Abhishek Sahi, Mr. Krushna Gopal Tripathi, Mr. Rajendra Bhati, Tehsildar Mr. Manish Singh, SDM Miss. Ritu Sirohi, Station House Officer Mr. P. P. Singh, along with police force and earth moving equipment operators without any prior notice or intimation visited the construction site and within a flash of second started demolishing the construction.

When they were questioned about their propriety and why the demolition was being done, none of the officers paid any heed to any of the plot owners including this Complainant, rather threatened the workers of arrest. This Complainant was not given any prior show cause notice or demolition notice from any of the authority.

This demolition is nothing but perverse state action carried out in cahoots with Sh. Brajesh Bhadoria hand in hand with Sh. Narendra Kumar Goswami (Advocate) & Sh. Upendra Kumar (Journalist) and the said fact is clearly established from the threats and demands given by Mr. Upendra Kumar in connivance with Sh. Narendra Kumar Goswami given to Mr. Kshitij Kumar, associates M/s Allow Me First Buildcon Pvt. Ltd. (Facilitation Agency).

Therefore I have complaint against illegal and unauthorized demolition of construction made upon less than 30 Sq.Mtrs. out of 80 Sq.Mtr. Plot in residential zone on land parcel of rural area bearing Khasra No.139 M, Radharani Kunj, Phase II, Village : Aarua, Tehsil : Maant, District : Mathura, U.P. by Officials of Yamuna Expressway Industrial Development Authority (YEIDA) namely Sh. Shailendra Pratap Singh (OSD), Sh. Shiv Avtar Singh (SDM), Sh. Abhishek Shahi, Sh Krishna Gopal Tripathi, Sh. Rajendra Bhati (MD Project, YEIDA) alongwith Sh. Manish Singh (Tehsildaar, Mant), Ms. Ritu Sirohi (SDM, Mant) and Sh. P.P.Singh (CO, Sadar, Mathura) with police force AND by following corrupt practices and also for criminal conspiracy, extortion, criminal intimidation in connivance with Advocate Narendra Kumar Goswami, Mr. Upendar Kumar (Journalist) being in cahoots with Mr. Brajesh Bhadoria, the Mastermind.

This sudden and arbitrary action has caused me significant financial loss, damage to my property, and mental distress. As per established legal procedures, authorities are required to serve prior notice and provide an opportunity to the concerned party before taking such drastic action. The demolition carried out without notice appears to be unlawful and an abuse of power.

This is not done in official capacity by any government servant and is totally illegal and hence no permission is required and there is no bar for registration of complaint and an FIR must be therefore registered. I request you to register my complaint and punish all the above in accordance with law with offences committed by them.

Hence this first information is provided.

Complainant

True Translated Copy of Annexure R2/5

692

Dt: 11/03/2026

To,
Station House Officer
Mathura Police Station
Mathura, Uttar Pradesh

Subject: Complaint regarding illegal and unauthorized demolition of construction at Village : Aarua, Tehsil : Maant, District: Mathura, U.P. Corrupt practices and also for having committed criminal conspiracy, attempt to extort money, criminal intimidation and all other offences.

Sir,

I, Sharad Verma s/o Sh. Devendra Kumar Verma, age about 56 years, Occupation : consultant, r/at D-126, Sector-49, Noida, Gautam Buddha Nagar, UP-201301, Mobile no. 9810026933 Email ID: sharadverma2000@hotmail.com, being the owner of Plot No. 86, Khasra No.139 M, Radharani Kunj, Phase II, Village : Aarua, Tehsil.: Maant, District: Mathura, U.P. was constructing one Room, Kitchen, Toilet Bathroom set, on less than 30 Sq.Mtrs. out of 80 Sq.Mtr. Plot by investing my hard earned money.

On 04/02/2026. the OSD, YEIDA viz. Mr. Shailendra Pratap Singh along with SDM, YEIDA Mr. Shiv Avtar Singh, Mr. Abhishek Sahi, Mr. Krushna Gopal Tripathi, Mr. Rajendra Bhati, Tehsildar Mr. Manish Singh, SDM Miss. Ritu Sirohi, Station House Officer Mr. P. P. Singh, along with police force and earth moving equipment operators without any prior notice or intimation visited the construction site and within a flash of second started demolishing the construction.

When they were questioned about their propriety and why the demolition was being done, none of the officers paid any heed to any of the plot owners including this Complainant, rather threatened the workers of arrest. This Complainant was not given any prior show cause notice or demolition notice from any of the authority.

This demolition is nothing but perverse state action carried out in cahoots with Sh. Brajesh Bhadoria hand in hand with Sh. Narendra Kumar Goswami (Advocate) & Sh. Upendra Kumar (Journalist) and the said fact is clearly established from the threats and demands given by Mr. Upendra Kumar in connivance with Sh. Narendra Kumar Goswami given to Mr. Kshitij Kumar, associates M/s Allow Me First Buildcon Pvt. Ltd. (Facilitation Agency).


Therefore I have complaint against illegal and unauthorized demolition of construction made upon less than 30 Sq.Mtrs. out of 80 Sq.Mtr. Plot in residential zone on land parcel of rural area bearing Khasra No.139 M, Radharani Kunj, Phase II, Village : Aarua, Tehsil : Maant, District : Mathura, U.P. by Officials of Yamuna Expressway Industrial Development Authority (YEIDA) namely Sh. Shailendra Pratap Singh (OSD), Sh. Shiv Avtar Singh (SDM), Sh. Abhishek Shahi, Sh Krishna Gopal Tripathi, Sh. Rajendra Bhati (MD Project, YEIDA) alongwith Sh. Manish Singh (Tehsildaar, Mant), Ms. Ritu Sirohi (SDM, Mant) and Sh. P.P.Singh (CO, Sadar, Mathura) with police force AND by following corrupt practices and also for criminal conspiracy, extortion, criminal intimidation in connivance with Advocate Narendra Kumar Goswami, Mr. Upender Kumar (Journalist) being in cahoots with Mr. Brajesh Bhadoria, the Mastermind.

This sudden and arbitrary action has caused me significant financial loss, damage to my property, and mental distress. As per established legal procedures, authorities are required to serve prior notice and provide an opportunity to the concerned party before taking such drastic action. The demolition carried out without notice appears to be unlawful and an abuse of power.

This is not done in official capacity by any government servant and is totally illegal and hence no permission is required and there is no bar for registration of complaint and an FIR must be therefore registered. I request you to register my complaint and punish all the above in accordance with law with offences committed by them.

Hence this first information is provided.

Complainant


True Translated Copy of Annexure R2/15